

## BEFORE THE NATIONAL GREEN TRIBUNAL

## EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO----- of 2023/EZ

IN THE MATTER OF

TAPAS KUMAR BAL

APPLICANT

Versus

STATE OF ODISHA &amp;Ors

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Respondents

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PLACE: Bhubaneswar

DATE: 18/11/2023

**SANKAR PRASAD PANI**

ADVOCATE 

Plot 2132/4814, Nageswar Tangi, Bhubaneswar 751002 Cell-  
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## SYNOPSIS

Application is being filed challenging the inaction of the government respondents in curbing the illegalities and violation of environment norms by the private respondent Sri Sai Construction, the lessee of Kusei Sand Bed, Deogaon over an area of 11.50 Ac or 4.654 Ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, and the said sand mining operation is in violation of Environment Clearance Conditions, Consent To Operate (CTO) Conditions, Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring of Sand Mining Guidelines, 2020, Odisha Sand Policy 2021, EIA Notification 2006 and Amendment 2016, Odisha Minor Minerals Concession Rules 2016 and Supreme Court Order in Deepak Kumar Case and Order of Hon'ble NGT in Sudarsan Das Case(OA 173 of 2018/PB). To summarise the violation of environment norms it may be listed as follows:

- i) Use of 3 heavy machines (Excavators) and hundreds of Heavy vehicles when Mechanical Mining is prohibited as per Sustainable Sand Mining Guideline 2016 and EC conditions
- ii) Sand mining operation during Monsoon seasons while the same is prohibited as per Sustainable Sand Mining Management Guidelines, 2016.
- iii) Excess mining to the tune of more than 50 Hyva Truck load/day (one Hyva is having load capacity of around 20 Cubic Metres of sand) which is around **1,000 CM/Day** when the permission is only for 7,000 for the entire year around and roughly around **33.33 Cubic Metre per day** considering 210 days of sand mining in a year. The rate at which mining is ongoing, the annual target has already been exhausted within 7days of mining operation.

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- iv) Daily Mining Register not maintained and transit permits (Form Y) not given to every vehicle and this is being done in collusion with Tahasildar and Revenue Inspector.
- v) No Pillar Posting and Demarcation of Lease Area prior to commencement of mining and presently quarry area beyond the lease area in the adjoining area of Jajpur District. Vehicles engaged in mining are overloaded and the spill over of wet sands on road makes the road muddy and accident prone during rainy days and cause air pollution during non-monsoon days.
- vi) Annual replenishment study and Pre-monsoon assessment has not been conducted while allowing the mine to operate.
- vii) There has been no monitoring of quantity of sand excavated and GPS Tracking of vehicles, Electronic Transit Pass, CCTV camera in mining site as prescribed in Enforcement & Monitoring Guidelines for Sand Mining, 2020.
- viii) Vehicular Transportation through densely populated villages and Rural Roads constructed by Rural Development Department (RD). Further the carrying capacity of the roads has not been assessed and as such the existing road cannot withstand the pressure of hundreds of sand loaded heavy vehicles.

### **LIST OF DATES**

02/09/2021                      Odisha Sand Policy 2021 brought in shape of resolution dated  
2/09/2021 by Revenue and Disaster Management

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Department, Government of Odisha for stricter  
monitoring of sand mining in a sustainable manner

- 27/04/2023 EC was granted in favor of Tahasildar, Ghasipura for the  
Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654  
ha in village Deogaon of Ghasipura Tahasil of Keonjhar  
district
- 21/06/2023 EC was transferred in favor of Sri Sai Construction for  
Kusei sand bed.
- 26/07/2023 Consent to Operate (CTO) granted by SPCB and further  
the CTO has condition no 20 stating that the permission  
will be revoked in case of violation of conditions
- 20/09/2023 Photographs of illegal sand mining by using heavy  
machines beyond lease area.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 read with Section 18 of the National Green Tribunal Act)*

**Original Application No----- OF 2023/EZ**

1. TAPAS KUMAR BAL, S/o HRUSHIKESH BAL, Aged about 35 years  
Resident of AT-DEOGAON, Po-KUSHALESWAR, PS-GHASIPURA,  
KEOUNJHAR **APPLICANT**

VERSUS

1. **State of Odisha** represented by Chief Secretary, Government of Odisha,  
Lokaseva Bhawan, Bhubaneswar [csori@nic.in](mailto:csori@nic.in)
2. Tahsildar, Ghasipura, At/Po/-Ghasipura, Andapur, Dist.- Keonjhar, Pin-  
758001, Email- [tah.ghasi-od@nic.in](mailto:tah.ghasi-od@nic.in)
3. Tahasildar, Danagadi At/Po/PS- Danagadi 756032  
Email:tdrdanagadi@gmail.com
4. Assistant Executive Engineer, Rural Works Sub-Division, Ghatagaon AT /Po:  
Ghatagaon, 758001 Dist: Keonjhar, [eepwdghatagaon.owd@gov.in](mailto:eepwdghatagaon.owd@gov.in)  
eehatagaon2015@gmail.com
5. The Collector and District Magistrate Keonjhar, Keonjhar, Odisha 758001  
Email- [dm-keonjhar@nic.in](mailto:dm-keonjhar@nic.in)
6. District Collector, Jajpur At/Po/Dist-Jajpur, dm-jajpur@nic.in
7. Regional Transport Officer Keonjhar, NH 215 Keonjhar, Odisha 758001  
Email-[rto\\_keonjhar@yahoo.co.in](mailto:rto_keonjhar@yahoo.co.in)

8. The Superintendent of Police Keonjhar, Keonjhar, Odisha 758001 Email-  
[spknj.orpol@nic.in](mailto:spknj.orpol@nic.in)
9. Deputy Director of Mines, Keonjhar Circle, Keonjhar  
758001.[ddm.keounjhar@orissaminerals.gov.in](mailto:ddm.keounjhar@orissaminerals.gov.in)
10. Principal Secretary, Water Resource Department, Government of Odisha,  
Lokaseba Bhawan, Bhubaneswar, Odisha 751001, Email: [wrsec.od@nic.in](mailto:wrsec.od@nic.in)
11. **Member Secretary**, Odisha State Pollution Control Board A/118, Unit-VII,  
Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha  
Email:[paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)
12. **Member Secretary**, State Environment Impact Assessment Authority  
(SEIAA), Odisha, 5RF-2/1, Acharya Vihar, Unit – IX, Bhubaneswar, Odisha  
751022, email: [seiaaorissa@gmail.com](mailto:seiaaorissa@gmail.com)
13. Deputy Director General of Forests, Ministry of Environment and Forests,  
Climate Change, Integrated Regional Office, Bhubaneswar, A/3, Rail Vihar,  
Chandrasekharapur, Bhubaneswar, Odisha 751023 [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
14. Sri Sai Constructions Represented by Sri Gorle Ramesh, N/2, Plot No.-  
868/3040, Khata No.691 Jayadev Vihar, IRC Village, Nayapalli,  
Bhubaneswar, Khordha, Odisha-751015

## RESPONDENTS

### MOST RESPECTFULLY SHOWETH:

- I. The address of the Applicant is given above for the service of notices of this Application.

II. The addresses of the Respondents are given above for the service of notices of this Application.

III. That the present Application is being filed challenging the inaction of the Government Respondents in curbing the illegalities and violation of Sustainable Sand Mining Management Guidelines 2016, environment norms by the private respondent in operating the Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, and the said sand mining operation is in violation of Standard Environment Clearance Conditions and Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, Odisha Sand Policy 2021, EIA Notification and Supreme Court Order and Order of Hon'ble NGT.

### **FACTS**

1. That the applicant is the villager of Deogaon and is affected by the excess sand mining, obstruction of river, Mechanical Mining and transport of sand loaded heavy vehicles through their village road there by damaging the road, causing inconvenience, environmental pollution, health hazards and disrupting the public order.
2. The **present application challenges the illegal operation of sand mining in Kusei Sand Bed Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Khata No. 352, Plot No.1297/1 in violation of Sustainable Sand Mining Management Guideline, 2016.** The Mining lease was granted in favour of S Sri Sai Construction over an area of 11.50 Acres and volume of 7000 Cubic Metre in the 1<sup>st</sup> year and 1750 cum in the 2<sup>nd</sup> year. Copy of the Environmental Clearance dated 27/04/2023 and

copy of Ammended EC dated 21/06/2023 are annexed as **ANNEXURE-1** and **ANNEXURE-1A**

3. That the Consent to Operate (CTO) granted by Regional Office of SPCB, Keonjhar with 43 general conditions and 20 specific conditions. The condition no 20 says power to revoke the consent in case any violation is observed. In the present case the mining operator is violating conditions no 8 by transporting the heavy loaded vehicles through the village road without having the permission from the concerned authorities, Copy of the Consent to Operate Letter dated 26/07/2023 is annexed here unto as **ANNEXURE-2**
4. **Mechanical Mining:** It is humbly submitted that the mining is supposed to be of Dry Pit and Manual means of mining and loading. However the mining is done by engaging Earth Mover/Machines of different capacities which is strictly prohibited and not approved by any of the regulating authorities. Three machines used for sand mining are Hyundai 210 Machines with 5.7m Boom length and 2.9m Arm length. The Bucket capacity is around 1.22 Cubic Meter. Copy of Photographs dated 22<sup>nd</sup> September, 2023 depicting Mechanical Mining is annexed here unto as **ANNEXURE-3**
5. It is pertinent to mention that Kusei River is intersecting the Jajpur and Keonjhar District. The present sand quarry is adjoining to the Jajpur district which helps the private respondent to extract the sand illegally from Jajpur side. All the quarrying activity was done on the Jajpur district side and all the transportation of the mined minerals was done on the Keonjhar district side.

- 6. Mining beyond the lease area:** It is needless to mention that sand mining is going illegally as the lessee is mining the sand beyond the permitted lease area as per the knowledge of the petitioner the mining is carried out from the Bangarkota Mouja in Danagadi Tahasil of Jajpur district and from Kochianandi mouja, in Keshadurapal R I circle, under Ghashipura tahasil of Keonjhar district beyond the designated lease area. Both the places are roughly 500 meters away in the upstream of the permitted lease area.
- 7. Excess Mining and Transportation through Hyva:** Excess mining to the tune of more than 50 Hyva (12 wheeler and 16 wheeler) load/day (one Hyva is having load capacity of **22 Cubic Metres of sand**). **As such the Y Forms issued to the Hyva indicates the sand load of 16CM and 22CM on different time and dates. The plying of vehicles occurs throughout day and night and at least 1,000 CM/Day when the permission is only for 7000CM in the year 2023-24 and that comes around 33.33 Cubic Metre per day considering maximum 210 days of sand mining in a year. Roughly only 2 Hyva Load of Sand can be permitted to lift and transport daily from the Sand Source. .**
- 8. Sand Mining during Monsoon Period:** That in the present case the Mining continued even in Monsoon season. The photographs and inventory prepared by applicant suggest the mining is going in monsoon season such as September and October. The Y forms indicating the sand mined and transported during monsoon season such as **4<sup>th</sup> September and 5<sup>th</sup> September 2023**. Photographs of Y Forms dated 4<sup>th</sup> and 5<sup>th</sup> September 2023 are annexed here unto as **ANNEXURE -4**

9. The inventory of vehicles engaged for transportation of sand by the lessee of Kusei Sand Sairat Deogaon suggests that at least 960 truck load of sand have been excavated and transported by the lessee from **8th September 2023** till **8<sup>th</sup>October 2023**. The vehicles are of different type capacity varying from 10 wheeler to 16 wheeler. The vehicles numbers also suggests some trucks are of West Bengal thereby inferring the sands have been transported to West Bengal too. Transportation and mining continued till 11pm in the night which is not permissible. This inventory further suggest mining during monsoon season which is prohibited as per EC condition and SSMMG, 2016. This inventory is prepared by the applicant based on the CCTV footage which has been captured and preserved with the applicant. It is pertinent to mention here that the private respondent is carrying, more than 30 heavy loaded 10, 12 and 16 wheeler trucks every day. The overloaded capacity of 10 wheeler Hyva is 16 Cubic Meter, 12 wheeler is 22 Cubic Meter and 16 wheeler is 28 Cubic Meter. It can be proved by the register which was maintained by the Applicant to record the vehicle details which carries the sand every day. Copy of the register is annexed here unto as **ANNEXURE-5**.

10. That the applicant installed CCTV in front of his house in which all the sand loaded vehicles transportation is recorded. The applicant can produce the videos of CCTV as when the Hon'ble Tribunal requires and the authorities may take those CCTV footage for verification. Some photographs of the CCTV footage are here unto annexed as **ANNEXURE-6**.

11. It is humbly submitted that the normal dates for onset of monsoon for Odisha state is 5<sup>th</sup> June and withdrawal date is 15<sup>th</sup> October and same has been

considered in the Sustainable Sand Mining Management Guidelines, 2016. The River Bed mining should only be allowed during the dry season. No River bed mining should be permitted during rainy season (Appendix 9). That the data suggest the mining was done during the Monsoon Period. However no action has been taken by any of the Authorities. Copy of the Table 9 of Sand Mining Management Guidelines, 2016 is annexed here unto as **Annexure-7**

**12.No Pillar posting in the lease area:** Though the mining plan suggests that the lease area has been demarcated by the Revenue Inspector but on ground there has been no demarcation and no distinct pillar posting allowing the mining to spread randomly all across the riverbed.

**13.No display board (information details) of statutory clearances in the lease area:** The details of environment clearance are supposed to be displayed in the lease area by the lessee and no such information of statutory clearances has been displayed in the mining lease area.

**14.As per the KML file it is clear that one of the pillar point of the sand quarry falls in the boundary of Jajpur district and one of the boundary point of the quarry touches the Kusei river Bridge which is a prohibited mining area as per the EC condition no-X. Copy of the Google earth image which shows the boundary points of the Kusei sand bed is here unto annexed as ANNEXURE-8.**

**15.It is surprising to note how the Mining Plan was approved when the GPS points mentioned in KML file does not make a close circuit, one of the point is in the Jajpur District beyond the jurisdiction of Ghasipura Tahasildar suggests there has been no due diligence while preparing the mining plan as well as approving**

the plan and during grant of Environment Clearance. This alone is a ground to hold the EC is faulty and liable to be withdrawn. **Further the SEIAA authority may be directed to take action against the RQP for filing such a faulty mining plan.**

**16.**That as per the Office Memorandum of MOEFCC dated 12<sup>th</sup> December 2018, lease area in individual or cluster of more than 5 Hectares are to be treated as B1 category and for that purpose EIA, Environment Management Plan (EMP) and Public Hearing is required. In the present case the lessee knowingly reduced the mining area to below 5 ha so as to avoid the public hearing, it is clear from the previous lessee's CTO which was granted by the Regional office of State Pollution Control Board Keonjhar for mining over an area of 5.868 Ha. Even in the DSR also the area for mining is 5.868 Ha or 14.5 Acer. Copy of OM dated 12/12/2018 is annexed here unto as **ANNEXURE-9**. Copy of the CTO dated 31/03/2022 is here unto annexed as **ANNEXURE-9A**, Copy of the DSR is here unto annexed as **ANNEXURE-9B**.

**17. Carrying capacity of the road and impact of plying of sand loaded heavy vehicles on local population has not been studied:** Transporting sand loaded heavy vehicles through the village, very close to the old houses, resulted in serious damage and directly affecting the safety of the villagers. Many houses are located in very close vicinity to the village road and the heavy vehicles are frequently running just in front of house with a distance of around 20 to 30 feet. Some families are greatly suffering by getting exposed to the heavy amount of fine dust due to constant movement of heavy number of sand loaded hyva trucks, both day and night and the local villages are forced to continuous

exposure of heavy amount of aerosol particles every day through the ingestion, inhalation and all other possible ways. Due to intolerance to heavy amount of fine dust, many of the local villagers are suffering from serious health hazard and some of the symptoms/complicacies seem to be irreversible in nature. Needless to say EC condition specifies **that the transportation will not take place through village road.**

**18.**That the RD road which connects Jarada to Rama Chandrapur is completely damaged by the transportation of heavy sand loaded vehicles of the private respondent.

**19.Impact on the flow pattern of the river water** - Due to mechanical sand mining, now there is a threat of change in river course and already disturbed the flow pattern of the river water. This data is clearly evident from the image captured through Google map. This is most likely to affect the safety of the nearby villagers, therefore, the villagers prayed before the opposite parties to restrain the sand mining in violation of Sustainable Sand Mining Management Guidelines, 2016.

**20.Transporting sand loaded heavy vehicles through the Village roads (RD) resulted in complete damage and local peoples are suffering.** This road provides connectivity for the villagers for their educational, health and marketing facilities etc. This RD road was constructed by Rural Development Department, Odisha. On the basis of the pavement strength and carrying capacity, **“Heavy Vehicles Prohibited”** through this village road. Due to continuous plying of sand loaded heavy vehicles the RD road is fully damaged.

It is clear from the photographs that the RD road is completely damaged and became a death trap for the villagers. Photograph dated 20/09/2013, 13/10/2023, 4<sup>th</sup> & 5<sup>th</sup> November, 2023 are here unto annexed as **ANNEXURE-10**

## **21.Revenue loss to state exchequer and Corruption by the Ghasipura**

**Tahasildar** : That the Tahasildar Ghasipura, in connivance with the lessee have been causing huge amount of loss to the state exchequer by extracting hundred times more than the permitted quantity without paying the Royalty for the entire extracted quantity.

## **22.Replenishment Study and Pre and Post Monsoon Assessment Not**

**conducted:** There has been no replenishment study conducted as required after every monsoon season and assessment of extraction prior to monsoon were also not conducted by the Mining Department and thereby allowing the excess mining to be covered up and resulting in loss of revenue and deep sand mining.

## **23. In stream Mining, Obstruction and Diversion of River Course:**

The mining is carried out in contravention of the Mining Plan and standard Environment Clearance conditions. Based on the information gathered from historical imagery before granting lease, it is clearly revealed that near to the riverbank of Kusei because of deep sand mining from this area, it looks like small reservoirs/ponds where the water color is very dark. This clearly revealed that the sand was possibly excavated from very high depth (expected depth more than 20 to 30 feet or maybe more). Also the Google image revealed that there seems to be huge amount of sand mining carried out from the sand deposits inside the river stream. The magnified image clearly revealed that a small bridge

is constructed over the river stream and a drastic decrease in recent sand deposit area. Also various road network constructed inside the river by dumping the Slags/Waste Materials of Steel Plants. The photograph dated 20<sup>th</sup> and 22<sup>nd</sup> November, 2023 confirm the same and the authorities duty bound to inspect the lease area has derelicted duty and possible bribery to be a mute spectator cannot be ruled out.

**24. Abuse of Police Authority:** When local people oppose to the illegal mining and transportation of heavy vehicles through village road, the mining mafias with help of local police is intimidating the villagers and threatened them to put behind bar with false cases since the mining is operated in nexus with the family members of Local MLA of Ghasipura, whose machine and vehicles are engaged in sand mining. Hence, the administration is blind about all the illegalities and allows the lessee to extract sand illegally beyond the quarry areas.

**25.** That in order to check the illegal sand mining, Government of Odisha has come out with a guideline dated 26/04/2019 where instructions for prevention of illegal sand quarrying issued from time to time. The instructions include robust monitoring mechanism, revenue and police administration shall seize the machine and vehicles, criminal proceedings, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired **by Sub-Collector/Tahasildar within 72 hours** and prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar. Despite of the illegal mining takes place since April 2021, no action has been

taken as on date while action should have been taken within 72 hours and to this effect responsibility of the officers may be fixed. Copy of the Government order dated 26/04/2019 is annexed here unto as **ANNEXURE-11**

**26.** That the Government of Odisha held its meeting for the optimum and sustainable exploitation of minor mineral for increasing availability of minor minerals and augmentation of revenue. Copy of the minutes meeting held on 11/11/2020 is here unto annexed as **ANNEXURE-12**.

**27.** That the petitioner approached all the concerned authorities to stop the illegal mining but no action has been taken till date, copy of the complaint letter dated 07/11/2023 along with acknowledgement is here unto annexed as **ANNEXURE-13A** and complaint to the IIC Ghasipura dated 10/11/2023 is here unto annexed as **ANNEXURE-13B**.

**28.** It is submitted that the EIA Notification Amendment dated 15<sup>th</sup> January 2016 suggests that A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district. A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which Environmental Clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

**29.** It is pertinent to mention here that mining was allowed without a proper District Survey Report as required to be done by Geology Department, Mining

Department Irrigation Department, Forest Department, Public Works Department, Ground Water Boards and Remote Sensing Department as prescribed in Appendix X (procedure for preparation of DSR) and Paragraph 7(iii) of EIA Notification Amendment dated 15<sup>th</sup> January 2016. Possibly the EC has been granted in absence of Joint inspection report from Sub-Divisional Committee comprising of Sub Divisional Magistrate, State Pollution Control Board, Forest Department, Irrigation Department and Mining Officer.

- 30.** There is no monitoring of compliance of conditions of CTO by the Regional Office of SPCB, Keonjhar considering the threat to the embankment, loss of revenue, violation of mining plan and standard Environment Clearance conditions, damages to the riparian ecology, the applicants have requested the authority to immediately enquire into the matter and take appropriate action against the Tahsildar and Revenue Staff for their dereliction in duty and apparent corruption and involvement in revenue loss to the exchequer by conducting the ground assessment of sand mining on weekly basis and obtaining the satellite information from ORSAC. It is submitted that as per Govt. of Odisha Revenue Disaster and Management Department letter dated 26/04/2019, the illegal sand extraction are required to be enquired by the Sub-Collector/Tahsildar within 72 Hours of the complaint and same has not been followed here indicating the connivance of the authorities with the lessee. The Sub-Collector has failed in discharging his duties for not taking legal action to restrain the mechanical mining and plying of Hyvas and for that appropriate disciplinary proceedings is needed after due inquiry.

- 31.** That the Deputy Director of Mines, Keonjhar who approves the mining plans of Sand Beds with conditions has a duty to monitor if the conditions are complied and not violated. Also while submitting form. Also while submitting the annual return in Form Z for the mining circle for every financial year has to state the quantity of mineral extracted and not just rely on the statement of lessee. In this regard also no such measurement takes place for sand mining in the mining circle.
- 32.** That the Regional Transport Officer, Keonjhar has the duty to monitor that the vehicles running should have fitness and pollution under control certificate. Further have the duty to monitor the traffic density and that heavy vehicles do not run on the rural roads, hence the concerned authority has failed in discharging the responsibilities and warrants appropriate action. The villagers have time and again reported to the authority but they chose to remain a mute spectator.
- 33.** Mining is being carried out without any annual replenishment study. The sand extraction is only allowed in the deposition area and dry pit mining method, however the lessee is carrying the in-stream mining from the deep water using machine which in violation of mining plan and EC Condition.
- 34.** That the standard EC condition specifies that non satisfactory implementation of the conditions and failure to comply any of the conditions will lead to suspension of EC letter, Revocation/Withdrawal of EC letter and proceedings under EP Act, 1986.

**35. Mining in Safety Zone and Close to River Bank:** The photographic evidences confirms that the mining operation is violating the safety Zone and 1/5 width of stream bed from the River Bank.

**36.** That the Procedure for Processing of Consent to Operate (CTO) Application by State Pollution Control Board, Odisha as uploaded in website of Odisha State Pollution Control Board says that **inspection of the site and compliance of CTE condition is pre-requisite**. The relevant portion is reproduced as follows:

“5. The concerned officers at HO / RO shall scrutinize the application and raise clarification to the industry online, if any deficiency / discrepancies are observed in respect of consent application or its accompaniments or fees. **Simultaneously, they will take steps for getting inspection report** so as to avoid delay and early disposal of the case.

6-The concerned officers of Regional office of OSPCB shall **conduct inspection of the industries and mines**, conduct monitoring of stack emission, ambient air quality, analysis of effluent samples etc. as per the standard procedure prepared for Air and Water sampling and analysis. They should also **verify compliance to the Consent conditions** (directions, if any) and **upload the detailed observations (inspection and monitoring reports) online”**

Further the check list prepared the board also requires compliance status of consent to establish for issuing consent to operate to a unit and the same has not been followed in the present case. Further **the CTO and CTE is issued mechanically without any inspection of the site**. Copy of the guideline and checklist prepared by the Board and the link to the site is as follows,

<http://ospcboard.org/wp-content/uploads/2017/03/09-Jun-2016PROCEDUREFORCTOAPPLICATION1.pdf>

- 37.**That after issuing CTO, the State Pollution Control Board did nothing to ensure if the conditions in the Consent to Operate were complied in letter and spirit. The authorities have also not acted upon the complaint petition of the applicant. The violations continue unabated and no action has been taken by the pollution control board to revoke the consent to operate and ensure that the mining activity stops. The Consent Condition Point 1 (General) says that any change or deviation made in the actual practice from particulars furnished in application will be the ground liable for revocation of consent. Here the application is for Manual Mining while in reality Mechanical Mining takes place and for that it is liable to be revoked and same has not been done. Similarly Point 4 and 43 says violation of conditions of consent is liable for legal action.
- 38.**Mining should be restricted to single shift only that is for 8 hours (7am to 12noon and 2pm to 5 PM) however it takes place all though out day and night using high-power excavators. No qualified Mines Manager, Foreman and Mate with certificate of competency as per mines act.
- 39.**That the State Government is losing revenue because of the unaccounted illegal mining. At present one Hyva load (10 wheeler) of sand is sold at Rs 8000 in the market and Hyva load (16 wheeler) about Rs15, 500 in market.
- 40.**This clearly indicates that the private respondent has mined out more sand than the permitted quantity. This excess mining without prior approval is violation of the Consent Letter, Lease agreement, Mining Plan and environment clearance condition. This also clearly indicates there is an unholy nexus of the Tahasildar,

Ghasipura with the private respondent in allowing the illegalities to continue on day to day basis.

41. That the Sustainable Sand Mining Management Guidelines, 2016 suggests Standard Environment Clearance Conditions and the measures to be adopted to check illegal mining, **however none of the measures have been adopted** such as “(i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA) approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void Pantograph; (h) Watermark. (ii) Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available. (iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and uploading on Server. (iv) The State Mines and Geology Department should print the Transport Permits/Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, the particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be

captured on the server and the Transport Permit or Receipt cannot be reused. (v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS. (vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call center, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server/call centre. (vii) The route of vehicle from source to destination should be tracked through the system using check points, Radio-frequency identification (RFID) Tags, and Global Positioning System (GPS) tracking. (viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector/Magistrate to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.

**42.** That the Chief Secretary, Government of Odisha on 11/11/2020 has discussed about the technical intervention such as I4MS in the line of I3MS (a software to track illegal mining in Major Minerals) to monitor the actual quantum of

extraction and transportation minor minerals from source but same has been just confined to discussion and no action has been taken despite of the mandate in Sustainable Sand Mining Management Guidelines, 2016 and 2020.

**43.**The Environment Impact Assessment (Amended) Notification dated 01/12/2009 has clarified the mode of communication of Environment Clearance letters in para 10 and the same is reproduced as follows

*10. Post Environmental Clearance Monitoring:*

(i) (a) In respect of Category 'A' projects, It shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by advertising it in at least two local newspapers of the district or state where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.

(b) In respect of **category 'B' projects, irrespective of its clearance by MOEF/SEIAA**, the **project proponent** shall prominently advertise in the newspaper indicating that the project has been accorded Environment Clearance and the details of MOEF website where it is displayed.

(c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authority (SEIAAs), as the case may be, shall also place the Environmental Clearance in the public domain on Governmental portal.

So the notification itself makes it ample clear that the SEIAA has to place the environmental clearance letters in public domain on Governmental portal. However same has not been complied for the mining projects less

than 5 Hectares or the B 2 category projects. In the present case the proponent has not put any prominent advertisement in newspaper indicating the project has been granted Environment Clearance.

**44.**It is further submitted that Sand Mining in Kusei River bed at Ghasipura has caused serious environmental degradation and ecological impact, over the years river and riparian ecology have been badly affected by the alarming rate of unrestricted sand mining which damage the river ecosystem, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, the associated riparian habitat. It has been further submitted that there has been no monitoring by any of the respondents whether the conditions are being complied or not and that allows the private respondent to violate the norms in broad day light.

**45.**The Hon'ble Apex Court in Deepak Kumar Case has observed that "We are of the considered view that it is highly necessary to have an effective framework of Mining plan which will take care of all environmental issues and also evolve a long term rational and sustainable use of natural resource base and also the bio-assessment protocol. Sand Mining, it may be noted, may have an adverse effect on bio-diversity as loss of habitat caused by Sand Mining will affect various species, flora and fauna and it may also destabilize the soil structure of river banks and often leaves isolated islands. We find that, taking note of those technical, scientific and environmental matters, MoEFCC, Government of India, issued various recommendations in March 2010 followed by the Model Rules, 2010 framed by the Ministry of Mines which have to be given effect to, inculcating the spirit of Article 48A, Article 51A(g) read with Article 21 of the Constitution.

46. That while upholding the Criminal Prosecution in one illegal sand mining case namely **Jayant Vs State of Madhya Pradesh**, Criminal Appeal No 824-825 of 2020, Hon'ble Supreme Court on 3rd December 2020 has opined that violators cannot be permitted to go scot free on payment of penalty only. There must be some stringent provisions which may have deterrent effect so that the violators may think twice before committing such offences and before causing damage to the earth and the nature.

47. The Hon'ble Supreme Court in **Common Cause -Vs- Union of India & Ors.** in judgment dated 02.08.2017 passed in Writ Petition (Civil) No.114 of 2014 in para 128 has held as under :- The simple reason for not accepting this interpretation is that Rule 2 (iia) of the Mineral Concession Rules (MCR) was inserted by a notification dated 26th July, 2012 while we are concerned with an earlier period. That apart, as mentioned above, the holder of a mining lease is required to adhere to the terms of the mining scheme, the mining plan and the mining lease as well as the statutes such as the EPA, the FCA, the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. If any mining operation is conducted in violation of any of these requirements, then that mining operation is illegal or unlawful. Any extraction of a mineral through an illegal or unlawful mining operation would become illegally or unlawfully extracted mineral.”

48. That while disposing the **OA 67 of 2021( Alok Malik vs State of Odisha)**, Final Order dated 26<sup>th</sup> August 2022 and Paragraph 31 is reproduced as follows

“We further direct that the Collector, Jajpur, must ensure **effective mechanism for annual environmental audit to be conducted by experts in**

**the field.** Further, the State Authorities, particularly the Collector, Jajpur, must ensure that the vehicles transporting sand and minor minerals may be fixed with electronic devices (GPS enabled) for facilitating and tracking the movement of vehicles carrying sand and minor minerals. The Collector, Jajpur, is further directed that the CCTV cameras may be installed at strategic locations near the sand beds as well as entry and exit points of the vehicles to ensure continuous monitoring.”

It is submitted that the direction of the Hon’ble NGT has not been complied and instead violated in the present case.

**49.**That the Hon’ble Tribunal while deciding the **Original Application No 9 of 2021(Saral Kumar Parida Vs District Collector Balasore and others)** vide order dated 13th October 2022 held that the illegally mining to be assessed using scientific method such as **Satellite Imagery** and further held that the Tahasildar will be responsible for illegal mining and criminal prosecution has to be instituted against concerned Tahasildar. The relevant paras 36, 37, 39, 41, 44 and 47 is reproduced as follows

“Para 36 The Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM) issued by the Ministry of Environment, Forests and Climate Change (MoEF&CC) has laid down the procedure for monitoring mechanism to check environmental damage due to illegal mining.

Para 37- The Guidelines provide for establishment of a Task Force to be headed by an officer not below the rank of Additional District Magistrate who shall submit quarterly reports to the district administration

Para 39-The Guidelines further provide for lodging of F.I.R. against persons involved in illegal excavation, storage and/or transportation of minor minerals including sand and imposition of fine as also initiation of actions under the provisions of the Income Tax Act, 1961 for unaccounted income and under the Central Goods and Services Act, 2017 for non-payment of GST as well as action under the provisions of the Motor Vehicles Act, 1989 against the driver and permit holder of the vehicle.

Para 41- Be that as it may, the Tahasildar, Basta, within whose jurisdiction the sand quarry exists, is the representative of the district administration, who is responsible for ensuring that no illegal sand mining is being carried out within his Tahasil and if he finds that illegal sand mining is going on, it is his duty to report the matter to the District Magistrate concerned immediately

Para 44-We, therefore, direct the State Level Environment Impact Assessment Authority (SEIAA), Odisha to re-determine Environmental Compensation for illegal extraction of sand by the Respondent No.10 for the five years period from 2017 (included) up to 2021 with the help of satellite imagery.

Para 47-We further direct the Collector & District Magistrate, Balasore to lodge F.I.R. against the Tahasildar, Basta who was the Tahasildar during the period 2017 to 2021 during which the illegal extraction of sand has occurred according to the SEIAA, Odisha and such F.I.R. shall thereafter be carried to its logical conclusion. The Collector & District Magistrate shall also initiate departmental proceedings against the concerned Tahasildars in accordance with law. ”

**50.**Rule 14 and Clause (22) of Odisha Minor Mineral Concession Rules 2016 states that In the **case of breach of any condition of prospecting license-cum-mining lease**, the Government may give notice of sixty days to the holder of the prospecting license-cum-mining lease to rectify the defects and if the holder of the prospecting license-cum-mining lease fails to rectify the defects within the specified time, the Government may, by order in writing, cancel the prospecting license-cum-mining lease, and forfeit, in whole or part, the amount deposited by the holder of the prospecting license-cum-mining lease towards security deposit: Provided that no such order shall be made without giving the holder of the prospecting license-cum-mining lease a reasonable opportunity of being heard.

#### GROUNDS

- A. That the sand mining is permissible only by Manual Method but the use of mechanical methods/earth movers are in violation of the Mining plan, EC conditions and Consent to Operate conditions and Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring of Sand Mining Guidelines, 2020, Odisha Minor Mineral Concession Rules 2016, EIA Notification 2006 and Amendment 2016, Sand Mining Framework 2018 by Ministry of Mines, Govt. of India.
- B. That the unscientific mining by obstructing the free flow of river by creating artificial bunds in the river is violation of approved mining plan and warrants revocation of lease agreement and suspension of mining.
- C. That the ongoing sand mining is against the Precautionary Principle and Environment Impact Assessment Notification 2006 and subsequent amendments.

- D. That the private respondent has mined out more sand than the permissible limit and hence warrants stoppage of mining
- E. That transportation of sand loaded heavy vehicles through villages jeopardizes the safety of thousands of people and school going children warrant prohibition of such transportation. Further road not meant for heavy vehicles requires carrying capacity study of the road and particularly stoppage of such vehicular transportation.
- F. Mining during monsoon season is against the Sustainable Sand Mining Management Guidelines, 2016 and standard river bed mining conditions.
- G. That the State Respondents and the Regulatory Authorities like State Pollution Control Board and SEIAA have failed to discharge their duties and hence requires intervention of this Hon'ble Tribunal for an appropriate order to check the illegal mining
- H. That the present river bed mining is against the spirit of Article 48A and 51 A (g) that mandates for protection of environment and Article 21 of Constitution of India.

#### **LIMITATION**

That there is a continuing cause of action due to the ongoing sand mining in violation of Sustainable Sand Mining Management Guidelines, 2016 and hence the present application is not barred by limitation.

#### **INTERIM PRAYER**

The Hon'ble Tribunal may constitute a High level Independent Committee to assess a) Cost of river bed material illegally excavated b) Cost of ecological

restoration. c) Net present value of the future ecosystem services foregone and restrain the Private Respondent from mechanical mining in river bed pending disposal of the application.

**PRAYER**

The applicant humbly prays the Hon'ble Tribunal to issue following directions to the respondents considering the facts and grounds set out in the application:-

- I. Direct the Mining department to conduct Drone Survey to assess the mining beyond lease area.
- II. Direct the SEIAA Odisha to withdraw the EC letter for violation of EC conditions.
- III. Direct the Independent Committee to inquire into the illegalities of mining such as mechanical mining and in-stream mining, Excess sand mining in violation of the permitted quantity.
- IV. Direct the Respondent 1 to initiate Criminal Proceedings against Private Respondent and Tahasildar Ghasipura, to take appropriate action including revocation of Environment Clearance letter and Consent to Operate order for violation of the environmental norms.
- V. Impose exemplary environment compensation on the private respondent for violation of Environment Clearance and Consent to Operate conditions
- VI. Fix the accountability of Government Respondents such as Tahasildar Ghasipura for lapses on their part for their inaction in enforcing the laws regulating the sand mining.
- VII. Direct the State Respondents to seize the Excavators used for Sand Mining in Kusei Sand Quarry.

VIII. Direct the State Respondents for GPS TRACKING OF VEHICLES  
AND make E TRANSIT PASS MANDATORY FOR MINING  
OPERATION.

For this act of kindness the applicant shall ever remain grateful  
to you

UNDERTAKING

That I undertake to file the English translation of vernacular documents as and when  
directed by the Hon'ble Tribunal.

DATE-18<sup>th</sup> NOVEMBER 2023

APPLICANT THROUGH



PLACE-BHUBANESWAR

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO .....OF 2023/EZ

IN THE MATTER OF:

TAPAS KUMAR BAL

APPLICANT

VERSUS

18 NOV 2023

STATE OF ODISHA AND OTHERS ...

RESPONDENTS

**Affidavit**

I, TAPAS KUMAR BAL, S/o HRUSHIKESH BAL, Aged about 35 years  
Resident of AT-DEOGAON, Po-KUSHALESWAR, PS-GHASIPURA,  
KEOUNJHAR hereby solemnly affirm, and declare as under:

- 1. That I am the Applicant in the abovementioned Original Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction

IDENTIFIED BY ME,

ADVOCATE, BHUBANESWAR

Tapas Kumar Bal  
DEPONENT

**VERIFICATION**

Verified on this the 18<sup>th</sup> day of NOV..... 2023 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

Tapas Kumar Bal  
DEPONENT



The above named deponent(s) being duly identified by SP Jena Advocate, Bhubaneswar

Appears before me on 18 NOV 2023 at Bhubaneswar on oath the contents of this affidavit are true to the best of his/her/their knowledge and belief

Deponent(s) Nctary, Bhubaneswar

**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO-ON-86/2012  
Mob. No. - 9337121273

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Orissa)**

To,

The Lessee  
 TAHASILDAR GHASIPURA  
 At/Po-Ghasipura, Dist-Keonjhar, Odisha. -758015

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/265814/2022 dated 07 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001OR180821
2. File No.	265814/832-MINB2/11-2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha.
7. Name of Company/Organization	TAHASILDAR GHASIPURA
8. Location of Project	Orissa
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/04/2023

(e-signed)  
 Dr. K. Murugesan, IFS  
 Member Secretary  
 SEIAA - (Orissa)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
 (Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)





**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
 SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986

**ENVIRONMENTAL CLEARANCE FOR SAND MINING**

**Subject: Application of Tahasildar, Ghasipura for environmental clearance (EC) for mining of Sand from Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha-Reg.**

The project proponent Tahasildar, Ghasipura has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC, GOI vide online application no. SIA/OR/MIN/265814/2022 dated 07.11.2022 for mining of Sand from Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha.

**2. Proposal in brief:**

Proposal No.	SIA/OR/MIN/265814/2022
File No.	265814/832-MINB2/11-2022
Project Type	New proposal for EC
Category	B2
Project/Activity including Schedule No.	1(a) Mining of minerals
Name of the Project	Proposal for grant of EC for mining of Sand from Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha.
Name of the company/Organization	Tahasildar, Ghasipura
Location of Project	Village-Deogaon, Tahasildar-Ghasipura Dist-Keonjhar, Odisha

3. **Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/discussions held during the meetings of SEAC/SEIAA, are given as under:
- This is a proposal for mining of sand from Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha.
  - The mining area is a part of Survey of India Toposheet No. F45O4, bounded by Latitude: 21°09'28.4" N to 21°09'42.2" N and Longitude: 86°02'39.8" E to 86°02'55.10" E.
  - The mining lease is an identified sairat source in the DSR. The Kusei Sand Bed, Deogaon quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar,

*[Signature]*



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986

- Ghasipura to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, Form-2, PFR, EMP, checklist, and approval letter, Village sheet, Cluster certificate from Tahasildar, topo map etc.
  - (v) Distance from nearest sanctuary/ESZ- Hadagarh WLS-19.0 km
  - (vi) Whether the lease area coming in DLC report-No
  - (vii) Whether the lease area reflecting in DSR-Yes
  - (viii) Method of mining-Manual
  - (ix) River- Kusei, Depth of sand deposition-1.2 meter
  - (x) Distance from nearest road bridge-18.9 km, village road -0.25 km, Remal RD road-0.00Km
  - (xi) Whether it is part of cluster -No.
  - (xii) Whether EC obtained earlier- Yes, and submitted EC compliance
  - (xiii) Date of approval of mining plan- Joint Director of Geology, Keonjhar on 23.02.2022..
  - (xiv) Production capacity per annum-7000 cum/annum (max.), total production in 5 years period-35000 cum, Geological reserve-55848 cum and Mineable reserve-24456 cum.
  - (xv) As per mining plan the approved depth for mining-1.2 meter.
  - (xvi) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)- No
  - (xvii) EMP cost: 0.80/- Lakh/annual for pollution control, maintenance of road and health.
4. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.
  5. The proposal was considered by the State Level Expert Appraisal Committee (SEAC) in its meeting held on 20.02.2023. The SEAC have duly recommended for grant of EC to the proposal.
  6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 111<sup>th</sup> meeting held on 22.03.2023 in accordance with the EIA Notification, 2006 and further amendments thereto as well as the Judgement dated 2<sup>nd</sup> February, 2022 of Hon'ble National Green Tribunal in OA No.33/2020/EZ (Laxmidhar Palai Vrs. District Collector, Balasore).
  7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14<sup>th</sup> September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for mining of Sand from Kusei Sand Bed, Deogaon over an area of 11.50 ac or 4.654 ha in village Deogaon of Ghasipura Tahasil of Keonjhar district, Odisha with the following stipulations, environmental conditions and safeguards.**



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986

**A: Stipulations:**

Sl.	Descriptions	Stipulation
(i)	Lease Area:	11.50 Acres or 4.654 Hectares
(ii)	No Mining Zone:	1/4 <sup>th</sup> of river width for protection of river bank and 7.5-meter safety zone from all side of lease boundary.
(iii)	Maximum Depth of Mining:	1.2 meter as per the approved mining plan
(iv)	Method of Mining	Manual
(v)	Permitted Quantity:	1 <sup>st</sup> year: 7000 cum 2 <sup>nd</sup> year: 1750 cum
(vi)	Validity Period of EC:	Two years from date of issue

**B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR BEFORE TRANSFER OF EC & LEASE AGREEMENT:**

- 7.1 **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- 7.2 **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com).
- 7.3 **Intimation of EC:** - The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- 7.4 **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/-, with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- 7.5 **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
- 7.6 **Condition by Collector:** - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.



- 7.7 **Compliance report for Transfer of EC:** - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar concerned of the above environmental conditions and safeguards.
- C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT**
- 7.8 **Maximum permissible depth:** This Environmental Clearance is given with the condition that maximum depth of digging of sand shall be 1.2 m as per mining plan. Any flouting of this restriction shall make this EC liable to cancellation.
- 7.9 **Maximum permissible quantity:** Maximum quantity of material is permitted to remove from the quarry area in 1<sup>st</sup> year is 7000 and in 2<sup>nd</sup> year is 1750 cum. Grant of EC for further period will be considered after submission of rate of replenishment study report by December 2024 through ORSAC empanelled agency and also after submission of approved DSR as per the MoEF & CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others). Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.10 **Annual Replenishment Rate Study of Sand:** -The Project Proponent shall carry out by engaging appropriate consultant, annual replenishment rate study of sand as per prescribed drone method by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the actual rate of replenishment of mined out sand in the lease area.
- 7.11 **District Survey Report:** The District Survey Report (DSR) shall be prepared by the competent District Authority as per the MoEF & CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable Sand Mining Guidelines-2016 and Enforcement & Monitoring Guidelines for Sand Mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and submitted to competent authority for approval.
- 7.12 **EC Extension:** - Any further extension of EC beyond two years shall be considered only with submission of duly approved District Survey Report and Annual Replenishment Rate Study report of sand.



- 7.13 **Any change in mining plan requires fresh EC:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of sand from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.14 **Environmental Management Plan:** EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in EMP. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.15 **No Working Zone:** - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -
- During the rainy season;
  - Within the water channel or stream flow area throughout the year;
  - Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meters from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
  - The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
  - No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
  - Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
  - The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 7.16 **Transport Safeguards:**
- No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
  - Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and



strengthening of existing public roads in case the same is proposed to be used for the project.

- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

**7.17 Other Environmental Conditions:** -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.

- a) The Tahasildar shall take adequate measures to prevent unauthorized mining;
- b) The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
- c) The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- d) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

**8 Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. The PP also expend the EMP cost: 70,000/- per (annum excluding plantation cost) for pollution control, maintenance of road and health.

*[Handwritten signature]*



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
*statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986*

- 8.16 **Half-yearly Compliance Report:** - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / Regional Office of the MoEF & CC, Bhubaneswar in soft copies on 1<sup>st</sup> day of June and December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
- 8.17 **Concomitant Monitoring:** - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 8.18 **Independent Monitoring:** -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 8.19 **Revocation of EC:** - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 8.20 **Change in Ownership of Lease:** - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
8. **Basis of Permitted Quantity:** - It is made clear that the EC granted is on adhoc basis as the applicant has not submitted the approved District Survey Report (DSR) or Annual Replenishment Rate Study Report (ARRS). In the absence of approved District Survey Report (DSR) the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report (Refer Para: 4.3 (r) of the Enforcement & Monitoring Guidelines for Sand Mining issued in January, 2020 by the Ministry of Environment, Forest and Climate change). The permitted quantity in the 1<sup>st</sup> year has been calculated on the basis of 60% mine lease area or quantity mentioned in the Mining Plan, whichever is less. Further in the absence of approved Annual Replenishment Rate Study Report an annual replenishment rate of @25% of the 1<sup>st</sup> year quantity is allowed for 2<sup>nd</sup> year w.r.t Order dated 02.02.2022 of the Hon'ble NGT in OA No.33/2020/EZ (Laxmidhar Palai Vrs. District Collector, Balasore). Further amendment to the permitted quantity in the 2<sup>nd</sup> year shall be considered on submission of duly approved ARRS.

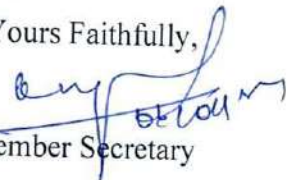
*[Signature]*



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
*statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986)*

9. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
10. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
 Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Keonjhar / Sub Collector, Keonjhar and Tahasildar, Ghasipura for Information and necessary action with specific reference to para in respect of year wise permitted quantity.
7. Guard file for record/Website/Parivesh Portal.



  
 Member Secretary

Signature Not Verified

Digitally signed by D. K. Murugesan, IFS, Member Secretary

Date: 4/27/2023 4:19:13 PM



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/300884/2023

Dated <sup>st</sup> 21 June, 2023  
Bhubaneswar

To

Sri Gorle Ramesh Manager  
Sri Sai Constructions  
Plot No. N/2-54 under Drawing BS No. 136,  
Flat No.3, 3rd Floor, Treelet Homes,  
Plot No.-868/3040, Khata No.691  
Jayadev Vihar, IRC Village, Nayapalli,  
Bhubaneswar, Khordha , Jiisha- 751015

**Sub: Proposal for Transfer of Environmental Clearance of Kusei River Sand Bed over an area of 11.50 acres or 4.654 hectares in village Deogaon under Ghasipura Tahasil of Keonjhar District, Odisha. from the name Tahasildar Ghasipura to Sri Gorla Ramesh -reg.**

Ref: (i) EC letter no./EC identification no. EC23B001OR180821 dated 27.04.2023  
(ii) Tahasildar, Ghasipura letter no. 2235 dated 30.05.2023  
(iii) Online Application no. SIA/OR/MIN/300884/2023 dtd.04.06.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/300884/2023 dated 04.06.2023, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. EC23B001OR180821 dated 27.04.2023 in favour Tahasildar, Ghasipura, Dist- Keonjhar.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 122<sup>nd</sup> meeting held on 08.06.2023, 09.06.2023 and 12.06.2023 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the Tahasildar, it is noted that EC was obtained for Kusei River Sand Bed (River-Kusei) for a period of 5 years in favour of Tahasildar, Ghasipura vide the above-mentioned EC letter under reference. Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Gorle Ramesh, who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision of OMMC Rules, 2016.
- (ii) The Tahasildar has mentioned that after obtaining EC, the said quarry is not operated yet.



**44**  
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,**  
**ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- (iii) Documents submitted for EC Transfer;
- a. Form No. 7 for transfer of Environmental Clearance,
  - b. Letter no. 2235 dated 30.05.2023 of Tahasildar, Ghasipura for transfer of EC to Sri Gorle Ramesh as the successful bidder for Kusei River Sand Bed.
  - c. Cyber Treasury e-challan no. 35B1173E55 dated 04.06.2023 for Rs.2000/- towards scrutiny fee.
  - d. Undertaking for accepting the terms and conditions in the original EC.

3. Transfer of Environmental Clearance (EC) of Kusei River Sand Bed issued vide SEIAA, Odisha EC letter/EC identification no. EC23B001OR180821 dated 27.04.2023 in favour of Sri Gorle Ramesh, the successful bidder to extract **7000 cum** of sand from the said source in 1<sup>st</sup> year and **1750 cum** in 2<sup>nd</sup> year lease period. The ARRS report to be submitted through ORSAC empanelled agency by **31<sup>st</sup> December 2024** failing which the EC is liable for revocation. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

  
Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

7. Copy to the Collector/Sub Collector, Keonjhar and Tahasildar Ghasipura for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

  
Member Secretary





**OFFICE OF THE REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [Department of Forest, Environment & CC, Govt. of Odisha]  
 At- Baniapat, Po- College Road, Dist- Keonjhar- 758001, Odisha

Letter No.1456

By Online/ Regd. Post

Date:26.07.2023

**CONSENT ORDER NO. 392/ RO/KJR:/2022-23**

Sub: Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and for existing/new operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Ref: ***Your Consent to Operate online Application No 5031900 received in complete form on 15.07.2023.***

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

<b>Name of the Sand Mines</b>	Kusei Sand Bed, Deogaon (Plot No-1297, Khata No – 352 (Ac 11.50 or 4.654 Ha) in Kusei River of Ghasipura Tahasil, Dist- Keonjhar
<b>Name of the Occupier &amp; Designation</b>	Sri Gorle Ramesh, Lessee (Through Tahasildar, Ghasipura Keonjhar)
<b>Address</b>	At: Deogaon, Tahasil: Ghasipura, Dist- Keonjhar, Odisha.

This consent order is valid for the period up to **31.12.2024**.

This consent order is valid for the products quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured**

<b>Product</b>	<b>Quantity</b>	
River Sand (As Per Environmental Clearance)	2023-24	7000 Cum
	2024-25 (up to 31.12.2024 )	1750 Cum

**B. Discharge permitted through the following outlet subject to the standard**

Outlet no	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard in mg/l except pH			
				pH	TSS (mg/l)	BOD	O&G
1	Domestic Waste water	Soak Pit via Septic tank	2 KLD	5.5-8.5	100	30	10

Contd...

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard in mg/Nm <sup>3</sup>			
				PM	SO <sub>2</sub>	NO <sub>x</sub>	H <sub>2</sub> S
1	-	-	-	-	-	-	-

**D. Disposal of solid waste permitted in the following manner**

Sl No	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Wastes & rejects	As per approved mining plan				
2	-	-	-	-	-	-

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity/quality of the effluent/ rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. The consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system or any other particulars as may be pertinent for preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

Contd...



12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below.
  - a. Industrial cooling, spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems installed or used by him to achieve with the terms(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by over flow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water(Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.



31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/ or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problem through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
  - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii. Controlled incineration, wherever possible in case of combustible organic material.
  - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representative or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent , the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act , 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

**F. Special Conditions****GENERAL**

1. The date of commencement of mine operation shall be informed to the Regional Office, SPCB, Keonjhar.
2. This consent to operate granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the mining plan approved by the Joint Director of Geology, Keonjhar dtd 23.02.2022, Transfer of Environmental Clearance obtained from SEIAA file no SIA/OR/300884/2023 dtd 21.06.2023 and EC Identification No. EC23B001OR180821, dtd. 27.04.2023, Quarry Lease executed by the Tahasildar, Ghasipur dtd. 10.07.2023 and Letter Memo No. 11576, dtd. 02.07.2022 of HO, SPCB, Bhubaneswar regarding obtaining NOC from Local Authority by the Tahasildar prior to grant of Lease for minor minerals.
3. The consent order is coterminous with expiry of Lease period or Expiry of approved Mining Plan or Expiry of Environmental Clearance whichever is earlier.
4. Production quantity shall be restricted as per the approved mining plan and Environmental Clearance capacity whichever less during the lease period.
5. The sand mining shall not be carried out within 200 m of any existing structure such as bridges, dams, weirs, intake structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. The sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purposes.
7. The depth of sand mining shall not exceed 1.0 m or water level whichever is less.
8. **Transport of mineral will not be done through village / habitations.**
9. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
10. Conservations measures shall be taken for protection of flora and fauna.
11. The proponent shall take necessary measures to ensure no adverse impact due to mining operations on the human habitations existing nearby.
12. The natural sand dune should not be disturbed.
13. All necessary statutory clearances shall be obtained before start of mining operations.
14. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
15. A river bed rehabilitation plan should be submitted within three months from the date of issue of this order.
16. The unit has to obtain necessary permission from the concerned authority for transportation of sand through village/ public roads.
17. The unit shall abide by the provisions under E(P) Act, 1986 and other rules framed there under.
18. This Consent order has been issued without prejudice to any legal dispute arising in future with respect to the ownership of the land and other land disputes.
19. Mines shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in its surrounding areas
20. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

**AIR POLLUTION CONTROL**

1. The vehicles for transportation of sand from the site should be in good condition and should have a pollution check certificate and should confirm to applicable air and noise emission standards and should be operated only during non- peak hours.
2. Unit has to take prior permission from the concerned authority / State PWD department, Government of Odisha for transportation of the Sand in local village/ Panchayat roads and main roads.
3. The vehicle shall not be overloaded and shall be covered with Tarpaulin.
4. The water sprinkling should be carried out on the village roads/ Kachha roads to control fugitive dust emission during transportation of sand.

Contd...



5. Water sprinkling system should be provided in haul roads, transportation roads, quarry areas, stocked piles areas and other dust generating points to control fugitive dust emission in order to meet the prescribed standard of National Ambient Air Quality inside the mining lease area.

**WATER POLLUTION CONTROL**

1. The unit shall ensure that sand mining does not in any way disturb the flow pattern of the river water.
2. Sand quarrying shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.
3. Domestic effluent shall be treated and disposed off in septic tank followed by soak pit to be constructed as per BIS specification and under no circumstances, any waste water shall be discharged to River/River bed.

**SOLID & HZARDOUS WASTE MANAGEMENT**

1. The area from which the sand has been extracted be leveled and free of any foreign debris or materials.
2. The surface of stock pile and sand processing areas outside the river bed to be scarified to a depth of 50 cm, graded evenly and the top soil previously stored, returned to its original depth over the area.
3. Rejected sands if any shall be disposed off on filling low lying areas inside the lease hold area in proper manner without causing any environmental pollution.
4. The solid wastes, rejects/dust generated from the quarry shall be collected and suitably disposed off in an environmental sound manner and in no case such wastes shall be disposed off in River/River bed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

Sri Gorle Ramesh, Lessee  
M/s Kusei Sand Bed  
At- Deogaon, Tahasil- Ghasipura,  
Dist- Keonjhar, Odisha.

*[Signature]*  
26-07-2023

REGIONAL OFFICER

Memo No: *1457 dt 26-07-2023*

**Copy forwarded to**

1. The Member Secretary, State Pollution Control Board, Bhubaneswar.
2. The Collector & District Magistrate, Keonjhar.
3. The Joint Director of Geology, Keonjhar.
4. The Divisional Forest Officer, Keonjhar.
5. The Tahasildar, Ghasipura, Keonjhar.
6. Copy to Guard File.

*[Signature]*  
26-07-2023

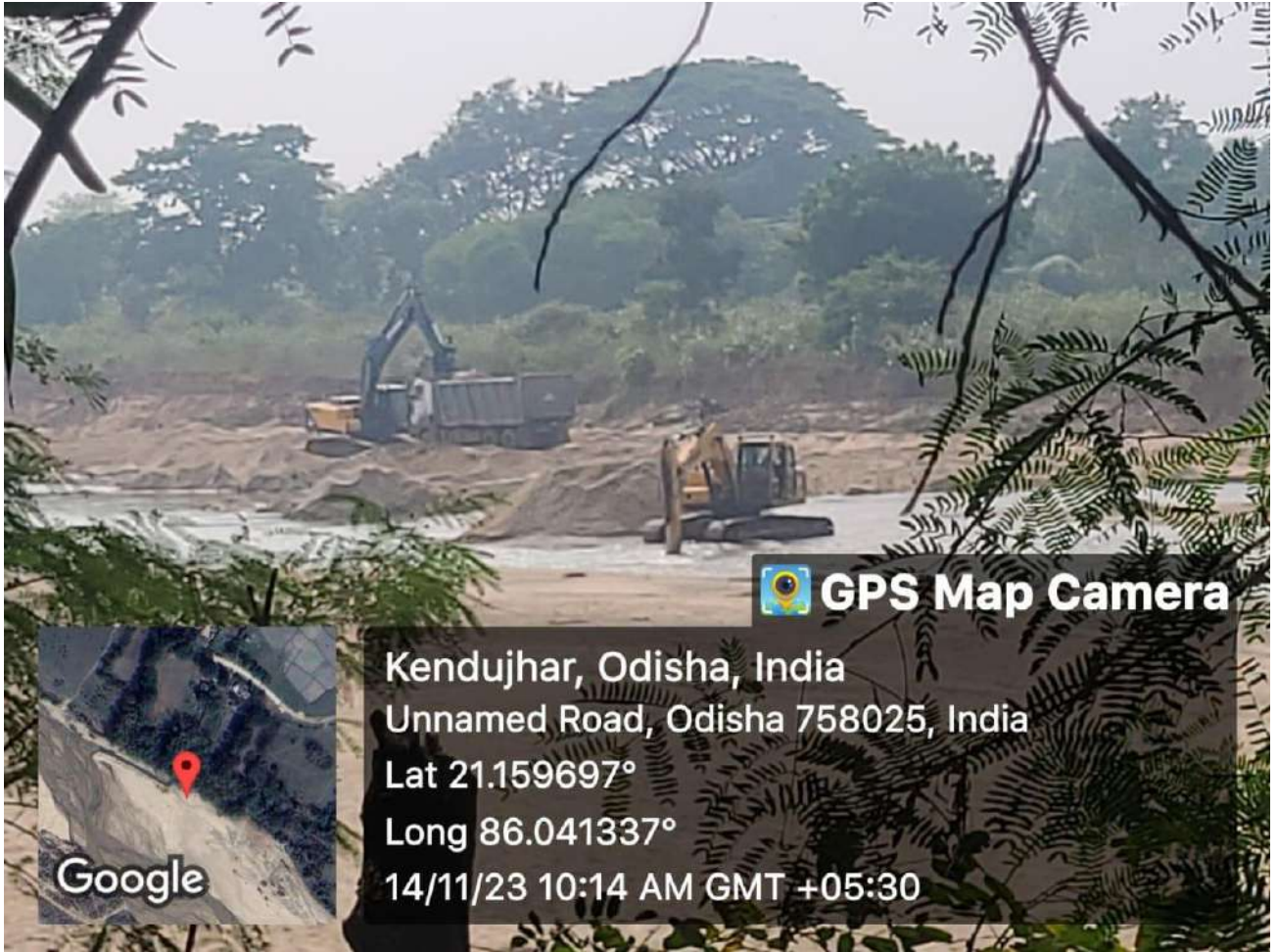
REGIONAL OFFICER

PHOTOGRAPHS DATED 22/09/2023 SHOWING MACHINES ARE BEING USED FOR THE PURPOSE OF SAND MINING











**DIRECTORATE OF MINES GOVT. OF ODISHA, STEEL & MINES DEPARTMENT**

Schedule XXIV-Form No. 1-Y

1022953

**GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES**

FORM-Y  
[See rule 58(1)] Pass No. ....

**TRANSIT PASS  
FOR MINOR MINERALS**

1. Book No. 20550 Date 5.9.23 Time ..... AM/PM

2. Circle Mining Office KJR

3. Name of the Quarry/Lease/Source of Auction Kusei River sand bed, Debagarh

4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/Auction Purchaser Sairat case No-2/2021-22  
Lease Sri Sai Construction

5. Destination Wakati Route Anandapur

6. Minor mineral Sand

7. Permit No. .... Date .....

8. Quantity permitted (Cum/Tonnes) .....

9. Measurement of mineral in carrier (in meter)

Length	Breadth	Height

10. Cubic content (cum.) 16 C.M

11. Weight of the vehicle (Tonnes) Gross ..... Tare .....

12. Weight of the mineral ..... Tonnes

Signature of the person ..... Signature of the carrier ..... Signature of the checking staff with date .....

Signature of the person receiving at the destination with date .....

**OFFICE OF THE TAHASILDAR  
GHASIPURA, DIST-KEONJHAR**

Office Seal

babu  
**TAHASILDAR  
GHASIPURA  
DIST-KEONJHAR**

OGP-Forms-CTP-164-50,000 Bk-19-08-2020

Schedule XXIV-Form No. 1-Y



ORIGINAL

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES  
FORM-Y

1027858

[See rule 58(f)]

Pass No. ....

TRANSIT PASS

FOR MINOR MINERALS

- 1. Book No. 20558 Date 4.9.23 Time 10 AM/PM
- 2. Circle Mining Office KJR
- 3. Name of the Quarry/Lease/Source of Auction Kusei River Sand Bed, Daggan
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/Auction Purchaser  
Saint Case No 2/2021-22  
Lessee Sri Sai Construction
- 5. Destination Keonjhar Route Ghatogaon
- 6. Minor mineral sand
- 7. Permit No. .... Date .....
- 8. Quantity permitted (Cum/Tonnes) 22 CM
- 9. Measurement of mineral in carrier (in meter) OD 09 Y 8017

Length	Breadth	Height

- 10. Cubic content (cum.) 22 CM
- 11. Weight of the vehicle (Tonnes) Gross..... Tare.....
- 12. Weight of the mineral..... Tonnes

H. Bhuyan

Signature of the person  
Issuing with date

Signature of the carrier  
Driver with date

Signature of the checking  
staff with date

Signature of the person receiving  
at the destination with date

Signature of the Inspected  
I/C with date & time



H. Debata  
TAHASILDAR  
GHASIPURA  
DIST-KEONJHAR

Schedule XXIV-Form No 1-Y

ORIGINAL



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES  
FORM-Y  
(See rule 5(1))  
TRANSIT PASS  
FOR MINOR MINERALS

1027565

Pass No.

- 1. Book No. 2052 Date 09.23 Time AM/PM
- 2. Circle Mining Office Keonjhar
- 3. Name of the Quarry/Lease/Source of Auction Kusei River Sand Bed, Degaan
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Holder/Auction Purchaser Garit Case No-27021-22  
Keonjhar Sand Corporation
- 5. Destination Keonjhar Route Rental
- 6. Minor mineral Sand
- 7. Permit No. \_\_\_\_\_ Date \_\_\_\_\_
- 8. Quantity permitted (Cum/ tonnes) \_\_\_\_\_
- 9. Measurement of mineral in carrier (in meter) OD 09D 5856

Length	Breadth	Height

- 10. Cubic content (cum.) 16 CM<sup>2</sup>
- 11. Weight of the vehicle (Tonnes) Gross \_\_\_\_\_ Tare \_\_\_\_\_
- 12. Weight of the mineral \_\_\_\_\_ Tonnes

Signature of the person issuing with date \_\_\_\_\_  
 Signature of the carrier Driver with date Prabhat 16/11  
 Signature of the checking staff with date Prabhat

Signature of the person receiving at the destination with date \_\_\_\_\_  
 Signature of the Inspector/IC with date & time TAHASILDAR  
GHASIPURA  
DIST-KEONJHAR



Schedule XXIV-Form No. 1-Y

ORIGINAL



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES  
FORM-Y  
(See rule 56(3))  
TRANSIT PASS  
FOR MINOR MINERALS

1027566

Pass No. \_\_\_\_\_

- 1. Book No. 20552 Date 09. 23 Time \_\_\_\_\_ AM/PM
- 2. Circle Mining Office Keonjhar
- 3. Name of the Quarry/Lease/Source of Auction Kusa River Sand Bed, Deogaon
- 4. Name of the Licensee/Lessee/Permit Holder/Auction Sri Sai Construction  
Lease Sri Sai Construction
- 5. Destination Keonjhar Route Rawal
- 6. Minor mineral sand
- 7. Permit No. \_\_\_\_\_ Date \_\_\_\_\_
- 8. Quantity permitted (Cum) tonnes \_\_\_\_\_
- 9. Measurement of mineral in carrier (in meter) OD 09D 5857

Length	Breadth	Height

- 10. Cubic content (cum.) 160m<sup>3</sup>
- 11. Weight of the vehicle (Tonnes) Gross \_\_\_\_\_ Tare \_\_\_\_\_
- 12. Weight of the mineral \_\_\_\_\_ Tonnes

Signature of the person Issuing with date \_\_\_\_\_  
 Signature of the carrier Driver with date Rawal \_\_\_\_\_  
 Signature of the checking staff with date Debaya \_\_\_\_\_

Signature of the person receiving at the destination with date \_\_\_\_\_  
 Signature of the Inspector/C with date \_\_\_\_\_  
**TAHASILDAR  
GHASIPURA  
DIST.-KEONJHAR**









Date \_\_\_\_\_  
 Page \_\_\_\_\_

8.9.23

Days

- 1/ OD 22 M 5913 → 12 (10:40 AM)
- (P) 2/ OD 09 R 4531 → 10 (11:18 AM)
- 3/ OD 01 AP 8706 → 12 (11:23 AM)
- 4/ WB 31 A 2416 - 10 (12:20 PM) ~~Big~~ Big
- 5/ WB 31 A 2227 - 10 (12:30 PM) ~~Big~~ Big
- 6/ WB 31 A 4466 - 10 (2:16 PM) Big
- (P) (7) OD 09 R 4531 - 10 (3:40 PM)
- (8) WB 31 A 6916 - 16 (4:26 PM)
- (9) WB 31 A 6788 - 16 (4:40 PM)
- (10) OD 01 AR 2820 - 12 (5:05 PM)
- (11) OD 09 K 0264 - 12 (5:50 PM)
- 12/ OD 01 AM 3618 - 12 (6:22 PM)
- 13/ WB 31 A 2167 - 10 (6:50 PM)
- 14/ OD 09 N 2739 - 10 (7:19 PM) (01) - FCSN 74000
- 15/ OD 01 AF 2765 - 10 (7:37 PM) (01) - FCSN 74000
- 16/ OD 18 A 0510 - 10 (8:08 PM) (01) - FCSN 74000
- 17/ OD 09 L 7946 - 12 (9:40 PM) (01) - FCSN 74000
- (P) 18/ OD 09 R 4531 - 10 (9:42 PM) (01) - FCSN 74000
- 19/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 20/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 21/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 22/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 23/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 24/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 25/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 26/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 27/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 28/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 29/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 30/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000
- 31/ ~~OD 09 R 4531~~ (01) (01) - FCSN 74000

9.9.23

- (1) OD09R4531 - 10 (12.15 PM)
- (2) OD09Q7165 - 10 (12.20 PM)
- (3) OD01AE0972 - 12 (1.17 PM)
- (4) OD09T9301 - 12 (1.22 PM)
- (5) OR09P1963 - 6 (1.26 PM)
- (6) OD15L6608 - 12 (2.10 PM)
- (7) OD34Q9960 - 12 (3.37 PM)
- (8) OD09Q7165 - 10 (4.17 PM)
- (9) OD09U9388 - 12 (4.30 PM)
- (10) OD04U3337 - 12 (5.03 PM)
- (11) OD04S3337 - 12 (5.19 PM)
- (12) OD02Q2533 - (12) (5.07 PM)
- (13) OD04S4237 - (12) (5.39 PM)
- (14) OD39A4237 - (12) (6.9 AM)
- (15) OD04F4237 - (10) (6.32 PM)
- (16) OD04F4037 - (10) (6.37 PM)
- (17) OD09R4531 - (10) (6.40 PM)
- (18) OD01AF2765 - (10) (6.55 PM)
- (19) OD09K0264 - (10) (10.15 PM)
- (20) OD09Q7165 - (10) (10.47 PM)
- (21) OD18A0510 - (10) (11.35 PM)
- (22) OD09Q8255 - (12) (11.54 PM)
- (23) OD01AR8545 - (12) (12.27 AM)
- (24) OD01AR8689 - (12) (12.29 AM)
- (25) WB31A3367 - (10) (1.22 AM) B18
- (26) OD01AS6767 - (12) (1.25 AM)
- (27) OD01AP8706 - (12) (1.26 AM)
- (28) OD01AR2820 - (12) (1.46 AM)
- (29) OD09T9301 - (12) (1.55 AM)
- (30) OD01HJ8706 - (12) (2.20 AM)
- (31) OD22N5982 - (12) (2.45 AM)
- (32) OD01AS2043 (12) (2.50 AM)
- (33) OD01AQ0627 (12) (3.15 AM)

- (34) OD01AP2820 - 12 (3.33 AM)
- 35/
- 36/
- 37/
- 38/
- 39/
- 40/

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

10.9.23

(1)	OD 22 U 9969	(12)	(5.05 AM)
(2)	OD 01AK 6767	(12)	(5.06 AM)
(3)	OD 22W 2728	(12)	(5.15 AM)
(4)	OD 01AR 7776	(12)	(6.06 AM)
(5)	OD 01AG 3930	(12)	(6.08 AM)
(6)	OD 01AT 7776	(12)	(6.16 AM)
(7)	WB 31A 6788	(16)	(7.00 AM)
(8)	OD 19 L 6608	(12)	(9.52 AM)
(9)	OD 09R 4531	(10)	(10.20 AM)
(10)	OD 01AH 9955	(12)	(10.47 AM)
(11)	OD 34Q 4A80	(12)	(11.30 AM)
(12)	OD 09 U 9388	(12)	(11.33 AM)
(13)	OD 01AE 0972	(12)	(12 PM)
(14)	OD 22U 25E3	(12)	(12.15 PM)
(15)	OD 04F 4237	(10)	(12.31 PM)
(16)	OD 04F 4037	(10)	(12.36 PM)
(17)	OD 09K 0264	(12)	(1.10 PM)
(18)	WB 31A 4416	(10)	(12.25 PM) (8.9)
(19)	WB 31A 6716	(16)	(2.23 PM)
(20)	OD 04U 3337	(12)	(3.10 PM)
(21)	OD 34Q 4237	(12)	(3.18 PM)
(22)	WB 31A 3386	(10)	(3.20 PM)
(23)	OD 04S 3337	(12)	(3.43 PM)
(24)	OR 09H 6272	(6)	(3.50 PM)
(25)	OR 09 2876	(6)	(4.01 PM)
(26)	OD 04F 9083	(10)	(4.22 PM)
(27)	OD 19L 1875	(10)	(4.55 PM)
(28)	OD 04S 4237	(12)	(5.28 PM)
(29) P	OD 09G 7165	(10)	(5.38 PM)
(30)	WB 31A 2167	(10)	(6.15 PM)
(31)	OD 04P 4959	(10)	(6.28 PM)
(32)	OD 04P 9559	(10)	(6.28 PM)
(33)	OD 09Y 5757	(12)	(6.45 PM)

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

(1)	<del>OD 09T 9301</del>	<del>(12)</del>	<del>(6.55 AM)</del>
(2)	<del>OD 09R 4531</del>	<del>(10)</del>	<del>(6.55 PM)</del>
(3)	<del>OD 01AN 7776</del>	<del>(12)</del>	<del>(7.25 PM)</del>
(4)	<del>OD 22X 7776</del>	<del>(16)</del>	<del>(10.39 PM)</del>
(5)	<del>OD 09L 1946</del>	<del>(12)</del>	<del>(10.50 PM)</del>
(6)	<del>OD 18A 0510</del>	<del>(10)</del>	<del>(10.52 PM)</del>
(7)	<del>OD 01AJ 3714</del>	<del>(12)</del>	<del>(1.22 AM)</del>
(8)	<del>OD 01AN 9995</del>	<del>(12)</del>	<del>(1.35 AM)</del>
(9)	<del>OD 01AL 4721</del>	<del>(12)</del>	<del>(2.01 AM)</del>
(10)	<del>OD 22N 5982</del>	<del>(12)</del>	<del>(2.17 AM)</del>
(11)	<del>OD 15L 6608</del>	<del>(12)</del>	<del>(2.18 AM)</del>
(12)	WB 31A 0391	(6)	(3.3 AM) B18
(13)	WB 31A 6453	(16)	(3.15 AM) B18
(14)	OD 09K 0264	(12)	(3.24 AM) B18
(15)	OD 22V 5080	(12)	(4.15 AM) B18
(16)	OD 22V 8080	(12)	(4.15 AM) B18
(17)	OD 01AP 8706	(12)	(4.247 AM) B18
(18)	OD 22W 2728	(12)	(4.58 AM) B18
(19)	OD 22U 0515	(12)	(5.25 AM) B18
(20)	<del>OD 01AG 3930</del>	<del>(12)</del>	<del>(5.28 AM) B18</del>
(21)	<del>OD 01AE 0972</del>	<del>(12)</del>	<del>(5.28 AM) B18</del>
(22)	<del>OD 09G 7165</del>	<del>(10)</del>	<del>(5.38 PM) B18</del>
(23)	<del>WB 31A 2167</del>	<del>(10)</del>	<del>(6.15 PM) B18</del>
(24)	<del>OD 04P 4959</del>	<del>(10)</del>	<del>(6.28 PM) B18</del>
(25)	<del>OD 04P 9559</del>	<del>(10)</del>	<del>(6.28 PM) B18</del>
(26)	<del>OD 09Y 5757</del>	<del>(12)</del>	<del>(6.45 PM) B18</del>

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

11.07.23

(1)	OD 09 H 6272 (E) 11.10 AM	(10)	(11.52 AM)
(2)	OD 09 H 6272 (E) 11.10 AM	(10)	(11.52 AM)
(3)	OD 09 H 6272 (E) 11.10 AM	(10)	(11.52 AM)
(4)	OD 09 H 6272 (E) 11.10 AM	(10)	(11.52 AM)
(5)	OD 09 R 4521 (10) 11.54 AM	(10)	(11.54 AM)
(6)	OD 09 AT 4921 (10) 12.30 PM	(10)	(12.30 PM)
(7)	OD 09 G 7165 (10) 12.31 PM	(10)	(12.31 PM)
(8)	WB 31 A 4146E (10) (1.09 AM) (B18)	(10)	(1.09 AM)
(9)	OD 09 Y 0515 (12) (1.40 AM)	(12)	(1.40 AM)
(10)	OD 09 AS 6153 (10) (1.55 AM)	(10)	(1.55 AM)
(11)	OD 09 AR 2820 (12) (2 AM)	(12)	(2 AM)
(12)	OD 09 AS 1907 (16) (3.5 AM)	(16)	(3.5 AM)
(13)	OD 09 AH 3930 (12) (4.1 AM)	(12)	(4.1 AM)
(14)	OD 22 U 9963 (12) (4.1 AM)	(12)	(4.1 AM)
(15)	OD 09 AE 0972 (12) (4.55 AM)	(12)	(4.55 AM)
(16)	OD 09 G 7165 (10) (5.6 AM)	(10)	(5.6 AM)
(17)	OD 09 R 4531 (10) (5.15)	(10)	(5.15)
(18)	OR 09 H 6272 (6) (5.19)	(6)	(5.19)
(19)	OD 09 Y 4159 (10) (5.52 PM)	(10)	(5.52 PM)
(20)	OD 09 P 9559 (10) (5.52 PM)	(10)	(5.52 PM)
(21)	WB 31 A 6788 (16) (6.55 PM)	(16)	(6.55 PM)
(22)	OD 09 AR 7796 (12) (6.57 PM)	(12)	(6.57 PM)
(23)	WB 31 AR 7678 (6) (7.19 PM)	(6)	(7.19 PM)
(24)	OD 09 T 9301 (12) (7.20 PM)	(12)	(7.20 PM)
(25)	OD 09 F 9083 (10) (7.30 PM)	(10)	(7.30 PM)
(26)	WB 31 A 2416 (10) (8.1 PM)	(10)	(8.1 PM)
(27)	OD 22 N 5982 (12) (8.30 PM)	(12)	(8.30 PM)
(28)	WB 31 A 4416 (10) (1.55 AM)	(10)	(1.55 AM)
(29)	OD 15 L 6608 (12) (2.5 AM)	(12)	(2.5 AM)
(30)	OD 09 R 4531 (10) (2.6 AM)	(10)	(2.6 AM)
(31)	OR 14 A 7678 (6) (2.35 AM)	(6)	(2.35 AM)
(32)	OD 09 L 9995 (10) (3.14 AM)	(10)	(3.14 AM)
(33)	OD 09 N 7932 (10) (3.17 AM)	(10)	(3.17 AM)

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

(34)	OD 09 M 7732 (10) (3.17 AM)	(10)	(3.17 AM)
(35)	OD 09 P 9125 RAJU (10) (3.19 AM) B18	(10)	(3.19 AM)
(36)	OD 11 S 7516 RAJU (6) (4.10 AM) B18	(6)	(4.10 AM)
(37)	OD 02 AN 1326 (10) (4.23 AM)	(10)	(4.23 AM)
(38)	OD 01 AQ 0627 (12) (4.31 AM)	(12)	(4.31 AM)
(39)	OD 01 Z 1066 (10) (4.51 AM)	(10)	(4.51 AM)
(40)	OD 01 AK 0955 (12) (5.29 AM)	(12)	(5.29 AM)
(41)	OD 01 BT 7776 (12) (5.26 AM)	(12)	(5.26 AM)
(42)	OD 19 L 1875 (10) (5.28 AM)	(10)	(5.28 AM)
(43)	OD 09 A 5522 (12) (5.45 AM)	(12)	(5.45 AM)
(44)	OD 01 AS 7999 (12) (6.05 AM)	(12)	(6.05 AM)
(45)	OD 09 G 7165 (10)	(10)	

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

12.9.2023

(1)	OD 01 AS 3677	(12)	(6.15 AM)
(2)	OD 01 AP 3677	(12)	(6.19 AM)
(3)	OD 09 P 3718	(12)	(6.22 AM)
(4)	OD 34 H 3284	(10)	(6.48 AM)
(5)	WB 31 A 6916	(16)	(6.55 AM)
(6)	OD 22 T 2153	(12)	(7.03 AM)
(7)	OD 09 R 4531	(10)	(7.33 AM)
(8)	OD 22 U 2553	(12)	(11.48 AM)
(9)	OD 01 A P 8706	(12)	(12.09)
(10)	CR 09 H 6272	(10) <sup>(D)</sup> <del>Biggala</del>	(12.10)
(11)	OD 09 Y 0515	(12)	(1.42)
(12)	OD 22 W 0915	(12)	(1.44)
(13)	OD 31 A 3388	(10) <sup>(B)</sup> <del>Biggala</del>	(2.04)
(14)	WB 31 A 1988	(10) <sup>(B)</sup> <del>Biggala</del>	(2.8)
(15)	OD 09 R 4531	(10)	(3.30) AM
(16)	OD 22 N 5982	(12)	(3.52) AM
(17)	OD 01 A T 3714	(12)	(4.20) PM
(18)	OD 15 L 6608	(12)	(4.50) PM
(19)	OD 04 K 2919	(10)	(5.29) PM
(20)	OR 09 H 6272	(10) <sup>(D)</sup> <del>Biggala</del>	(6.39) PM
(21)	OD 09 W 264	(12)	(6.53) PM
(22)	OD 09 Y 0915	(12)	(7.34) PM
(23)	OD 09 X 0915	(12)	(7.40) PM
(24)	OD 01 AS 6767	(16)	(8.02) PM
(25)	OD 04 P 1959	(10)	(8.09) PM
(26)	OD 04 P 9559	(10)	8.10 PM
(27)	OD 09 P 378	(12)	(11.25) AM
(28)	OD 01 P 3927	(10)	(11.55) PM
(29)	OD 01 AL 4921	(12)	(12.05) AM
(30)	OD 01 AS 1907	(16)	(12.20) AM
(31)	OD 09 R 4531	(10)	(12.22) AM
(32)	OD 11 S 0338	(10)	(1.04)
(33)	OD 11 T 0338	(12)	(1.05)

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

(34)	OD 01 AR 7493	(12)	(1.55 AM)
(35)	OD 02 AA 0914	(10)	(1.57 AM)
(36)	OD 02 Z 9014	(10)	(1.58 AM)
(37)	OD 22 J 1991	(10)	(2.29 AM)
(38)	OD 01 AS 6453	(16)	(3.55 AM)
(39)	OD 22 T 2153	(12)	(4.15 AM)
(40)	OD 01 <del>1066</del>	(10)	(4.34 AM)
(41)	WB 31 A 6788	(16)	(5.5 AM)
(42)	<del>OD 09 K 0264</del>	(12)	<del>(6.09 AM)</del>
(43)	<del>OD 22 N 1900</del>	(10)	<del>(6.09 AM)</del>
(44)	<del>OD 22 H 2124</del>	(12)	<del>(6.16 AM)</del>
CR	OR 16-B-3698	(6)	[Tulia Nona]

13.4.2023

classmate  
Date \_\_\_\_\_  
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(1)	OD 01 AG 3930	(12)	(5.30 AM)
(2)	OD 22 U 9963	(12)	(5.32 AM)
(3)	OD 07 X 0769	(12)	(6.10 AM)
(4)	OD 22 G 9779	(10)	(6.14 AM)
(5)	OD 22 H 2124	(12)	(6.18 AM)
(6)	OD 01 AJ 9777	(12)	(7.5 AM)
(7)	OD 09 R 4531	(10)	(10.45 AM)
(8)	OD 01 AF 2765	(10)	(11.15 AM)
(9)	OD 01 AR 8689	(12)	(12.15 PM)
(10)	OD 01 AR 8545	(12)	(12.19 PM)
(11)	OD 01 A 0822	(12)	(1.20 PM)
(12)	OD 01 AH 0955	(12)	(1.29 PM)
(13)	OD 01 AR 7776	(12)	(2.22 PM)
(14)	WB 31 A 2416	(10) BD	(2.40 PM)
(15)	OD 09 R 4531	(10)	(3.15 PM)
(16)	OD 01 AS 3535	(12)	(4.5 AM)
(17)	OD 01 AS 3535	(12)	(4.6 AM)
(18)	WB 31 A 6453	(16)	(5.5 AM)
(19)	WB 31 A 6916	(16)	(5.6 PM)
(20)	OD 34 Q 4237	(12)	(5.8 PM)
(21)	OD 04 U 3337	(12)	(5.8 PM)
(22)	OD 04 S 3337	(12)	(5.30 PM)
(23)	OD 04 F 4237	(10)	(5.55 PM)
(24)	OD 04 F 4037	(10)	(6.5 PM)
(25)	OD 04 P 6959	(10)	(6.14 PM)
(26)	OD 04 P 9559	(10)	(6.15 PM)
(27)	OD 09 Y 5814	(12)	(6.17 PM)
(28)	OD 09 HA 1814	(12)	(6.35 PM)
(29)	OD 01 AF 8706	(12)	(6.35 PM)
(30)	OD 09 R 4531	(10)	(6.40 PM)
(31)	OD 09 P 3718	(12)	(6.55 PM)
(32)	OD 22 N 5982	(12)	(7.20 PM)
(33)	OD 11 J 0338	(10)	(7.20 PM)

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(34)	OD 07 X 0515	(12)	(7.20 PM)
(35)	OD 09 Y 0915	(12)	(8.35 PM)
(36)	OD 07 X 0915	(12)	(9.55 PM)
(37)	OD 09 R 4531	(10)	(10 PM)
(38)	OD 04 2475	(10)	(10.16 PM)
(39)	OD 01 AF 2765	(10)	(11.15 PM)
(40)	OD 01 AR 7820	(12)	(11.40 PM)
(41)	DD 22 W 0915	(12)	(11.49 PM)
(42)	OD 01 AR 9732	(12)	(12.15 AM)
(43)	OD 34 E 1201	(12)	(12.17 AM)
(44)	OD 01 AE 5972	(12)	(12.45 AM)
(45)	OD 09 K 0269	(12)	(1.42 AM)
(46)	OD 09 Q 0860	(10)	(1.43 AM)
(47)	OD 09 Q 0276	(10)	(1.45 AM)
(48)	OD 22 U 9963	(12)	(6.05 AM)
(49)	OD 01 AR 9730	(12)	(6.05 AM)
(50)	OD 11 K 8259	(10)	(6.05 AM)
(51)	OD 01 AN 9563	(12)	(6.25 AM)
(52)	OD 22 M 5913	(12)	(3.20 PM)

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			Date Page
16.9.23			
01	OD 01P9125	(10)	(11.20)
02	OD 22M 5913	(12)	(12.20)
03	OD 0907165	(10)	(12.51)
04	OD 01K 8257	(10)	(1.15)
05	OR 09143216	(10)	(1.20)
06	OD 01A 59999	(12)	(1.30 PM)
07	WB 31A 4916	(10)	(2.54 PM)
08	WB 31A 3388	(10)	(3.05 PM)
09	WB 21A 1988	(10)	(3.07 PM)
10	OD 01AF 2765	(10)	(3.28 PM)
11	OD 01AP 8406	(12)	(3.34 PM)
12	OD 09G 7165	(10)	(3.47 PM)
13	OD 09N 2737	(10)	(4.20 PM)
14	OR 23C 7813	(10)	(4.53 PM)
15	WB 31A 6788	(10)	(5.48 PM)
16	WB 31A 2167	(10)	(5.51 PM)
17	OD 01H 066	(10)	(6.32 PM)
18	OD 01AF 0972	(12)	(6.57 PM)
19	OD 09U 9388	(12)	(7.08 PM)
20	OD 09G 7165	(10)	(7.32 PM)
21	OD 01AK 6799	(12)	(8.21 PM)
22	OD 22J 9141	(10)	(9.11 PM)
23	OD 22F 8589	(10)	(9.14 PM)
24	OD 22F 8885	(10)	(9.17 PM)
25	OD 01AF 2765	(10)	(9.35 PM)
26	OD 09T 9301	(12)	(10.14 PM)
27	OD 34Q 4960	(12)	(10.15 PM)
28	OD 09X 0915	(12)	(10.16 PM)
29	OD 01AS 6453	(12)	(10.25 PM)
30	OD 22U 0515	(16)	(10.27 PM)
31	OD 09Y 0915	(12)	(10.45 PM)
32	OD 09L 4995	(10)	(10.55 PM)
33	OD 22W 0915	(12)	11.08 PM

			classmate
			Date Page
34	OD 09Y 0515	(12)	(11.09 PM)
35	OD 01AS 1907	(16)	(12.09 AM)
36	OD 01AP 1907	(12)	(12.10 AM)
37	OR 23C 7813	(12)	(12.22 AM)
38	OD 15L 6808	(10)	(12.43 AM)
39	WB 31A 6916	(12)	(12.58 AM)
40	OD 34E 1201	(16)	(9.05 AM)
41	OD 09Q 0960	(12)	(3.17 AM)
42	OD 09G 0276	(10)	(5.20 AM)
43	OD 34G 0186	(12)	(5.21 AM)
44	OD 01AG 2930	(12)	(5.45 AM)
45	WB 31A 2416	(10)	(9.03 AM)
46	OD 09G 7165	(10)	(9.22 PM)
47	OD 01A 53611	(12)	(5.13 PM)
48	OD 09K 0269	(12)	(5.25 PM)
49	OD 09P 3718	(12)	(6.30 PM)
50	OD 09Y 0915	(12)	(6.5 PM)
51	OD 22U 0515	(12)	(6.58 PM)
52	WB 57E 6667	(12)	(7.30 PM)
53	OD 09X 0915	(12)	(7.32 PM)
54	OD 22W 0915	(12)	(7.33 PM)
55	OD 01AP 2160	(12)	(7.33 PM)
56	OD 09Y 0515	(12)	(7.35 PM)
57	WB 31A 6788	(10)	(10.52 PM)
58	OD 01AR 3210	(12)	(2.58)
59	WB 31A 2227	(10)	(3.17 AM)
60			

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Date \_\_\_\_\_  
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17.9.23

(9)	OD 34 E1201	(12)	(8.01 AM)
(10)	OD 01 A 6 3 2 0	(12)	(8.02 AM)
(11)	OD 34 0 0 1 8 6	(12)	(8.05 AM)

18.9.23

(1)	OD 09 M 3 5 8 5	(12)	(1.15 PM)
(2)	OD 04 U 3 3 3 7	(12)	(1.45 PM)
(3)	OD 34 8 4 2 3 7	(12)	(2.14 PM)
(4)	OD 01 5 0 3 3 7	(12)	(2.40 PM)
(5)	OD 04 5 4 2 3 7	(12)	(2.45 PM)
(6)	OD 04 F 4 6 3 7	(10)	(4.20 PM)
(7)	OD 09 U 9 3 8 8	(12)	(4.23 PM)
(8)	OD 04 F 4 2 3 7	(10)	(4.23 PM)
(9)	OD 09 Y 1 8 1 4	(12)	(5.25 PM)
(10)	OD 01 A 5 0 9 7 2	(12)	(5.27 PM)
(11)	WB 3 A 6 7 8 8	(16)	(5.27 PM)
(12)	WB 5 7 5 6 6 6 7	(12)	(5.32 PM)
(13)	OD 09 Y 5 8 1 4	(12)	(5.45 PM)
(14)	OD 09 A A 1 8 1 4	(12)	(6.12 PM)
(15)	OD 34 8 4 2 3 7	(12)	(6.13 PM)
(16)	OD 09 R 4 5 3 1	(10)	(6.16 PM)
(17)	OD 11 F 3 3 8	(12)	(6.40 PM)
(18)	OD 1 5 0 3 3 8	(10)	(6.40 PM)
(19)	OD 01 A L 4 9 2 1	(12)	(7.15 PM)
(20)	OD 01 A T 4 9 2 1	(12)	(7.16 PM)
(21)	OD 01 A V 9 9 9 5	(12)	(8.46 PM)
(22)	WB 3 A 0 3 9 1	(6)	(8.56 PM)
(23)	OD 09 Y 0 5 1 5	(12)	(10.12 PM)
(24)	OD 22 T 4 7 9 0	(12)	(10.15 PM)
(25)	OD 09 M 3 5 8 5	(12)	(10.18 PM)
(26)	OD 02 R 9 0 1 4	(10)	(10.38 PM)

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Date \_\_\_\_\_  
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(28)	OD 22 F 8 5 8 9	(10)	(10.32 PM)
(29)	OD 22 F 8 5 8 5	(10)	(10.33 PM)
(30)	OD 01 A F 2 7 6 5	(14)	(10.33 PM)
(31)	WB 3 A 6 4 5 3	(16)	(10.30 AM)
(32)	OD 01 A 9 6 4 5 3	(16)	(11.15 AM)
(33)	OD 09 R 4 5 3 1 (R3U)	(10)	(11.17 AM)
(34)	OD 11 5 7 5 1 6 (R3U)	(10)	(11.36 AM)
(35)	OD 01 7 1 2 5	(10)	(11.37 AM)
(36)	OD 09 U 9 3 8 8	(12)	(5.25 AM)
(37)	OD 04 A 1 9 5 1	(10)	(6.10 AM)
(38)	WB 31 A 8 8 2 7	(10)	(6.30 AM)

19.9.233

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Date  
Page

(1)	OD11T0338	(12)	(5.40 AM)
(2)	OD01AE0932	(12)	(5.38 AM)
(3)	OD01A04030	(12)	(5.54 AM)
(4)	OD0979301	(12)	(6.01 AM)
(5)	OD04U3337	(12)	(11.30 AM)
(6)	OD04E4232	(12)	(11.32 AM)
(7)	OD04S3337	(12)	(11.33 AM)
(8)	WB31A1978	(12)	(11.44 AM)
(9)	OD04S9037	(12)	(11.46 AM)
(10)	OD04F4237	(10)	(12. PM)
(11)	OD09AA1814	(12)	(12.48 PM)
(12)	OD04F9037	(10)	(12.49 PM)
(13)	OD04F9083	(10)	(1.18 PM)
(14)	OD04P4959	(10)	(2.45 PM)
(15)	OD04P9559	(10)	(2.46 PM)
(16)	OD11J0338	(10)	(2.46 PM)
(17)	OD11R0338	(12)	(2.47 PM)
(18)	WB31A2416	(10)	(2.47 PM)
(19)	WB31A6916	(16)	(2.59 PM)
(20)	WB31A3651	(10) BD7	(4. PM)
(21)	OD22R1494	(10)	(5. PM)
(22)	OD11M2019	(6)	(5.35 PM)
(23)	OD11S7910	(12)	(6.10 PM)
(24)	OD01AP1444	(12)	(6.22 PM)
(25)	OD01AT4921	(12)	(6.55 PM)
(26)	WB31A6988	(16)	(7.17 PM)
(27)	OD01AT8511	(12)	(7.17 PM)
(28)	OD01AN9995	(12)	(7.37 PM)
(29)	OD01AM4571	(12)	(9.45 PM)

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Date  
Page

(1)	OD09R4521	(10)	(5.30 AM)
(2)	OD0971814	(12)	(6.02 AM)
(3)	OR1107672	(6)	(6.14 AM)
(4)	OD01AL492L	(12)	(6.35 AM)
(5)	OD09KAC264	(12)	(7.15 AM)
(6)	OD097584	(12)	(10.40 AM)
(7)	OD09M3585	(12)	(11.30 AM)
(8)	OD22V0515	(12)	(12.30) PM
(9)	WB57E6267	(12)	(12.33) PM
(10)	WB53U5212	(12)	(12.35) PM
(11)	OR09H6272	(6) Damper	(12.49) PM
(12)	OD04P4959	(10)	(1.35) PM
(13)	OD04P9559	(10)	(1.35) PM
(14)	OD02Z9014	(10)	(2.45) PM
(15)	OD34Q4237	(12)	(4.45) PM
(16)	OD04U3337	(12)	(4.45) PM
(17)	OD04S3337	(12)	(5.04) PM
(18)	OD04F4008	(10)	(5.18) PM
(19)	OD04F4037	(10)	(5.29) PM
(20)	OD09R4530	(10)	(5.52) PM
(21)	OD09J7609	(12)	(6.20) PM
(22)	WB31B453	(16)	(6.28) PM
(23)	OD01AE0972	(12)	(6.40) PM
(24)	OD11T0338	(12)	(6.42) PM
(25)	OD11J0338	(10)	(6.44) PM
(26)	OD01A94025	(12)	(6.55) PM
(27)	OD01AT4921	(12)	(9.30) PM
(28)	OD01AP1444	(12)	(9.31) PM
(29)	OD22R1444	(10)	(9.32) PM
(30)	OD01AS1907	(16)	(9.45) PM
(31)	OD01AT7563	(12)	(10.25) AM
(32)	OD0901558 (Butter)	(12)	(10.50) AM
(33)	OD09N2739	(10)	(10.50) PM

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Date	Page		
(34)	OD09K0289	(12)	(12.16) AM
(35)	OD01AT6511	(12)	(12.18) AM
(36)	OD01AN9995	(12)	(12.20) AM
(37)	OD02A8589	(107)	(12.57) AM
(38)	OD02J4191	(10)	(12.57) AM
(39)	OD01AA7563	(127)	(3.24) AM
(40)	OD01AL4857	(12)	(3.33) AM
(41)	OD01A50286	(127)	(4.10) AM
(42)	OD01AJ8706	(127)	(4.42) AM
(43)	OD01AP8706	(127)	(4.43) AM
(44)	OD04R4531	(107)	(4.43) AM
(45)	OD09Y0915	(12)	(4.49) AM
(46)	OD01AB618	(10)	(5.28) AM
(47)	OD01AM7563	(12)	(5.35) AM
(48)	OD14A7678 (Nita)	(6)	(5.36) AM
(49)	OD01P9125 (Rasu)	(10)	(5.50) AM
(50)	OD01S7516 (Rasu)	(16)	(5.52) AM
(51)	WB31A3651	(10)	(6.40) AM

classmate			
Date	Page		
(1)	OD01A57999	(12)	(7.10) AM
(2)	OD09J0218	(12)	(7.20) AM
(3)	WB32227	(12)	(7.20) AM
(4)	OD09G7165	(10)	(7.30) AM
(5)	OD02T9790	(12)	(7.32) AM (P)
(6)	OD01AM4571	(12)	(7.50) AM
(7)	OD01AR7776	(127)	(7.36) AM
(8)	OD01AH4295	(12)	(12.41) PM
(9)	OD01AT8921	(12)	(12.45) PM
(10)	OD01AA4868	(127)	(12.47) PM
(11)	OD0909HG272	(6)	(1.40) PM
(12)	OD04R4531	(10)	(1.54) PM
(13)	OD01AG2188	(12)	(2.01) PM
(14)	OD09H3216	(12)	(2.07) PM
(15)	OD01AL4921	(12)	(2.33) PM
(16)	OD22U0515	(12)	(3.45) PM
(17)	OD22W0915	(12)	(3.48) PM
(18)	OD04R0337	(12)	(5.08) PM
(19)	WB31A0391	(6)	(5.15) PM
(20)	WB31A6788	(16)	(5.30) PM
(21)	OD01AR3210	(12)	(5.31) PM
(22)	OD01AP1088	(12)	(5.38) PM
(23)	OD01AG3930	(12)	(5.44) PM
(24)	OD0970515	(12)	(5.50) PM
(25)	OD34010186	(12)	(5.52) PM
(26)	OD04P4959	(10)	(5.54) PM
(27)	OD04P9559	(10)	(6.25) PM
(28)	WB31A2426	(10)	(6.26) PM
(29)	WB31A4916	(10)	(7.14) PM
(30)	WB31A6916	(10)	(7.29) PM
(31)	OD09R4531	(10)	(7.33) PM
(32)	OD01AJ9777	(12)	(7.56) PM
(33)	OD09M3588	(12)	(9.52) PM
			(10.20) PM

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Date	Page	
		(12) 11:40 PM
OD 3484237	(12)	(11:40 PM)
OD 04F 4037	(10)	(11:40 PM)
OD 04 U 8337	(12)	(11:40 PM)
OD 04 S 3337	(12)	(11:40 PM)
OD 04 F 4237	(10)	(11:40 PM)
OD 01 S 7516 (R230)	(6)	(4:45 AM)
OD 01 P 9125 (R291)	(10)	(7:46 AM)
OD 01 B 7165	(10)	(6:50 AM)

classmate		
Date	Page	
22.9.23		
(1)	OD 01 AH 2085	(12) (4:26 AM)
(2)	OD 01 AU 3535	(12) (9:26 PM)
(3)	OD 01 P 3718	(12) (9:30 AM)
(4)	OD 01 A 9405	(12) (5:20 AM)
(5)	OD 01 Y 0915	(12) (5:27 AM)
(6)	OD 34 E 1201	(12) (6:52 PM)
(7)	OD 22 W 3310	(12) (6:51 AM)
(8)	OD 01 AR 8689	(12) (7:04 AM)
(9)	OD 01 AR 8505	(12) (7:06 PM)
(10)	OD 02 N 1376	(10) (7:36 PM)
(11)	OD 01 AH 0627	(12) (7:53 PM)
(12)	OD 01 AH 0955	(12) (7:55 AM)
(13)	OD 01 AP 2160	(12) (11:47 AM)
(14)	WB 31 B 6453	(10) (12:01 AM)
(15)	OD 09 S 757	(12) (12:10 AM)
(16)	OD 02 X 7776	(16) (12:15 AM)
(17)	OD 01 AN 7776	(12) (12:18 AM)
(18)	OD 01 AT 7776	(12) (12:25 AM)
(19)	OD 72 T 4790	(12) (12:39 AM)
(20)	OD 01 AP 7860	(12) (1:22 AM)
(21)	OD 09 X 0915	(12) (1:37 AM)
(22)	OD 09 Q 1558	(12) (3:38 AM)
(23)	OD 01 AR 6250	(12) (3:38 AM)
(24)	OD 01 AT 6285	(12) (3:39 AM)
(25)	OD 01 AP 7704	(12) (4:05 AM)
(26)	OD 01 AS 7563	(12) (4:28 AM)
(27)	OD 22 S 4191	(10) (5:19 AM)
(28)	OD 01 AT 9921	(12) (5:41 AM)
(29)	OD 22 F 8588	(10)

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24.9.23

(1)	OD09G7165	(10)	(9.52 AM)
(2)	OD09R4531	(10)	(10.07 AM)
(3)	OD09R2658 (CAIFA)	(10)	(10.9 AM)
(4)	OD0904237	(12)	(10.30 AM)
(5)	OD0903337	(12)	(12.31 PM)
(6)	OD09S3337	(12)	(12.41 PM)
(7)	OD09F4037	(10)	(12.50 PM)
(8)	OD09F4037	(15/-)	(12.59 PM)
(9)	OD09AN2563	(12)	(1.25 PM)
(10)	OD09R4531	(10)	(2.5 PM)
(11)	ER14M30137	(6) (Pampan)	(3.3 PM)
(12)	OD09G7165	(10)	(3.07 PM)
(13)	OD09R2658	(10)	(3.17 PM)
(14)	OD09H6272	(10) (Pampan)	(4.12 PM)
(15)	OD09R163698 (Tuliana)	(10) (Pampan)	(4.27 PM)
(16)	OD09G7165	(10)	(5.13 PM)
(17)	OD09AS6889	(12)	(5.17 PM)
(18)	OD09AL2860	(12)	(5.19 PM)
(19)	OD09AS4005	(12)	(5.22 PM)
(20)	OD09LAP8706	(12)	(5.23 PM)
(21)	OD09AS8706	(12)	(5.24 PM)
(22)	OD09AR0078	(12)	(5.26 PM)
(23)	OD09AP0078	(12)	(5.29 PM)
(24)	OD09AS3714	(12)	(5.30 PM)
(25)	WB31AF6788	(16)	(5.45 PM)
(26)	WB57E6667	(12)	(5.46 PM)
(27)	WB53E5212	(12)	(6.14 PM)
(28)	OD09AN7878	(16)	(6.22 PM)
(29)	OD22W0915	(12)	(6.40 PM)
(30)	OD09AR2822	(12)	(6.59 PM)
(31)	OD09AK0879	(12)	(7.08 PM)
(32)	OD09R0531	(10)	(7.9 PM)

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(33)	OD09X0515	(12)	(7.15 PM)
(34)	OD09R4759	(10)	(8.38 PM)
(35)	OD09R7559	(10)	(8.39 PM)
(36)	OD09G7165	(10)	(8.46 PM)
(37)	WB31A6916	(16)	(12.0 PM)
(38)	WB31B2736	(6)	(12.19 PM)
(39)	OD09R1558	(12)	(12.20 PM)
(40)	OD09R0915	(10)	(12.27 PM)
(41)	OD09R8121	(10)	(12.57 PM)
(42)	WB31A2246	(10)	(1.11 PM)
(43)	WB31A3328	(10)	(1.19 PM)
(44)	OD09AF5002	(12)	(1.38 PM)
(45)	OD22X5002	(12)	(1.34 PM)
(46)	OD09AF5002	(12)	(1.52 PM)
(47)	OD09W5002	(12)	(1.53 PM)
(48)	OD09AN7001	(12)	(1.58 PM)
(49)	OD220055	(12)	(2.25 AM)
(50)	OD09X0915	(12)	(3.33 AM)
(51)	OD22T4790	(12)	(3.30 AM)
(52)	OD09X0915	(12)	(3.41 AM)
(53)	OD09AT2160	(12)	(3.58 AM)
(54)	OD09AS7099	(12)	(4.02 AM)
(55)	OD09AT6511	(12)	(4.45 AM)
(56)	OD09AL2160	(12)	(4.08 AM)
(57)	OD09AN1326	(10)	(4.57 AM)
(58)	OD35F251B	(10)	(5.22 AM)
(59)	OD09AG3930	(12)	(5.44 AM)
(60)	OD3490186	(12)	(5.45 AM)

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(1)	OR09A2790	(8)	(9.00 AM)
(2)	OD09A4531	(10)	(10.20 AM)
(3)	MD01AF8101	(12)	(10.59 AM)
(4)	OD01AH4295	(12)	(11.06 AM)
(5)	OD01AR6689	(12)	(11.56 AM)
(6)	OD01AQ1907	(12)	(12.51 AM)
(7)	OR09C3207	(8)	(1.08 AM)
(8)	OD01AR6889	(12)	(1.15 AM)
(9)	OD01AR6250	(12)	(1.17 AM)
(10)	OD01AT6250	(12)	(1.19 AM)
(11)	WB31A3651	(10)	(1.25 AM)
(12)	WB31A4416	(10)	(2.13 AM)
(13)	OD01AR8349	(12)	(2.33 AM)
(14)	OD01A1907	(12)	(3.12 AM)
(15)	OR09A7165	(10)	(3.38 AM)
(16)	OD01W6061	(10)	(3.54 AM)
(17)	OD01PP3202	(12)	(4.05 AM)
(18)	OD01V48715	(10)	(5.00 AM)
(19)	OD042475	(10)	(5.09 AM)
(20)	OD01AS1907	(16)	(5.13 AM)
(21)	OD01AR6085	(12)	(6.03 AM)
(22)	OD01AP2085	(12)	(6.06 AM)
(23)	OD01AQ1129	(12)	(6.09 AM)
(24)	OR16C7532	(6)	(6.12 AM)
(25)	OD01AE0972	(12)	(6.23 AM)
(26)	OD09A4531	(10)	(7.07 AM)
(27)	OD04P9559	(10)	(7.30 AM)
(28)	OD04P4059	(10)	(7.31 AM)
(29)	OD22W0915	(12)	(7.38 AM)
(30)	OD09Y0515	(12)	(11.33 AM)
(31)	WB31A4466	(10)	(11.44 AM)
(32)	OD04B7375	(10)	(11.46 AM)
(33)	OD34Q4237	(12)	(11.57 AM)

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(34)	OD04S3337	(12)	(11.58 AM)
(35)	OD09A0015	(12)	(12.05 PM)
(36)	OD09Y0915	(12)	(12.15 PM)
(37)	OD22T4290	(12)	(12.20 PM)
(38)	OD01AP1727	(12)	(1.17 PM)
(39)	OD22X4005	(12)	(1.25 PM)
(40)	OD01AS4005	(12)	(1.30 PM)
(41)	OD01AS3611	(12)	(1.32 PM)
(42)	OD09Q1558	(12)	(1.34 PM)
(43)	<del>OD09A4531</del>		
(44)			
(45)			
(46)			
(47)			
(48)			
(49)			
(50)			

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2)	OD04F4237	(10)	(2.49 AM)
3)	OR14B777	(6)	(3.16 AM)
4)	OR09M3427	(8)	(3.34 AM)
5)	OR04C3707	(8)	(3.34 AM)
6)	OD09G7165	(10)	(4.25 AM)
7)	OD01A23714	(12)	(6.23 AM)
8)	OD01A0627	(12)	(6.24 AM)
9)	OR0946077	(8)	(6.41 AM)
10)	OD01A28706	(12)	(7.25 AM)
11)	OD01A27820	(12)	(7.27 AM)
12)	OD01A09975	(12)	(7.28 AM)
13)	OD01D5002	(12)	(7.30 AM)
14)	OD09M3585	(12)	(7.58 AM)
15)	OD04F7559	(10)	(11.20 AM)
16)	OD04F4959	(10)	(11.21 AM)
17)	OD07A0915	(12)	(11.50 AM)
18)	OD07A0915	(12)	(11.54 AM)
19)	OD01A2820	(12)	(12.10 AM)
20)	OD01A20078	(12)	(12.11 AM)
21)	OD2207878	(16)	(12.14 AM)
22)	OD0158120	(10)	(12.17 AM)
23)	OD01A2043	(12)	(12.37 AM)
24)	OD022W6889	(12)	(12.42 AM)
25)	OD01A25002	(12)	(12.56 AM)
26)	OD09R1558	(12)	(1.40 AM)
27)	OD01A24722	(12)	(2.10 AM)
28)	OD01A27878	(16)	(2.11 AM)
29)	OD01A2776	(12)	(2.50 AM)
30)	OD01A2085	(12)	(2.59 AM)
31)	OD01A256889	(12)	(2.54 AM)
32)	WB31A1988	(10)	(2.58 AM)
33)	OD22V5002	(12)	(4.25 AM)

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34)	OD01A2007	(12)	(4.26 AM)
35)	OD01A27001	(12)	(4.27 AM)
36)	OD01A28511	(12)	(4.37 AM)
37)	OD22W2278	(12)	(4.46 AM)
38)	OD22A1444	(10)	(5.10 AM)
39)	OD22J2352	(10)	(5.25 AM)
40)	OD01A25002	(12)	(5.30 AM)
41)	OD22X5002	(12)	(5.55 AM)

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Page \_\_\_\_\_

(7)	OR09C2207	(6)	(11.30 AM)
(8)	OR09E2688	(6)	(2.01 AM)
(9)	OR16C2205	(6)	(2.02 AM)
(10)	OD09G7165	(10)	(2.45 AM)
(11)	OD09R4531	(10)	(2.47 AM)
(12)	OD01AN7569	(12)	
(13)	OD01AP1088	(12)	
(14)	OD01AN7687	(12)	
(15)	OD11K8259	(10)	
(16)	WB31A3726	(16)	
(17)	WB31A3736	(10)	
(18)	OD01BS6953	(12)	
(19)	OD09U9388	(12)	
(20)	OD01AG4025	(10)	
(21)	OD042475	(10)	
(22)	OD01AD0260	(12)	
(23)	WB31A4728	(16)	
(24)	WB31A6453	(16)	
(25)	OD01AM9897	(10)	
(26)	OD01AH9295	(10)	
(27)	OD01AR6250	(12)	
(28)	OD01AT6250	(12)	
(29)	OD09Y0915	(10)	
(30)	OD02W0915	(10)	
(31)	OD22T4290	(12)	
(32)	OD09Y0515	(12)	
(33)	OD01AR3210	(12)	
(34)	OD01W6007	(10)	
(35)	OD01AB5925	(10)	
(36)	OD02AM1326	(10)	
(37)	WB31A3651	(12)	
(38)	OD22Y2045	(16)	

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(39)	WB31A6916	(10)	(12.53 PM)
(40)	OD24Q2237	(12)	(12.57 PM)
(41)	OD04F4237	(10)	(12.57 PM)
(42)	OD04U3337	(12)	(12.58 PM)
(43)	OD04S4237	(12)	(12.59 PM)
(44)	OD04S3337	(12)	(1.01 PM)
(45)	OD04F9037	(10)	(1.30 AM)
(46)	OD09Y5757	(12)	(1.33 AM)
(47)	OD09W8855	(12)	(1.53 AM)
(48)	OD01A33714	(12)	(2.29 AM)
(49)	OD35F2513	(12)	(3.07 AM)
(50)	OD01AL4857	(12)	(3.10 AM)
(51)	OD09N2729	(10)	(3.23 AM)
(52)	OD01AS3611	(12)	(3.30 AM)
(53)	OD22E8688	(10)	(3.45 AM)
(54)	OD2254191	(10)	(3.50 AM)
(55)	OD01AS2286	(12)	(3.52 AM)
(56)	OD22F8589	(10)	(4.05 AM)
(57)	OD04FA59	(10)	(4.08 AM)
(58)	OD04A9559	(10)	(4.32 AM)
(59)	WB31A3388	(10)	(4.37 AM)
(60)	OD01B121	(10)	(4.58 AM)
(61)	OD09AA0915	(12)	(4.57 AM)
(62)	OD09X0915	(12)	(5.11 AM)
(63)	OD01J7563	(12)	(5.25 AM)
(64)	OD02W2728	(12)	(5.33 AM)
(65)	OD09R4531	(10)	(6.04 AM)
(66)	OD01AP7860	(12)	(6.19 AM)
(67)	OD01AL7860	(12)	(6.34 AM)
(68)	OD01AQ6627	(12)	(6.58 AM)
(69)	OD01AA0955	(12)	

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(1)	OD09M 2835	(12)	(10 AM)
(2)	OD01R60269	(12)	(10.53 AM)
(3)	WB31A2416	(12)	(11.10 AM)
(4)	OD09G 7165	(10)	(11.13 AM)
(5)	OD01R6085	(12)	(12.31 PM)
(6)	OD01R2820	(12)	(12.35 PM)
(7)	OD01AP2085	(12)	(12.34 PM)
(8)	OD01AP1920	(12)	(1.25 PM)
(9)	OD22R3113	(12)	(1.28 PM)
(10)	OD09AAB114	(12)	(1.45 PM)
(11)	OD09HA2.72	(12) (Dammam)	(2.23 PM)
(12)	OD09J 7648	(12) (Dammam)	(2.24 PM)
(13)	OD22W6889	(12)	(2.56 PM)
(14)	OD01A36889	(12)	(2.58 PM)
(15)	OD22X6005	(12)	(2.59 PM)
(16)	OD01AP3202	(12)	(3.00 PM)
(17)	WB31A2416	(10)	(4.07 PM)
(18)	OD09G 7165	(10)	(4.25 PM)
(19)	OD04U3337	(12)	(4.26 PM)
(20)	OD34Q4237	(10)	(4.27 PM)
(21)	OD01AP5002	(12)	(4.31 PM)
(22)	OD01AN 7001	(12)	(4.32 PM)
(23)	OD01U5002	(12)	(4.32 PM)
(24)	OD01AN 5002	(12)	(4.33 PM)
(25)	OD22X 5002	(12)	(4.34 PM)
(26)	OD01AP5002	(12)	(4.35 PM)
(27)	OD04U 4237	(12)	(4.48 PM)
(28)	OD04F 9085	(10)	(5.27 PM)
(29)	OD04F 4237	(10)	(5.30 PM)

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(1)	OD01A14921	(12)	
(2)	WB31A2416	(16)	
(3)	OD09AN 7878	(16)	
(4)	OD045 4237	(12)	
(5)	OD04F 4037	(10)	
(6)	OD22X 4005	(12)	
(7)	OD09G 7165	(10)	
(8)	OD04C 3207	(12) (Dammam)	
(9)	OD04F 9083	(10)	
(10)	OD01R60205	(12) (Dammam)	
(11)	OD09A 2739	(10)	
(12)	OD01AP 3202	(12)	
(13)	OD09Q 1558	(12)	
(14)	OD09X 4237	(12)	
(15)	OD01AR6085	(12)	

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7.10.23

(8)	OD 09 R 7165	(10)	(10.53 AM)
(9)	OD 01 A 2765	(10)	(10.54 AM)
(10)	OD 01 A 2765	(10)	(11.30 AM)
(11)	2589	(10)	(11.31 AM)
(12)	4195	(10)	(11.22 AM)
(13)	OR 09 M 9479	(10)	(11.58 AM)
(14)	OD 22 F 8589	(10)	(1.01 PM)
(15)	OD 09 R 7165	(10)	(1.21 PM)
(16)	OD 22 F 2043	(10)	(1.40 PM)
(17)	OD 01 A 2820	(12)	(2.42 PM)
(18)	OR 16 B 2698	(12)	(2.00 PM)
(19)	OD 01 A 2820	(12)	(3.02 PM)
(20)	OR 09 R 2799	(12)	(3.58 AM)
(21)	OR 09 R 5768	(10)	(4.10 PM)
(22)	OR 09 R 46272	(10)	(4.42 PM)
(23)	OR 09 R 5768	(10)	(4.43 PM)
(24)	OD 09 R 7165	(10)	(5.30 PM)
(25)	OD 09 R 1585	(12)	(5.31 PM)
(26)	WB 31 A 6453	(10)	(5.42 PM)
(27)	OD 22 F 40915	(12)	(5.49 PM)
(28)	OD 05 Y 0515	(12)	(5.45 PM)
(29)	OD 01 A 2765	(10)	(6.04 PM)
(30)	OD 01 A 53611	(12)	(6.26 PM)
(31)	OD 01 A 33714	(12)	(6.22 PM)
(32)	OD 01 A M 9571	(12)	(6.40 PM)
(33)	OD 01 A T 3500	(12)	(6.45 PM)
(34)	OD 01 22 F 4790	(12)	(6.47 PM)
(35)	OD 09 R 4531	(10)	(6.49 PM)
(36)	OR 04 H		
(37)	OR		
(38)	OD 01 A 2768	(10)	(6.40 PM)
(39)	OD 01 U 5002	(10)	(6.40 PM)

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(33)	OD 09 R 7165	(10)	(11.22 AM)
(34)	41		(11.22 AM)
(35)	OD 22 F 5002	(10)	
(36)	OD 01 A 0 7180	(10)	
(37)	OD 01 A F 2765	(10)	(1.32 PM)
(38)	OD 01 A R 1920	(12)	(1.32 PM)
(39)	OD 01 A P 1920	(12)	(2.26 PM)
(40)	OD 01 A S 2043	(12)	(2.39 PM)
(41)	8589	(10)	
(42)	4195	(10)	2.42 PM
(43)	OD 22 F 8598	(10)	2.45 PM
(44)	OD 01 A S 2043	(12)	2.55 PM
(45)	OD 04 P 9559	(10)	2.57 PM
(46)	OD 09 R 1959	(10)	2.59 PM
(47)	OD 09 R 4531	(10)	3.04 PM
(48)	OD 01 P 2696	(12)	3.40 PM
(49)	OD 09 L 1946	(12)	3.40 PM
(50)	OD 01 A P 3202	(12)	7.00 PM
(51)	WB 31 A 2416	(10)	7.11 PM
(52)	WB 31 A 6788	(10)	7.12 PM
(53)	WB 31 A 0391	(10)	

2.10.23			Date _____ Page _____
(1)	OD04F4037	(10)	(12.18 PM)
(2)	OD04S3227	(12)	(12.34 PM)
(P) (3)	OD04R4521	(10)	(12.45 PM)
(4)	OD01A7522	(11)	(1.55 PM)
(5)	OD01AP088	(11)	(2.19 PM)
(6)	OD01AS200	(10)	(2.20 PM)
(7)	OD09X0915	(11)	(2.41 PM)
(8)	AD09K0964	(10)	(2.42 PM)
(9)	OD09AP095	(12)	(2.52 PM)
(10)	OD01A0915	(12)	(5.10 PM)
(11)	OD01AR0818	(12)	(5.25 PM)
(12)	OD01AR8689	(12)	(5.27 PM)
(P) (13)	OD09R4531	(10)	(7.52 PM)
(14)	OD35F2513	(12)	(5.40 PM)
(15)	OD09W2239	(10)	(7.16 PM)
(16)	OD01AR0879	(10)	(7.22 PM)
(17)	WD01A4416	(10)	(7.35 PM)
(18)	WB01A0227	(10)	(7.34 PM)
(19)	OD22F8588	(10)	(7.50 PM)
(20)	OD22F8589	(10)	(7.51 PM)
(21)	OD22S4191	(10)	(7.52 PM)
(22)	OD09Y0515	(12)	(8.00 PM)
(23)	WB31A6916	(16)	(8.07 PM)

5.10.23			classmate Date _____ Page _____
(1)	OD01AR2820	(12)	(3.02 PM)
(2)	WB31A6788	(16)	(3.07 PM)
(3)	OD01AR2820	(12)	(3.11 PM)
(4)	OD01AN7975	(12)	(3.15 PM)
(5)	WB31A3382	(10)	(3.17 PM)
(6)	OD01AP920	(12)	(3.18 PM)
(7)	OD01AL4921	(12)	(3.19 PM)
(8)	OD01AT4921	(12)	(3.21 PM)
(9)	OD01AS6021	(12)	(3.54 PM)
(10)	OD09AN326	(10)	(3.56 PM)
(P) (11)	OD09G7165	(10)	(3.58 PM)
(12)	OD01AR0627	(12)	(4.35 PM)
(13)	OD01AR0955	(12)	(4.57 PM)
(14)	OD09M3585	(10)	(5.18 PM)
(15)	OD22G6917	(12)	(5.25 PM)
(16)	OD22X7776	(12)	(5.27 PM)
(17)	OD09W2739	(10)	(5.38 PM)
(18)	OD09AT7779	(10)	(5.48 PM)
(19)	OD11K8259	(10)	(6.09 PM)
(P) (20)	OD09G7165	(10)	(6.22 PM)
(21)	OD01AR4025	(12)	(6.44 PM)
(22)	OD01AF4722	(12)	(7.24 PM)
(23)	OD01AN7563	(12)	(8.11 PM)
(P) (24)	OD09G7165	(10)	(10.26 PM)
(25)	OD09D5856	(10)	(11.56 PM)
(26)	OD34N1515	(12)	(12.19 PM)
(27)	OD04R6384	(12)	(12.20 PM)
(28)	OD09J0228	(12)	(12.22 PM)
(29)	OD01AM4571	(12)	(12.50 PM)
(30)	OD01AR7474	(12)	(2.29 PM)
(31)	OD22Y2043	(10)	(1.30 PM)
(32)	OD01AT4744	(12)	(1.32 PM)
(33)	OD01AF2820	(12)	(1.37 PM)

		classmate Date _____ Page _____	
B	(3)	OD0901558	(12) (2:39 AM)
	(4)	OD01AF502	(12) (3:40 AM)
	(5)	OD01170338	(12) (3:42 AM)
	(6)	OD01AF2001	(12) (3:50 AM)
	(7)	OD22F8588	(10) (3:54 AM)
	(8)	OD0900060	(12) (4:15 AM)
	(9)	OD0900072	(12) (4:16 AM)
	(10)	OD01AF2389	(12) (5:20 AM)
	(11)	OD01AF0510	(12) (5:26 AM)
	(12)	OD01AF5002	(12) (5:42 AM)
	(13)	OD01AF47	(12) (6:02 AM)
	(14)	OD01AR8545	(12) (7:15 AM)
	(15)	OD01AR8689	(12) (7:17 AM)
	(16)		
	(17)		
	(18)		
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		classmate Date 6.10.23 Page _____	
(P)	(1)	OD09G7765	(10) (11:07 AM)
(B)	(2)	OD57R4521	(10) (11:50 AM)
	(3)	ODR16B7577	(6) (11:52 AM)
	(4)	OD09M2479	(6) (11:52 AM)
	(5)	OD05K9266	(10) (12:57 PM)
	(6)	OD09N2739	(10) (12:58 PM)
(P)	(7)	OD2254068	(10) (1:05 PM)
	(8)	OD22W6889	(12) (3:15 PM)
	(9)	OD35F2513	(12) (3:17 PM)
	(10)	ODOLAR120	(12) (3:20 PM)
	(11)	OD01A56889	(12) (3:40 PM)
	(12)	OD01W8067	(10) (3:45 PM)
	(13)	OD01AP1727	(10) (4:10 PM)
(P)	(14)	OD09G7765	(10) (4:11 PM)
(B)	(15)	OD09R4531	(10) (4:13 PM)
	(16)	OD09N2739	(10) (4:20 PM)
	(17)	OD09S7698	(6) (4:23 PM)
	(18)	OD09H6272	(6) (4:23 PM)
	(19)	OD01AL4857	(12) (4:47 PM)
	(20)	OD01AL7808	(12) (5:25 PM)
(B)	(21)	OD2254068	(10) (6:35 PM)
	(22)	OD22J4191	(10) (7:5 PM)
	(23)	OD22F8588	(10) (7:38 PM)
	(24)	OD01AF2085	(12) (7:58 PM)
	(25)	OD01AM9277	(12) (7:8 PM)
	(26)	OD01AR6250	(12) (7:10 PM)
(P)	(27)	OD09G7765	(10) (7:25 PM)
	(28)	OD01A78706	(12) (9:14 PM)
	(29)	OD01A57563	(12) (9:15 PM)
	(30)	OD01U5002	(12) (9:16 PM)
(B)	(31)	OD09P5867	(10) (9:16 PM)
	(32)	OD22F5002	(12) (9:42 PM)
	(33)	OD01AF6250	(12) (9:52 PM)

		classmate	
		Date	Page
(39)	00501AF10R8	(12)	(10:15 AM)
(35)	00501AF10R7	(10)	(10:16 AM)
(A) (32)	00501AF10R1	(10)	10:19 AM
(P) (37)	00501AF10R5	(10)	10:20 AM
(38)	00501AF10R2	(18)	(11:33 AM)
(39)	00501AF10R2	(12)	(11:34 AM)
(B) (37)	00501AF10R5	(12)	(12:15 AM)
(41)	00501AF10R9	(10)	(12:51 AM)
(42)	00501AF10R5	(10)	(12:51 AM)
(43)	00501AF10R2	(10)	(1:27 AM)

		classmate	
		Date	Page
7. 10. 23			
(1)	0022F8588	(10) (F)	
(2)	0020J4191	(10) (F)	
(3)	00209W2739	(10) (F)	
(4)	00209R4531	(10) (F)	
(5)	00201AF2160	(10)	11:20 AM
(6)	00201AF2160	(10)	(12:25 AM)
(H)	00201AF2160	(12)	(12:40 AM)
(B) (8)	00209A1558	(12)	(2:38 AM)
(9)	00204P9559	(10) (D)	(3:42 AM)
(10)	0022F8588	(10) (F)	
(11)	0020J4191	(10) (F)	
(12)	00209W2739	(10) (F)	

CLASSMATE  
Date \_\_\_\_\_  
Page \_\_\_\_\_

8-10-23

(P) (1)	OD062145	(10)	(11.12 AM)
(P) (2)	OD064531	(10)	(11.12 AM)
(P) (3)	OD067527	(10)	(11.15 AM)
(P) (4)	OD0702045	(10)	(12.15 PM)
(P) (5)	OD03471159	(12)	(12.15 PM)
(P) (6)	OD03951201	(12)	(12.17 PM)
(P) (7)	OD07158121	(10)	(12.22 PM)
(P) (8)	OD01AF2365	(10)	(12.41 PM)
(P) (9)	OD0045079	(10)	(12.53 PM)
(P) (10)	OD01AR7878	(12)	(1.16 PM)
(P) (11)	OD01AR7806	(12)	(1.26 PM)
(B) (12)	OD09R4531	(10)	(1.52 PM)
(P) (13)	WB31A4416	(10)	(2.10 PM)
(B) (14)	OD09DS857	(10)	(3.03 PM)
(P) (15)	OD09H072	(10)	(3.04 PM)
(P) (16)	OD01AR0879	(12)	(3.19 PM)
(P) (17)	WB31A2416	(10)	(3.45 PM)
(P) (18)	OD01AR3930	(12)	(4.30 PM)
(P) (19)	OD34H0186	(12)	(4.31 PM)
(P) (20)	OD04B7375	(10)	(4.50 PM)
(B) (21)	OD09R4531	(10)	(5.23 PM)
(P) (22)	OD11X8759	(10)	(5.48 PM)
(P) (23)	OD04F4737	(10)	(5.50 PM)
(P) (24)	OD04U3337	(12)	(5.51 PM)
(P) (25)	OD34A0737	(12)	(5.05 PM)
(P) (26)	OD22A6917	(12)	(6.15 PM)
(P) (27)	OD04S4237	(12)	(6.20 PM)
(P) (28)	OD04S3337	(12)	(6.25 PM)
(P) (29)	OD04F4037	(10)	(6.30 PM)
(P) (30)	OD09M3585	(12)	(7.55 PM)
(P) (31)	OD22F8589	(10)	(8.30 PM)
(P) (32)	OD22F4191	(10)	(8.30 PM)
(P) (33)	OD01AR6085	(12)	(8.55 PM)

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

(B) (34)	OD09R4521	(10)	(10.43 PM)
(P) (35)	OD01AR7879	(10)	(10.46 PM)
(P) (36)	OD0407608	(10)	(10.50 PM)
(P) (37)	OD01AR3479	(10)	(11.00 PM)
(P) (38)	OD09R2707	(10)	(11.41 PM)
(P) (39)	OD06B3782	(10)	(11.50 PM)
(P) (40)	OD077475	(10)	(11.57 PM)
(P) (41)	OD09R2737	(10)	(12.15 PM)
(P) (42)	OD09R1558	(12)	(12.18 PM)
(P) (43)	OD01AR7878	(12)	(2.07 PM)
(P) (44)	OD01L1946	(12)	(2.30 PM)
(P) (45)	OD01AR2645	(10)	(2.30 PM)
(P) (46)	OD04R9735	(10)	(2.40 PM)
(P) (47)	OD35F253	(12)	(2.69 PM)
(P) (48)	OD01AR2820	(12)	(4.14 PM)
(P) (49)	OD01AR0078	(12)	(4.20 PM)
(P) (50)			

**INVENTORY OF VEHICLES ENGANGED IN  
TRANSPORTATION OF SAND FROM KUSEI  
RIVER, DEOGAON**

**Date: 08.09.2023**

Sl no.	Vehicle No.	Type of vehicle based on wheels	Time
01	2553	12	10.40AM
02	OD09R4531	10	11.18AM
03	OD01AP8706	12	11.23AM
04	WB31A2416	10	12.20PM
05	WB31A2227	10	12.30PM
06	WB31A4466	10	2.16PM
07	OD09R9531	10	3.40PM
08	WB31A6916	16	4.26PM
09	WB31A6788	16	4.40PM
10	OD01AR2820	12	5.05PM
11	OD09K0264	12	5.50PM
12	OD01AM3618	12	6.22PM
13	WB31A2167	10	6.50PM
14	OD09N2739	10	07.19PM
15	OD01AF2765	10	07.37PM
16	OD18A0510	10	8.18PM
17	OD09L7946	12	09.40PM
18	OD09R4531	10	09.42PM

**Date: 09.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09R4531	10	12.15PM
02	OD09R7165	10	12.20PM
03	OD01AE0972	12	1.17PM
04	OD09T9301	12	1.22PM
05	OR09P1963	6	1.26PM
06	OD15L6608	12	2.10PM
07	OD34Q4960	12	3.37PM
08	OD09Q7165	10	4.17PM
09	OD09U9388	12	4.30PM
10	OD09U3337	12	05.03PM
11	OD04S3337	12	05.19PM
12	OD01Q2533	12	03.07PM
13	OD04S4237	12	5.39PM
14	OD34Q4237	12	5.39PM
15	OD04F4237	10	06.32PM
16	OD04F4037	10	6.37PM
17	OD09R4531	10	06.40PM
18	OD01AF2765	10	07.05PM

19	OD09K0264	10	10.15PM
20	OD09Q7165	10	10.47PM
21	OD18A0510	10	11.35PM
22	OD09Q8255	12	11.54PM
23	OD01AR8545	12	12.27AM
24	OD01AR8689	12	12.29AM
25	WB31A3367	10	1.22AM
26	OD01AS6767	12	1.25AM
27	OD01AP8706	12	01.26AM
28	OD01AR2820	12	01.46AM
29	OD09T9301	12	01.55AM
30	OD09HJ8706	12	2.20AM
31	OD22N5982	12	2.45AM
32	OD01AS2043	12	2.50AM
33	OD01AQ0627	12	3.15AM
34	OD01AP2820	12	3.33AM

**Date: 10.09.2023**

sl no.	Vehicle No.	Type	Time	
01	OD22U9963	12	05.05AM	
02	OD01AK6767	12	05.06AM	
03	OD22W2728	12	05.15AM	
04	OD01AR7776	12	06.06AM	
05	OD01AG3930	12		6.08
06	OD01AT7771	12		6.16
07	WB31A6788	16	7.00AM	
08	OD15L6708	12	09.52AM	
09	OD09R4531	10	10.20AM	
10	OD01AH0955	12	10.47AM	
11	OD34Q4960	12	11.30AM	
12	OD09U9388	12	11.33AM	
13	OD01AE0972	12	12.00PM	
14	OD22U2553	12	12.15PM	
15	OD04F4237	10	12.31PM	
16	OD04F4037	10	12.36PM	
17	OD09K0264	12	1.10PM	
18	WB31A4416	10	12.25PM	
19	WB31A6916	16	2.23PM	
20	OD04U3337	12	3.10PM	
21	OD34Q4237	12	3.18PM	
22	WB31A3386	10	3.20PM	
23	OD04S3337	12	3.43PM	
24	OR09H6272	6	3.50PM	
25	OR09H2876	6	04.01PM	
26	OD04F9083	10	4.22PM	
27	OD19L1875	10	4.55PM	
28	OD04S4237	12	5.28PM	

29	OD09G7165	10	05.38PM
30	WB31A2167	10	06.15PM
31	OD04P4959	10	06.28PM
32	OD04P9559	10	6.28PM
33	OD09Y5757	12	6.45PM
34	OD09T9301	12	06.55PM
35	OD09R4531	10	06.55PM
36	OD01AN7776	12	7.25PM
37	OD22X7776	12	7.25PM
38	OD09L1946	12	10.50PM
39	OD18A0510	10	10.52PM
40	OD01AJ3714	12	1.22PM
41	OD01AN9995	12	1.35PM
42	OD01AL4921	12	2.01PM
43	OD22N5982	12	2.17PM
44	OD15L6608	12	2.18PM
45	WB31A0391	6	3.03AM
46	WB31A6453	16	3.15AM
47	OD09K0264	12	03.24AM
48	OD22V5080	12	4.15AM
49	OD22V8080	12	4.15AM
50	OD01AP8706	12	4.47AM
51	OD22W2728	12	4.58AM
52	OD22U0515	12	5.25AM

**Date: 11.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09G7165	10	08.15AM
02	OR09H1272	6	11.10AM
03	OD01AS6767	10	11.22AM
04	OD01AJ8706	12	11.52AM
05	OD09R4521	10	11.54AM
06	OD01AT4921	12	12.30AM
07	OD09G7165	10	12.31AM
08	WB31O4466	10	1.13AM
09	OF09Y0515	12	1.40AM
10	OD01AS6453	10	1.55AM
11	OD01AR2820	12	2.00AM
12	OD01AS1907	16	3.15AM
13	OD01AG3930	12	04.01AM
14	OD22U9963	12	04.01AM
15	OD01AE0972	12	04.55AM
16	OD09G7165	10	05.06AM
17	OD09R4531	10	05.15AM
18	OR09H6272	6	5.15AM
19	OD04S4959	10	5.52AM
20	OD04P9559	10	5.52AM
21	WB31A6788	10	6.55AM

22	OD01AR7776	12	6.57AM
23	OR14Q7678	6	
24	OD09T9301	12	07.19AM
25	OD05F9083	10	7.20AM
26	WB31A2416	10	7.30AM
27	OD22N5982	12	08.01AM
28	WB31A4416	10	08.30AM
29	OD15L6608	12	1.55AM
30	OD09R4531	10	2.5AM
31	OR14Q7678	6	2.06AM
32	OD09L4995	10	2.35AM
33	OD04N7732	10	3.14AM
34	OD04M7732	16	3.15AM
35	OD01P9125	10	3.17AM
36	OD11S7516	6	3.19AM
37	OD02AN1326	10	4.10AM
38	OD01AQ0627	12	04.23AM
39	OD01Z1066	10	04.31AM
40	OD01H0955	12	04.51AM
41	OD01AJ7776	12	5.24AM
42	OD17L1875	10	05.26AM
43	OD09A5522	12	05.28AM
44	OD01AS7999	12	05.45AM
45	OD09G7165	10	6.05AM

**Date: 12.09.2023**

sl no.	Vehicle No.	Type	Time	
01	OD01AS3677	12	6.15AM	
02	OD01AP3677	12	6.19AM	
03	OD09P3718	12	6.22AM	
04	OD34H3284	10	6.48AM	
05	WB31A6916	16	6.55AM	
06	OD22T2153	12	07.03AM	
07	OD09R4531	10	7.33AM	
08	OD22U2553	12	11.46AM	
09	OD01AP8706	12	12.09AM	
10	OR09H6272	6	12.10AM	
11	OD09Y0515	12	01.42.AM	
12	OD22W0915	12		1.44
13	OD31A3388	10		2.07
14	WB31A1988	10		2.08
15	OD09R4531	10	3.30PM	
16	OD22N5982	12	3.52PM	
17	OD01AJ3714	12	4.20PM	
18	OD15L6608	12	4.50PM	
19	OD04K2919	10	05.29PM	
20	OR09H6272	6	6.39PM	

21	OD09K0264	12	6.53PM	
22	OD09Y0915	12	7.34PM	
23	OD19X0915	12	7.40PM	
24	OD01AS6767	16	08.02PM	
25	OD04P4959	10	08.09PM	
26	OD04P9559	10	03.20PM	
27	OD09P3718	12	11.25PM	
28	OD01P3927	10	11.55PM	
29	OD01AL4921	12	12.05AM	
30	OD01AS1907	16	12.20AM	
31	OD09R4531	10	12.22AM	
32	OD11J430338	10		1.04
33	OD11T0338	12		1.05
34	OD01AT7493	12	01.55AM	
35	OD02AA0914	10	01.57AM	
36	OD02J9014	10	01.58AM	
37	OD22J1991	10	02.29AM	
38	OD01AS6453	16	03.55AM	
39	OD22T2153	12	04.15AM	
40	OD01Z1066	10	04.39AM	
41	WB31A6788	16	05.05AM	
42	OR16B3698	6		

**Date: 13.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD01AG3930	12	05.30AM
02	OD22U9963	12	05.32AM
03	OD09K0264	12	06.10AM
04	OD22G1979	10	06.25AM
05	OD22H2129	12	06.18AM
06	OD01AJ4777	12	07.05AM
07	OD09R4531	10	10.45AM
08	OD01AF2765	10	11.15AM
09	OD01AR8689	12	12.15AM
10	OD01AR8545	12	12.19AM
11	OD01A0627	12	01.20PM
12	OD01AH0955	12	01.24PM
13	OD01AK7776	12	2.22PM
14	WB31A2416	10	02.40PM
15	OD09R4531	10	03.15PM
16	OD01AS3535	12	04.05PM
17	OD01AU3535	12	04.06PM
18	WB31A6453	16	05.05PM
19	WB31A6916	16	05.06PM
20	OD34Q4237	12	05.08PM
21	OD04U3337	12	05.08PM
22	OD04S3337	12	05.30PM

23	OD04F4227	10	05.55PM
24	OD04F4037	10	06.05PM
25	OD04P4959	10	06.14PM
26	OD04P9559	10	06.15PM
27	OD09Y5814	12	AM
28	OD09HA1814	12	06.35PM
29	OD01AF8706	12	06.35PM
30	OD09R4531	10	06.40PM
31	OD09P3718	12	06.55PM
32	OD22N5982	12	07.20PM
33	OD11J0338	10	07.20PM
34	OD09X0515	12	07.20PM
35	OD09Y0915	10	08.35PM
36	OD09X0915	12	09.55PM
37	OD09R4531	10	10.00PM
38	OD092475	10	10.16PM
39	OD09AF2765	10	11.15PM
40	OD01AR2820	12	11.40PM
41	OD22W0915	12	11.44PM
42	OD01AG4732	12	12.15PM
43	OD34E1201	12	12.17AM
44	OD01AE0972	12	12.17AM
45	OD09K0264	12	12.45AM
46	OD09Q0660	12	04.42AM
47	OD09Q0276	10	04.43AM
48	OD22U9963	12	04.45AM
49	OD01A8930	12	06.04AM
50	OD11K8259	10	06.05AM
51	OD01AN7563	12	06.25AM
52	OD22M5913	12	03.20PM

**Date: 15.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD01P9125	10	11.2
02	OD22M5913	12	12.2
03	OD09G7165	10	12.51
04	OD11K8259	10	1.15
05	OR09H3216	6	1.2
06	OD01AS7444	12	1.30PM
07	WB31A4916	10	2.20PM
08	WB31A3388	10	3.55PM
09	WB31A1988	10	03.07PM
10	OD01AF2765	10	03.38PM
11	OD01AP8706	12	04.14PM
12	OD09G7165	10	04.17PM
13	OD09N2739	10	04.20PM
14	OR23C7813	10	04.53PM

15	WB31A6788	16	05.48PM
16	WB31A2167	10	05.51PM
17	OD02I1066	10	06.32PM
18	OD01AE0972	12	06.57PM
19	OD09U9388	12	07.06PM
20	OD09G7165	10	07.32PM
21	OD01AK6799	12	08.21PM
22	OD22J9141	10	09.11PM
23	OD22F8589	10	09.14PM
24	OD22F8885	10	09.17PM
25	OD01AF2765	10	09.35PM
26	OD09T9301	12	10.14PM
27	OD34Q4960	12	10.15PM
28	OD09X0915	12	10.16PM
29	OD01AS6453	12	10.25PM
30	OD22U0515	16	10.28PM
31	OD09Y0915	12	10.45PM
32	OD09L4995	10	10.55PM
33	OD22W0915	10	11.08PM
34	OD09Y0515	12	11.09PM
35	OD01AS1907	16	12.45AM
36	OD01AP1907	12	12.20AM
37	OD01Q1907	12	12.22AM
38	OR23C7813	10	12.43AM
39	OD15L6608	12	12.58AM
40	WB31A6916	16	03.05AM
41	OD34E1201	12	03.17AM
42	OD09A0960	12	05.20AM
43	OD09G0276	10	05.21AM
44	OD34G0186	10	05.45AM
45	OD01AG3930	10	05.47AM

**Date: 16.09.2023**

sl no.	Vehicle No.	Type	Time
01	WB31A2416	10	07.03AM
02	OD01G7165	10	01.22PM
03	OD01AS3611	12	05.13PM
04	OD09K0269	12	05.25PM
05	OD09P3718	12	06.30PM
06	OD09Y0915	12	06.51PM
07	OD24U0515	12	06.58PM
08	WB57E6667	12	07.30PM
09	OD09X0915	12	07.32PM
10	OD22W0915	10	07.23PM
11	OD01AP2160	12	07.33PM
12	OD09Y0515	12	07.35PM
13	WB31A6788	16	10.52PM

14	OD01AR3210	12	2.58
15	WB31A2727	10	3.17PM

**Date: 17.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD34E1201	12	06.01AM
02	OD01AG3930	12	06.02AM
03	OD34G0186	12	06.05AM

**Date: 18.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09M3585	12	1.15AM
02	OD09U3337	12	1.45PM
03	OD34Q4237	12	1.46PM
04	OD01S3337	12	02.40PM
05	OD04S4237	12	3.45PM
06	OD04F4037	10	4.20PM
07	OD01S3337	12	4.23PM
08	OD04S4237	10	4.23PM
09	OD04F4037	12	05.25PM
10	OD04U9388	12	05.27PM
11	OD04F4237	16	05.29PM
12	OD09Y1814	12	05.32PM
13	OD01AE0972	12	05.45PM
14	WB31A6788	12	06.12PM
15	WB57E6667	12	06.13PM
16	OD09Y5814	10	06.16PM
17	OD09AA1814	12	06.40PM
18	OD34Q4960	10	06.40PM
19	OD09R4531	12	06.41PM
20	OD11T0338	12	06.41PM
21	OD11J0338	10	06.41PM
22	OD01AL4921	12	7.15PM
23	OD01AT4921	6	07.16PM
24	OD22U0515	12	08.00PM
25	OD01AN9995	12	08.46PM
26	WB31A0341	12	08.56PM
27	OD09UY0515	10	10.12PM
28	OD22T4790	10	10.15P[M
29	OD09M3585	10	10.18PM
30	OD02E9014	10	10.38PM
31	OD22F8589	16	10.32PM
32	OD25F8885	16	10.33PM
33	OD01AF2765	10	10.33PM
34	WB31A6453	10	03.30AM
35	OD01AFS6453	10	04.15AM

36	OD09R4531	12	04.17AM
37	OD11S7516	10	04.36AM
38	OD01E9125	10	0437AM
39	OD09U9388	10	05.25AM
40	OD04A1915	10	05.10AM
41	WB31A2227	10	06.20AM

**Date: 19.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD11T0338	12	05.40AM
02	OD01AE0972	12	05.38AM
03	OD34Q4960	12	05.54AM
04	OD09T9301	12	06.01AM
05	OD04U3337	12	11.30AM
06	OD04Q4237	12	11.32AM
07	OD04S3337	12	11.33AM
08	WB31A1988	12	11.49AM
09	OD04S9237	12	11.46AM
10	OD04F4237	10	12.00PM
11	OD09AA1814	12	12.48PM
12	OD09F9037	10	12.49PM
13	OD09F9083	10	01.18PM
14	OD09P4959	10	02.48PM
15	OD09P9559	10	02.46PM
16	OD11J0338	10	02.46PM
17	OD11P0338	12	02.47PM
18	WB31A2416	10	02.47PM
19	WB31A6916	16	02.59PM
20	WB31A3651	10	04.00PM
21	OD22R1999	10	05.00PM
22	OD11M2019	6	05.35PM
23	OD11S7810	12	06.10PM
24	OD01F1999	12	06.22PM
25	OD01AP4921	12	06.55PM
26	WB31A6788	16	07.13PM
27	OD01AP6561	12	07.14PM
28	OD01AN1115	12	07.37PM
29	OD01AM4571	12	09.45PM

**Date: 20.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09R4531	10	5.30AM
02	OD09Y1814	12	06.02AM
03	OR11U7678	6	06.14AM
04	OD01AL4921	12	06.35AM
05	OD09KA0264	12	07.15AM

06	OD09Y5814	12	10.40AM
07	OD09M3538	12	11.30AM
08	OD22U0515	12	12.30PM
09	WB57E6667	12	12.33PM
10	WB53U5212	12	12.35PM
11	OR09H6272	6	12.40PM
12	OD09P4959	10	1.35PM
13	OD04P9559	10	1.35PM
14	OD02Z9014	10	02.45PM
15	OD34Q4237	12	4.45PM
16	OD04U3337	12	4.45PM
17	OD04S3337	12	05.04PM
18	OD04F4037	10	05.18PM
19	OD04F4237	10	05.29PM
20	OD04R4530	10	05.58PM
21	OD09J7609	12	06.20PM
22	WB316453	16	06.28PM
23	WB01AE0972	12	06.40PM
24	OD11T0338	12	06.42PM
25	OD11J0338	10	06.44PM
26	OD01AG4025	12	6.55PM
27	OD01AT4921	12	09.30PM
28	OD01AP1999	12	09.31PM
29	OD22R1999	10	09.31PM
30	OD01AS1907	16	09.45PM
31	OD01AS7563	12	10.25PM
32	OD09O1558	12	10.50PM
33	OD09N2739	10	10.50PM
34	OD09K0264	12	12.16AM
35	OD01A6561	12	12.18AM
36	OD01AN9995	12	12.20AM
37	OD22F8589	10	12.57AM
38	OD22J9191	10	12.57AM
39	OD01AN7563	12	03.24AM
40	OD01AL4857	12	03.33AM
41	OD01AS2286	12	04.10AM
42	OD4AJ3706	12	04.42AM
43	OD01AP8706	12	04.45AM
44	OD04R4531	10	04.43AM
45	OD09Y0915	12	04.49AM
46	OD01AM3618	12	05.20AM
47	OD01AM7563	12	05.35AM
48	OR14Q7678	6	05.36AM
49	OD01P9125	10	05.50AM
50	OD01S7516	6	05.52AM
51	WB31A3651	10	06.40AM

**Date: 21.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD01S7999	12	07.10AM
02	OD09J0218	12	07.20AM
03	WB1A2227	10	07.30AM
04	OD09G7165	10	07.30AM
05	OD22T4790	12	11.50AM
06	OD01AM4571	12	12.36PM
07	OD01AR7776	12	12.44PM
08	OD01AR4295	12	12.45PM
09	OD01AP8921	12	01.27PM
10	OD01AA9868	12	01.40PM
11	OR09H6272	6	01.54PM
12	OD09R4531	10	02.01PM
13	OD01AG2168	12	02.07PM
14	OD09H3216	6	02.33PM
15	OD01AL4921	12	03.45PM
16	OD22U0515	12	03.48PM
17	OD22W0915	12	05.08PM
18	OD04R0337	12	05.15PM
19	WB31A4091	6	05.30PM
20	WB31A6788	16	05.31PM
21	OD01AR3210	12	05.38PM
22	OD01AP1088	12	05.44PM
23	OD01AG3930	12	05.50PM
24	OD09Y0515	12	05.52PM
25	OD39G0186	12	05.54PM
26	OD04P4939	10	06.25PM
27	OD04P9559	10	06.26PM
28	WB31A2426	10	07.14PM
29	WB31A4916	10	07.29PM
30	WB31A6916	16	07.33PM
31	OD09R4531	10	
32	OD01A9777	12	09.52PM
33	OD09M3583	12	10.20PM
34	OD34Q4237	12	11.40PM
35	OD04F4037	10	11.40PM
36	OD04U2337	12	11.40PM
37	OD04S3337	12	11.40PM
38	OD04F9237	10	11.40PM
39	OD01S7570	6	11.45PM
40	OD01P9125	10	04.46AM
41	OD01G7165	10	06.50AM

7.56

**Date: 22.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD01AH2085	12	04.25PM

02	OD01AU3535	12	04.26PM
03	OD01T3718	12	04.30PM
04	OD01AG9025	12	05.20PM
05	OD09Y0915	12	05.27PM
06	OD34E1201	12	06.02PM
07	OD22W3310	12	06.51PM
08	OD01AR8689	12	07.04PM
09	OD01AR8545	12	07.06PM
10	OD02N1326	10	07.36PM
11	OD01AQ0627	12	07.53PM
12	OD01AH0955	12	07.55PM
13	OD01AP2160	12	11.47PM
14	WB31A6453	10	12.01AM
15	OD09S5757	12	12.10AM
16	OD02X3337	16	12.15AM
17	OD01AN7776	12	12.18AM
18	OD01AT7776	12	12.35AM
19	OD22T4700	12	12.39AM
20	OD01AP7860	12	1.25AM
21	OD09X0915	12	01.37AM
22	OD09Q1558	12	01.37AM
23	OD01AR6250	12	03.38AM
24	OD01AT6285	12	03.38AM
25	OD01AP7704	12	03.39AM
26	OD01AS7563	12	04.05AM
27	OD22J4191	10	04.28AM
28	OD01AT4921	12	05.14AM
29	OD22F8558	10	05.41AM

**Date: 24.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09G7165	10	09.52AM
02	OD09R9531	10	1.07AM
03	OR14Q7678	6	10.09AM
04	OD03O4237	12	10.30PM
05	OD04O3337	12	12.31PM
06	OD04S3337	12	12.41PM
07	OD04F4037	10	12.50PM
08	OD04F9237	10	12.59PM
09	OD01AN7563	12	01.25PM
10	OD09R4531	10	02.05PM
11	OR14M3437	6	03.03PM
12	OD09G7165	10	03.07PM
13	OD04S2475	10	03.17PM
14	OD04H6272	6	04.12PM
15	OR16B3698	6	04.27PM
16	OD09G7165	10	05.13PM

17	OD01AJ6889	12	05.17PM
18	OD01AL7860	12	05.19PM
19	OD01AS4005	12	05.22PM
20	OD01AP8706	12	05.23PM
21	OD01AJ8706	12	05.24PM
22	OD01AR0078	12	05.26PM
23	OD01AV0078	12	05.29PM
24	OD01AJ3714	12	05.30PM
25	WB31A6788	16	05.45PM
26	WB57E6667	12	05.46PM
27	WB53E5212	12	06.14PM
28	OD01AN7878	16	06.22PM
29	OD22W0915	12	06.40PM
30	OD01AR2822	12	06.59PM
31	OD01AK0879	12	07.08PM
32	OD09R0531	10	07.09PM
33	OD09Y0515	12	007.15PM
34	OD09P4959	10	08.38PM
35	OD04P9559	10	08.39PM
36	OD09G7165	10	08.46PM
37	WB31A6916	16	012.11AM
38	WB31A3736	6	12.19AM
39	OD01Q1558	12	12.20AM
40	OD09A0915	10	12.27AM
41	OD01J8121	10	12.57AM
42	WB31A2416	10	01.11AM
43	WB31A3388	10	01.19AM
44	OD01AE5002	12	01.33AM
45	OD22X5002	12	01.34AM
46	OD01AP5002	12	01.52AM
47	OD01V5002	12	01.53AM
48	OD01AN7001	12	01.58AM
49	OD22O0515	12	02.25AM
50	OD09X0915	12	03.33AM
51	OD22D4791	12	03.34AM
52	OD09X0915	12	03.41AM
53	OD01AT3160	12	03.58AM
54	OD01FX7099	12	04.02AM
55	OD01AT6511	12	04.45AM
56	OD01AL2160	12	04.48AM
57	OD02GN1326	10	04.57AM
58	OD35F2518	12	05.22AM
59	OD01AG3930	12	05.44AM
60	OD34S0186	12	05.45AM

**Date: 25.09.2023**

sl no.	Vehicle No.	Type	Time
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01	OR09Q2794	6	09.20AM
02	OD09R4531	10	09.30AM
03	OD09AP8101	12	10.59AM
04	OD01AH4295	12	11.06AM
05	OD09AR6689	12	11.56AM
06	OD01AQ1907	12	12.50AM
07	OR04C3207	6	01.08AM
08	OD01AN6889	12	01.15AM
09	OD01AR6250	12	01.17AM
10	OD01AT6250	12	01.19AM
11	WB31A3651	10	01.25AM
12	WB31A4416	10	02.13AM
13	OD01AR8345	12	02.33AM
14	OD01A1307	12	03.12AM
15	OD04G7165	10	03.38AM
16	OD01W6061	10	03.54AM
17	OD01AP3202	12	04.05AM
18	OD14K8915	10	05.00AM
19	OD042975	10	05.07AM
20	OD01AS1907	16	05.13AM
21	OD01AR6485	12	06.03AM
22	OD01AP2085	12	06.06AM
23	OD01AQ1129	12	06.09AM
24	OR16C7532	6	06.12AM
25	OD01AE0972	12	06.23AM
26	OD09R4531	10	07.07AM
27	OD04P9554	10	07.30AM
28	OD04P4059	10	07.31AM
29	OD22W0915	12	07.32AM
30	OD09Y0515	12	11.33AM
31	WB31A4466	10	11.49AM
32	OD04B7375	10	11.46AM
33	OD34Q4237	12	11.57AM
34	OD04S3337	12	11.50AM
35	OD09AA0915	12	12.05PM
36	OD09Y0915	12	12.15PM
37	OD22T4790	12	12.20PM
38	OD01AP1727	12	01.14PM
39	OD22X4005	12	01.25PM
40	OD01AS4005	12	01.30PM
41	OD01AS3611	12	01.32AM
42	OD09Q1558	12	01.34AM

**Date: 26.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD04F4237	10	02.49PM
02	OR16B7577	6	03.16PM

03	OR09M3479	6	03.34PM
04	OR04C3207	6	03.34PM
05	OD09G7165	10	04.25PM
06	OD01Z1066	10	06.10PM
07	OD01AJ3714	12	06.23PM
08	OD01AQ0627	12	06.24PM
09	OR09H6272	6	06.41PM
10	OD01AP2706	12	07.25PM
11	OD01AF2820	12	07.27PM
12	OD01AN0995	12	07.28PM
13	OD01U5002	12	07.30PM
14	OD09M3585	12	07.58PM
15	OD04P9559	10	11.20PM
16	OD04P4959	10	11.21PM
17	OD09AA0915	12	11.50PM
18	OD09AX0915	12	11.54PM
19	OD01AR2820	12	12.10AM
20	OD01AR0078	12	12.1AM
21	OD22W7878	16	12.14AM
22	OD01J8120	10	12.17AM
23	OD01AS2043	12	12.37AM
24	OD02SW6889	12	12.42AM
25	OD01AF5002	12	12.56AM
26	OD09Q1558	12	1.40AM
27	OD01AF4722	12	02.10AM
28	OD01AN7878	16	02.11AM
29	OD01AT7776	12	02.30AM
30	OD01AH2085	12	02.53AM
31	OD01AJ6889	12	02.54AM
32	WB31K1988	10	02.56AM
33	OD22V5002	12	04.25AM
34	OD01A1007	12	04.26AM
35	OD01AN7007	12	04.27AM
36	OD01AT6511	12	04.39AM
37	OD22W2728	12	04.46AM
38	OD22R1999	10	05.10AM
39	OD22J2352	10	05.25AM
40	OD01AP5002	12	05.30AM
41	OD22X5002	12	05.55AM

**Date: 27.09.2023**

sl no.	Vehicle No.	Type	Time
01	OR09C3207	6	11.30AM
02	OR09E2678	6	02.01AM
03	OR16O2205	6	02.02AM
04	OD09G7165	10	02.45AM
05	OD09R4531	10	02.47AM

06	OD01AM7563	12	
07	OD01AP1088	12	
08	OD01AN6889	12	
09	OD01AR8101	12	
10	OD11K8259	10	
11	WB31O3226	16	
12	WB31A3736	10	
13	OD01AS6453	12	
14	OD09U9388	12	
15	OD01AG4025	10	
16	OD04Z4275	10	
17	OD01AP1260	12	
18	WB31A6788	16	
19	WB31A6453	16	
20	OD01AM9877	10	
21	OD01AH9295	10	
22	OD01AR6250	12	
23	OD01AT6250	12	
24	OD09Y0715	10	
25	OD22W0915	10	
26	OD22T4790	12	
27	OD09Y0515	12	
28	OD01AR3210	12	
29	OD01W6001	10	
30	OD01AE5923	10	
31	OD02AN1326	10	
32	WB31A3651	12	
33	OD22Y3045	10	
34	WB31A6916	10	12.53PM
35	OD34Q4237	12	12.57PM
36	OD04F4237	10	12.57PM
37	OD04U3337	12	12.58PM
38	OD04S4237	12	12.59PM
39	OD04S3337	12	12.59PM
40	OD04F4037	10	01.01PM
41	OD09Y5757	12	01.30AM
42	OD09W8855	12	01.33AM
43	OD01AG3714	12	01.53AM
44	OD34F2513	12	02.29AM
45	OD01AL4857	12	03.09AM
46	OD09N2739	10	03.10AM
47	OD01AS3611	12	03.23AM
48	OD22F8588	10	03.40AM
49	OD22J4191	10	03.45AM
50	OD21AS2286	12	03.50AM
51	OD22F8589	10	03.52AM
52	OD04P4957	10	04.05AM
53	OD04P9557	10	04.08AM

54	WB31A3388	10	04.31AM
55	OD01J8121	10	04.37AM
56	OD09AA0915	12	04.58AM
57	OD09X0915	12	04.59AM
58	OD01J7563	12	05.11AM
59	OD22W2728	12	05.27AM
60	OD09R4531	10	05.33AM
61	OD01AP7860	12	06.04AM
62	OD01AL7860	12	06.19AM
63	OD01AQ6627	12	06.34AM
64	OD01AA0955	12	06.55AM

**Date: 28.09.2023**

sl no.	Vehicle No.	Type	Time
01	OD09M2835	12	10.00AM
02	OD09K0264	12	10.53AM
03	WB53C5212	12	11.10AM
04	OD09G7165	10	11.13AM
05	OD01AR6085	12	12.31PM
06	OD01AR2820	12	12.33PM
07	OD01AP2085	12	12.34PM
08	OD01AP1920	12	1.25PM
09	OD22R3113	12	01.28PM
10	OD09AA1814	12	01.45PM
11	OR09H6272	6	02.23PM
12	OR09J7648	6	02.24PM
13	OD22W6889	12	02.56PM
14	OD01AJ6889	12	02.58PM
15	OD22X9005	12	02.59PM
16	OD01AP3202	12	03.00PM
17	WB31A2416	10	04.07PM
18	OD09G7165	10	04.25PM
19	OD04U3337	12	02.26PM
20	OD34Q4237	10	02.27PM
21	OD01AF5002	12	04.31PM
22	OD01AN7001	12	04.32PM
23	OD01A5002	12	04.32PM
24	OD01AG5002	12	04.33PM
25	OD22X5002	12	04.34PM
26	OD01AP5002	12	04.35PM
27	OD04S4237	12	04.48PM
28	OD04F9083	10	05.29PM
29	OD04F4237	10	05.30PM

**Date: 29.09.2023**

sl no.	Vehicle No.	Type	Time
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01	OD01AL4921	12
02	WB31A6916	16
03	OD01AN7878	16
04	OD04S4237	12
05	OD04F4037	10
06	OD22X4005	12
07	OD09G7165	10
08	OD04C3207	6
09	OD04F9083	10
10	OR16C2205	6
11	OD09N2739	10
12	OD041AP3202	12
13	OD09Q1558	12
14	OD09X0915	12
15	OD01AR6085	12

**Date: 01.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD09G7165		10 10.33AM
02	OD09R4531		10 10.54AM
03	OD09A2765		10 11.30AM
04		8589	10 11.31AM
05		4195	10 11.32AM,
06	OR09M3479		6 11.58AM
07	OD22F8589		10 01.01PM
08	OD09G7165		10 01.21PM
09	OD22Y2043		16 01.40PM
10	OD01AR2820		12 01.42PM
11	OD16B3698		6 02.00PM
12	OD01AR6085		12 02.47PM
13	OR09Q8794		6 03.58PM
14	OR04C3207		6 04.10PM
15	OR09H6272		6 04.42PM
16	OR09S7648		6 04.43PM
17	OD09G7165		10 05.30PM
18	OD09Q1585		12 05.31PM
19	WB31A6453		16 05.42PM
20	OD22W0715		12 05.44PM
21	OD05Y0515		12 05.45PM
22	OD01AF2765		10 06.04PM
23	OD01AS3611		12 06.20PM
24	OD01AJ3714		12 06.22PM
25	OD01AM4571		12 06.40PM
26	OD01AT3500		12 06.45PM
27	OD01ZZ4790		12 06.47PM
28	OD09R4531		10 06.49PM
29	OR0417		

30	OR		
31	OD01AQ7878		12 09.40PM
32	OD01U5002		12 09.40PM
33	OD09G7165		10 11.22PM
34	OR		11.22PM
35	OD22X5002		12
36	OD01AQ9180		12 01.38PM
37	OD01AP2765		10 01.39PM
38	OD01AR1920		12 01.13PM
39	OD01AP1920		12 02.28PM
40	OD01AS2043		12 02.39PM
41		8589	10 02.42PM
42		4195	10 02.42PM
43	OD22F8589		10 02.45PM
44	OD01AS7776		12 02.55PM
45	OD04P9559		10 02.57PM
46	OD04P4959		10 02.59PM
47	OD04R4531		10 03.00PM
48	OD01PJ2648		12 03.40PM
49	OD09L1946		12 03.40PM
50	OD01AP3206		12 07.00PM
51	WB31A2416		10 07.11PM
52	WB31A6887		16 07.18PM
53	WB31A0391		6

**Date: 02.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD04F4037		10 12.18PM
02	OD04S3237		12 12.39PM
03	OD09R4531		10 12.45PM
04	OD01A7563		12 01.55PM
05	OD01AP1088		12 02.19PM
06	OD01AR3270		12 02.20PM
07	OD09X0915		12 04.41PM
08	OD09X0264		12 04.42PM
09	OD09AA0915		12 04.52PM
10	OD01A0915		12 05.10PM
11	OD01AR2088		12 05.25PM
12	OD01AR8669		12 05.27PM
13	OD09R4537		10 05.28PM
14	OD35F2513		12 05.40PM
15	OD09N2739		10 07.16PM
16	OD01AK0879		12 07.22PM
17	WB31A4416		10 07.35PM
18	WB31A2227		10 07.34PM
19	OD22F8588		10 07.50PM
20	OD22F8589		10 07.51PM

21	OD22F4191	10	07.52PM
22	OD09Y0515	12	08.00PM
23	WB31A6916	16	08.07PM

**Date:****08.09.****2023 05.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD01AP2820	12	03.02PM
02	WB31A6788	16	03.07PM
03	OD01AP2820	12	03.11PM
04	OD01AN9995	12	03.17PM
05	WB31A3388	10	03.18PM
06	OD01AP1920	12	03.19PM
07	OD01AL4921	12	03.21PM
08	OD01AT4921	12	03.54PM
09	OD01AS6021	12	03.56PM
10	OD02AN1326	10	03.58PM
11	OD09G7165	10	04.35PM
12	OD09AQ0627	12	04.36PM
13	OD01AH0953	12	05.16PM
14	OD09M3585	12	05.25PM
15	OD22G6917	12	05.27PM
16	OD22X7776	12	05.38PM
17	OD09N2739	10	05.48PM
18	OD09AT7779	12	06.09PM
19	OD11K8259	10	06.22PM
20	OD09G7165	10	06.44PM
21	OD01AG4025	12	07.24PM
22	OD01AF4722	12	08.11PM
23	OD01AN7563	12	10.26PM
24	OD09G7165	10	11.56PM
25	OD09D5856	10	12.10AM
26	OD34N1515	12	12.20AM
27	OD04R6337	12	12.22AM
28	OD09J0218	12	12.50AM
29	OD01AM4571	12	1.29AM
30	OD01AR7479	12	1.30AM
31	OD02Y2043	16	1.32AM
32	OD01AT4774	12	1.37AM
33	OD01AF2820	12	02.39AM
34	OD09A1558	12	03.40AM
35	OD01AP5002	12	03.42AM
36	OD11T0338	12	03.50AM
37	OD01AN7001	12	03.54AM
38	OD22F8588	10	04.06AM
39	OD09Q0960	12	04.16AM

40	OD09G0476	10	05.20AM
41	OD01AN6889	12	05.26AM
42	OD01AR3210	12	05.42AM
43	OD01AB5002	12	05.42AM
44	OD09L1946	12	06.02AM
45	OD01AR8545	12	07.15AM
46	OD01AR8689	12	07.17AM

**Date: 06.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD09G4165	10	11.07AM
02	OD09R4531	10	11.50AM
03	OR16B7577	6	11.53AM
04	OR09M3479	6	11.53AM
05	OD05K9266	10	12.57PM
06	OD09M2739	10	12.58PM
07	OD22J4068	10	01.15PM
08	OD22W6889	12	03.15PM
09	OD35F2513	12	03.17PM
10	OD01AR1920	12	03.20PM
11	OD01AJ6889	12	03.20PM
12	OD01W6067	10	03.45PM
13	OD01AB1727	12	04.10PM
14	OD097165	10	04.11PM
15	OD09R4531	10	04.13PM
16	OD09M2739	10	04.20PM
17	OR09S7648	6	04.23PM
18	OR09H6272	6	04.23PM
19	OD01AL4857	12	04.47PM
20	OD01AL7868	12	05.25PM
21	OD22J4068	10	06.35PM
22	OD22J4191	10	07.00PM
23	OD22B8588	10	07.03PM
24	OD01AP2085	12	07.05PM
25	OD01AN7277	12	07.08PM
26	OD01AR6250	12	07.10PM
27	OD09G7165	10	07.25PM
28	OD01AJ8706	12	09.14PM
29	OD01AJ7563	12	09.15PM
30	OD01U5002	12	09.16PM
31	OD09D5887	10	09.16PM
32	OD22X5002	12	09.42PM
33	OD01AD6250	12	09.52PM
34	OD01AP1022	12	10.15PM
35	OD01AM9877	10	10.16PM
36	OD01R4531	10	10.19PM
37	OD09G7165	10	10.20PM

38	OD01AN5002	16	11.33PM
39	OD22V5002	12	11.34PM
40	OD09Q1558	12	12.15AM
41	OD09X2739	10	12.51AM
42	OD01AP2765	10	12.51AM
43	OD09AP3203	12	01.25AM

**Date: 07.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD22F6588		10
02	OD22J9191		10
03	OD09W2739		10
04	OD09R4531		10
05	OD01AP2160	12	12.20AM
06	OD01AF9268	10	12.25AM
07	OD01AJ4648	12	12.48AM
08	OD09Q1558	12	02.38AM
09	OD04T9559	10	03.42AM
10	OD22F8588		10
11	OD22J4191		10
12	OD09W2739		10

**Date: 08.10.2023**

sl no.	Vehicle No.	Type	Time
01	OD09G7165	10	11.12AM
02	OD09F4531	10	11.12AM
03	OD16B7511	6	11.15AM
04	OD22R2045	10	12.13PM
05	OD34T1154	12	12.15PM
06	OD39E1120	12	12.17PM
07	OD01J8121	10	12.22PM
08	ODAP2765	10	12.41PM
09	OR09H2029	6	12.53PM
10	OD01AK7878	12	01.16PM
11	OD01AP8706	12	01.26PM
12	OD09R4531	10	01.52PM
13	WB31A4416	10	02.10PM
14	OD09D5857	10	03.03PM
15	OR09H6272	6	03.04PM
16	OD01AK0807	12	03.19PM
17	WB31A2416	10	03.45PM
18	OD01AG3930	12	04.30PM
19	OD34G0186	12	04.31PM
20	OD04P7375	10	04.50PM
21	OD09R4531	10	05.23PM
22	OD11K8259	10	05.48PM

23	OD04F4237	10	05.50PM
24	OD04O3337	12	05.51PM
25	OD34Q4237	12	05.05PM
26	OD22G6917	12	06.15PM
27	OD04S4237	12	06.20PM
28	OD04S3337	12	06.25PM
29	OD04F4037	10	06.30PM
30	OD09M3585	12	07.55PM
31	OD22F8589	10	08.30PM
32	OD22J4191	10	08.30PM
33	OD01A6085	12	08.55PM
34	OD09R4531	10	10.43PM
35	OD09AN7719	10	10.43PM
36	OR04O7678	6	10.50PM
37	OR09M3479	6	11.40AM
38	OR09C3201	6	11.41AM
39	OR16B3698	6	11.50AM
40	OD01Z4275	10	11.57AM
41	OR09M2739	10	12.15PM
42	OD09Q1558	12	12.18PM
43	OD01AQ7878	12	02.29PM
44	OD09L1946	12	02.30PM
45	OD01AF2665	10	03.30PM
46	OD04P9275	10	03.48PM
47	OD35F3513	12	03.39PM
48	OD01AR2820	12	04.00PM
49	OD01AR0078	12	04.20PM

The inventory of vehicles engaged for transportation of sand by the lessee of Kusei Sand Sairat Deogaon suggests that at least 960 truck load of sand have been excavated and transported by the lessee from 8<sup>th</sup> September 2023 till 8<sup>th</sup> October 2023.. The vehicles are of different type capacity varying from 10wheelers to 16 wheeler. The vehicles numbers also suggests some trucks are of WestBengal thereby inferring the sands have been transported to Westbengal too. Transportation and mining continued till 11pm in the night which is not permissible. This inventory further suggest mining during monsoon season which is prohibited as per EC condition and SSMG 2016. This inventory is prepared by the applicant based on the CCTV footage which has been captured and preserved with the applicant.

PHOTOGRAPHS CAPTURED FROM CCTV FOOTAGE





## APPENDIX: TABLE -9

**NORMAL DATES OF ONSET AND WITHDRAWAL OF  
SOUTH-WEST MONSOON**

The India Meteorological Department, Nagpur, vide letter No. NAGPUR RMC /CS-312, dated 18th January, 2016 has provided the period of Rainy Season viz. Normal dates of Onset and Withdrawal of Southwest Monsoon over India as state-wise and union territory-wise which are as below:-

States	Normal date of Onset of SW-Monsoon	Normal date of Withdrawal of SW-Monsoon
Andhra Pradesh	1st June	15th October
Arunachal Pradesh	5th June	15th October
Assam	5th June	15th October
Bihar	10th June	15th October
Chhattisgarh	10th June	15th October
Goa	5th June	15th October
Gujarat	15th June	15th September
Haryana	1st July	15th September
Himachal Pradesh	1st July	15th September
Jammu & Kashmir	1st July	15th September
Jharkhand	10th June	15th October
Karnataka	5th June	15th October
Kerala	1st June	15th October
Madhya Pradesh	15th June	1st October
Maharashtra	10th June	1st October
Manipur	1st June	15th October
Meghalaya	1st June	15th October
Mizoram	1st June	15th October
Nagaland	5th June	15th October
Odisha (Orissa)	5th June	15th October
Punjab	1st July	15th September
Rajasthan	1st July	1st September
Sikkim	5th June	15th October
Tamil Nadu	1st June	15th October
Telangana	5th June	15th October
Tripura	1st June	15th October

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Advocate

GOOGLE EARTH IMAGE SHOWING THE BOUNDARY POINTS OF KUSEI SANDBED





Government of India  
Ministry of Environment, Forest & Climate Change  
Impact Assessment Division

\*\*\*

3<sup>rd</sup> Floor, Vayu Wing,  
Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi-110 003  
Email: [rb.fal@nic.in](mailto:rb.fal@nic.in)  
Phone/Fax: 011-24695362

Dated: 12<sup>th</sup> December 2018

Office Memorandum

Sub: Order dated 04<sup>th</sup> September, 2018 & 13<sup>th</sup> September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.

This is with reference to the recent orders of the Hon'ble NGT dated 04<sup>th</sup> September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13<sup>th</sup> September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copies of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT vide order dated 13<sup>th</sup> September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.*) has inter-alia directed as follows:-

- (i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;
- (ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;
- (iii) If a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;
- (iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;

TRUE COPY

  
Advocate

(v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;


(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned order for necessary compliance and inform the Ministry about the action taken.

4. This issues with the approval of the Competent Authority.

**Encl:** As above

Yours faithfully,

  
(Dr. R.B. Lal)  
Scientist 'E'

To,

1. The Chief Secretary, 1<sup>st</sup> Block, 1<sup>st</sup> Floor A.P Secretariat Office, Andhra Pradesh, Velagapudi - 522503
2. The Chief Secretary, Government of Arunachal Pradesh, Civil Secretariat, Itanagar - 791111
3. The Chief Secretary, Government of Assam, Block-C, 3<sup>rd</sup> Floor, Assam Sachivalaya, Guwahati-781006
4. The Chief Secretary, Government of Bihar, Main Secretariat Building, Patna-800015
5. The Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya Raipur-492002
6. The Chief Secretary, Government of Gujarat, Block No.1, 5th Floor, Sardar Bhawan, Sachivalaya, Gandhinagar-382010
7. The Chief Secretary, Government of Goa, Secretariat, Porvoin, Bardez, Goa - 403521
8. The Chief Secretary, 4th Floor, Haryana Civil Secretariat Sector-I, Chandigarh - 160019
9. The Chief Secretary, Government of Himachal Pradesh Secretariat, Shimla - 171002
10. The Chief Secretary, R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu - 180001 R. No. 307, 3rd Floor Civil Secretariat, Srinagar - 190001
11. The Chief Secretary, Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi-834004
12. The Chief Secretary, Govt of Karnataka, Room No.321, Vidhana Soudha, Bengaluru- 560 001
13. The Chief Secretary, Government of Kerala Secretariat, Thiruvananthapuram - 695001
14. The Chief Secretary, Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004





**REGIONAL OFFICE OF THE  
STATE POLLUTION CONTROL BOARD, ODISHA**  
[ DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- BANIAPAT, POST- D.D COLLEGE ROAD, DIST-KEONJHAR-758001

No. 570 /IND-I-CON/305

Date 31.03.2022  
BY REGD POST

**CONSENT ORDER**

**CONSENT ORDER NO. 392**

**Sub: Consent for existing/New operation of the plant under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981**

**Ref: Your online application ID No. 4065431, Dt. 06.03.2022.**

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed there under to:

**Name of the Industry: Kusei River Sand Bed**

**Name of the Occupier & Designation: Sri Murali Majhi, Lessee**

**Address of the unit: At/Post: Deogaon, Tahasil: Ghasipura, Dist. Keonjhar, Odisha.  
(Plot No. 1297, Khata No. 352, area 14.50 Acres (5.868 Ha.)**

This consent order is valid for the period up to 01.04.2022 to 20.04.2022

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured :**

Sl. No.	Product	Quantity
1	Mining of sand	Total production 31,543 Cum during the lease period (from 21.04.2017 to 20.04.2022)



**B. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	(Domestic effluent)	Soak pit via septic tank	-	-	-	-	-

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard				
					PM	SO <sub>2</sub>	NO <sub>x</sub>	

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-



### E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the applications will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variation as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity/quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and /or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purpose of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term (s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surrounding or inundation of the lands at any time.



20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision, of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and /or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfactory liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks /chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and /or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional office of the Board by fax /speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii. Controlled incineration, wherever possible in case of combustible organic material.
  - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed be in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserve to it the right and power under Section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and /or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under Section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consents to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.



**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The application shall analyses the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10<sup>th</sup> of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/ week/ fortnight/ month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, state Pollution control Board, Orissa, Bhubaneswar regularly.
  - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
  - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring/ recording device on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a. Performance/progress of the treatment plant.
  - b. Monthly statement of daily discharge of domestic and /or trade effluent.
7. **Non-compliance with effluent limitations**
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance.
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be constructed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analyzed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dozers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for ;
  - (i) Rotation of crops
  - (ii) Change of point of application of effluent on land
  - (iii) A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or state, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the locals in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



## F. SPECIAL CONDITIONS:

1. The mine shall restrict the sand mining with total production quantity 31,548 Cum during the lease period (from 21.04.2017 to 20.04.2022) as stated in approved mining plan.
2. The mine shall comply with all the stipulated conditions imposed in Environmental Clearance (EC) of State Environment Impact Assessment Authority (SEIAA).
3. The mine shall comply with guidelines / environmental regulations as stipulated / revised from time to time.
4. Mining of sand shall be carried out by manual open cast mining method.
5. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specifications.
6. Ambient air quality inside the mine lease area shall be maintained as per the National Ambient Air Quality Standards, 2009.
7. Dust suppression on mine haul road shall be carried out by spraying water through mobile /fixed water sprinklers.
8. Regular collection of spilled over raw material from haul roads shall be practiced to prevent the generation of dust due to movement of dumpers / trucks.
9. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.0 AM to 10.0 AM) and 70 dB(A) during night time (10.0 PM to 6.0 AM).
10. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
11. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

  
 31/03/2022  
**REGIONAL OFFICER**

To,

**Sri Murali Majhi, Lessee**  
**M/s. Kusei River Sand Bed**  
**At/Po. Nuagaon, Anandapur**  
**Dist. Keonjhar-758021, Odisha.**

Memo No-----/ Dt-----/

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Bhubaneswar.
2. The Collector & District Magistrate, Keonjhar
3. The Divisional Forest Officer, Keonjhar
4. The Tahasildar Ghasipur, Keonjhar
5. Copy to Guard File.

  
**REGIONAL OFFICER**

SL NO	NAME OF TAHASIL	NAME OF SOURCE	STATUS	Land Schedule	AREA IN AC	NAME OF MINOR	NAME OF LESSEE	ADDRESS & CONTACT NO OF LESSEE	DATE OF REGISTRATION OF LEASE DEED	NO & DATE OF GRANT OF ENV CLEARANCE	NAME OF SUCCESSFUL BIDDER	ADDRESS & CONTACT NO OF SUCCESSFUL BIDDER	LONGITUDE			LATITUDE			RESERVE IN CUM AS PER MINING PLAN	
													DEGREE	MINUTE	SECOND	DEGREE	MINUTE	SECOND		
1	Ghasipura	Tampo	LOL	M-Tampeo, K-221,P-705,706	12.5	Sand					Hrushikesh jena	AT/Po-Saroe,Dist-Jajpur, Mob-943702113	21	8	9.16	86	10	56.05	5133	
2	Ghasipura	Basantapura	LOL	Khata No- 620, Plot No- 4051	9.98	Sand					Gajendra Sahoo	Sarein,Dist-Keonjhar, Mob.9437816177	86	1	21.4	21	11	41.2	1850	
3	Ghasipura	Anlapal	LOL	Khata No- 155, Plot No- 229/1	2	Sand					Niranjan Sahoo	AT/Po-Ghasipura,Dist-Keonjhar, Mob-9658529221	85	57	37.06	21	11	13.6	790	
4	Ghasipura	Khailo	LOL	Khata No- 216, Plot No- 420/1, 358/1	12.5	Sand					Hrushikesh jena	AT/Po-Saroe, Dist-Jajpur, Mob-943702113	85	57	14.34	21	10	13.78	9340	
5	Ghasipura	Kathapal	LOL	M-Kathapal,Balpal, K-335,205,P-245,892/1,550	12.5	Sand					Hrushikesh jena	AT/Po-Saroe, Dist-Jajpur, Mob-943702113	85	59	15.6	21	10	2.6	2361	
6	Ghasipura	Talagaon.	Running	M-Talagaon, K-269,P-1	13	Sand	Sribas Jena	Jena Mineral,At/Po-Saroi,Dist-jajpur, Mob-9437816177	20.12.2016	2332/14.12.2016 SEIAA			86	5	56.31	21	15	43.58	12480	
7	Ghasipura	Saladei	LOL	M-Saladei,k-420,P-2000,	12.3	Sand					Bhagirathi Boitei	AT/Po-Saladei,Dist-Keonjhar, Mob-891724549	21	4	20.3N	86	12	9.1E	15000	
8	Ghasipura	Napanga	Running	M-Napanga, K-232,P-219/894	14	Sand	Bhagyakamal Boitei	AT/PO-Saladei,Dist-Keonjhar, Mob891724594	9.11.2018	5676/18.08.2018 SEIAA			86	11	2.9	21	5	11.5	2400	
9	Ghasipura	Sarein	LOL	M-Sarein, K-228,P-1593,1394,2865	12.5	Sand					Diplimayee Jena	AT/Po-Bhatasira, Dist-Keonjhar, 9938935285	86	5	2	21	10	12	6050	
10	Ghasipura	Deogaon	Running	M-Deogaon, K-352,P-1297	14.5	Sand	Murali Majhi	AT/Po-Nuagaon,Dist-Keonjhar,9439185291	21.04.2017	2471/28.01.2017 SEIAA			86	2	32.3	21	9	26.4	6314	
11	Ghasipura	Madhukeshari	New	Khata No- 261, Plot No- 1516	12	Sand														
12	Anandpur	Musala River Sand Bed, Kanto	Close Proposal Submitted to the Dist. Office	Khata- 183 Plot-112,122	15.35	Sand							21	19	17.4N	86	2	18.2E	0	
13	Anandpur	Baitarani River Sand Bed, Panchupally	Pending at RQP for preparation of Mining Plan	Khata-1115 Plot- 6203	12.5	Sand							21	13	7.5	86	6	55.3	0	
14	Anandpur	Baladuan, Khadipal, Chhatrakana, Dudugaon	Extinct	Khata- 232,290, 242, 296 Plot- 38,376,392,40, 309, 324,349,470	8.73	Sand													0	
15	Anandpur	Baitarani River Sand Bed, Anandapur	Running	Khata- 1281, Plot 3377	20.47	Sand						At- Barigaon, Po-Bailo, P.S-Ghasipura, Dist-Keonjhar Cont No.- 7008437346	21	12	53.78N	86	6	51.97E	51840	
16	Anandpur	Baitarani River Sand Bed, Goudadiha	Running	Khata- 217 Plot- 1	12.5	Sand	Gangadhara Mishra	At- Goudadiha, Po- Kodapada, PS- Anandapur, Dist- Keonjhar, Cont- 9853025522	08.06.2016	1136/ 21.04.2016			21	17	10.2N	86	5	4.0E	91055.7	
17	Anandpur	Baitarani River Sand Bed, Amaranga	Running	Khata-240 Plot- 1315	32	Sand						At/Po/ Ps - Anandapur, Dist-Keonjhar, Cont. No- 7325868735	21	18	47.1N	86	4	20.8E	103250	
18	Anandpur	Baitarani River Sand Bed, Belabahal to Bhatsira	Running	Khata- 607,231 Plot - 1288, 1671	18.5	Sand	Purna Chandra Patra	At/Po/PS- Anandapur, Dist- Konjhar, Cont. No.- 6371812255	04.06.2016	1158/ 21.04.16			21	9	21.8N	86	6	57.7E	134760.6	

PHOTOGRAHS SHOWING CONDITION OF THE ROAD CAUSED DUE TO THE PLYING OF HEAVY LOADED VEHICLE



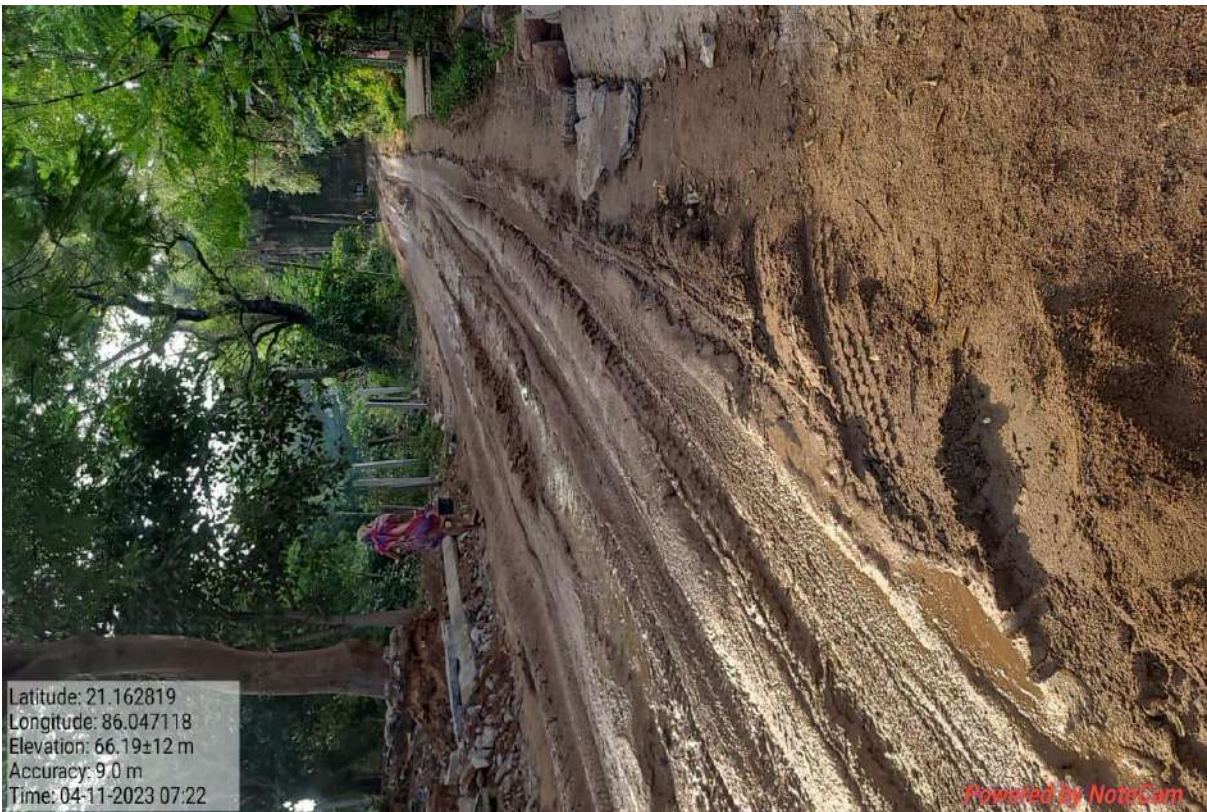












By e-Mail/Fax

GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

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RDM-MMS-EXINST-0001-2019-

12611

/R&amp;DM Dated 26.04.2019

From

Shri Nikunja B. Dhal, IAS  
Principal Secretary to Government

To

All Collectors

**Sub: Guidelines for regulating the sand quarrying in the State.**

Madam/Sir,

Sand is the most important minor mineral used for various development projects and construction of buildings. Increase in demand of sand has put immense pressure on the sand sources, at times leading to illegal quarrying activities.

Unscientific sand quarrying and illegal lifting not only causes revenue loss to the state exchequer but also distorts the natural equilibrium of rivers. Indiscriminate sand mining may also lead to change of the course of rivers and embankment cave-in thereby threatening the life of inhabitants of villages situated along the river bank.

A number of instructions/guidelines have been issued by this Department from time to time to prevent illegal lifting of minor minerals. Grant of quarry lease is regulated as per the provisions of Chapter-IV of OMMC Rules, 2016.

To ensure scientific quarrying, transparent distribution and to prevent illegal lifting / theft of minor minerals, a scheme namely '*prevention of theft of minor minerals and eviction activities*' was launched during 2018-19 vide Resolution No. 23225/R&DM dated 28.06.2018. To implement the scheme, funds to the tune of Rs. 5.00 Crore was initially placed with Collectors vide this Department sanction order no. 25548 dated 11.07.2018.

In continuation of various instructions issued in the past, the following guidelines and instructions are issued for streamlining the process of sand quarrying and preventing illegal lifting of sand:

**A. Identification of sources:**

- i. Tahasildar shall conduct joint verification with Assistant Executive Engineer/ Executive Engineer of Water Resources Department for identification of specific river stretches having proper access for grant of quarry leases.
- ii. The boundaries of sand sources should be properly demarcated by pillar posting as instructed vide this Department letter No.15640 dtd. 15.05.2017.
- iii. In no case the lessee should be allowed to extract sand beyond the lease area.

**B. Mining plan and environment clearances / approvals:**

- i. Tahasildar (Competent Authority) shall get the mining plans prepared in advance through Registered Qualified Persons (RQP) in respect of the sources within his jurisdiction.
- ii. While preparing mining plan the distance of hydraulic structures including dams, barrages, check dams, bridges etc., location from habitations, heritage sites, monuments and public infrastructure facilities should be taken into consideration. Sand quarrying operation should not endanger the safety of these structures & imperil the lives of the people.
- iii. The Tahasildar shall apply for and obtain the Environmental Clearance (EC). The selected bidder shall bear cost of the preparation of mining plan and also the costs incurred for obtaining the EC.
- iv. In case the approval of mining plan and the Environmental Clearance have not been obtained by the Competent Authority, the selected bidder shall obtain the same before executing the lease deed.
- v. State Pollution Control Board (SPCB), Odisha vide their Notice dated 12.05.2016 (copy enclosed) have informed all concerned that the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are brought under the consent administration of the Board under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and that for

operation of any minor mineral mines in the State, consent from the SPCB shall be obtained. The operation of any minor mineral mines in the State without obtaining consent from the SPCB will be considered as violation under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

- vi. It shall be the responsibility of the lessee to obtain the Consent to Operate (CTO) from State Pollution Control Board (SPCB) before commencement of the quarrying operation.
- vii. Care should be taken to follow all the environmental norms issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Forest & Environment Department, Govt. of Odisha prior to lease of any sand source and during operation of the same. The lessee shall be responsible for implementing the Environment Management Plan (EMP).

**C. Quarrying/Mining operation:**

- i. Quarrying operation should be done strictly within the mining area as per the Mining plan. It should be undertaken only after putting in place the required environmental safeguards.
- ii. The depth of the quarry shall be restricted to three meters or water level, whichever is less.
- iii. The lessee shall not damage the embankment of the river.
- iv. No quarrying operation of sand shall be allowed through mechanized means and suction method.
- v. The lessee shall not dispatch the sand without a valid transit pass in Form-Y issued by the Tahasildar.
- vi. Since Hon'ble High Court in the order dated 19.07.2012 in WP (C) No. 12232 of 2012 have observed that the transport permit is issued only to transport the sand extracted from the sand sairat within the state of Odisha, the lessees should be instructed not to transport sand outside the State. Clarification in this regard has already been issued from this Department vide letter No. 36404 dated 02.12.2014.

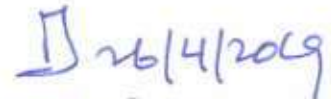
**D. Steps for prevention of illegal sand quarrying/mining:**

- i. District Administration shall put in place a robust monitoring mechanism to continuously monitor the quarrying activities of sand sources.
- ii. If any incidence of extraction of sand beyond the lease area by lessee is found, the same shall be treated as unauthorized and the lessee be penalized as per section 21(5) of MMDR Act, 1957 and the provisions of Rule 51 of OMMC Rules, 2016.
- iii. If any damage to embankments of the rivers comes to the notice, the lease shall be cancelled on obtaining the report from Assistant Executive Engineer / Executive Engineer of Water Resources Department.
- iv. The Revenue Administration and Police Administration shall seize all machines, vehicles, etc. used for carrying out illegal sand quarrying.
- v. Apart from instituting appropriate criminal proceedings against those carrying out illegal quarrying activities and transporting sand without valid 'Y' Form, maximum penalty should be imposed against them.
- vi. The District Administration should remain vigilant to prevent any incidence of interstate transportation of sand. If any such incidence comes to notice, the lease should be cancelled.
- vii. Temporary check gates may be set up during peak constructions season at common exit points to be decided by the Collectors. Care should be taken not to set up these posts on the National Highways and State Highways so that the general vehicular traffic is not affected and the commuters are not put to trouble.
- viii. Squads should be constituted at district and sub-divisional levels to conduct surprise checks in the sand quarrying areas and check the vehicles transporting sand. Raid/checking should always be done with adequate security arrangement to ward off any untoward situation.
- ix. Technical support of ORSAC may be taken for satellite based monitoring of very important sand sairats.

- x. All the complaints of unauthorized sand quarrying should be enquired by the Sub-Collector/ Addl. Sub-Collector/Tahasildar within 72 hours and remedial measures should be taken promptly.
- xi. Status of cases detected and action taken thereon for violation of provisions of OMMC Rules, 2016 and the Environmental Regulations should be reviewed in the monthly district level revenue meetings, and the issues arising thereon should be sorted out.

You are, therefore, advised to take all necessary measures for enforcing the above mentioned guidelines for preventing illegal and unauthorised sand quarrying in the State. Any deviation in implementation and enforcement of the provisions of the OMMC Rules, 2016 and the environmental regulations shall be viewed seriously and action deemed proper shall be initiated against the erring officer(s).

Yours faithfully,



Principal Secretary to Government

Memo No. 12612 /R&DM Dated 26.04.2019

Copy forwarded to Steel & Mines Department / Forest and Environment Department / Water Resources Department / Member Secretary, SPCB / CEO, ORSAC for information and necessary action.

  
26.4.2019  
Additional Secretary to Government

Memo No. 12613 /R&DM Dated 26.04.2019

Copy forwarded to Secretary, Board of Revenue, Odisha, Cuttack/ All Revenue Divisional Commissioners for information and necessary action.

  
26.4.2019  
Additional Secretary to Government

Memo No. 12614 /R&DM Dated 26.04.2019

Copy forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.

*Sujal*  
26.4.2019

Additional Secretary to Government

Memo No. 12615 /R&DM Dated 26.04.2019

Copy forwarded to e-Governance Branch of this Department for uploading the same in the Department Website.

*Sujal*  
26.4.2019

Additional Secretary to Government

*R. C. G. C. B. C. C. 2016 - 512 Pat*

*myself*

*11/3/2016*

*1934  
3-6-16*



**STATE POLLUTION CONTROL BOARD, ODISHA**

(Department of Forest & Environment, Govt. of Odisha)  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII  
Bhubaneswar - 751012

No. SE-51 / Ind-II-NOC- Misc.-170

Dt. 12-05-16

**NOTICE**

**ATTENTION : LEASE HOLDERS OF ALL MINOR MINERAL MINES IN THE STATE**

It is brought to the notice of all concerned in the State that, in compliance of order dated 1.2.2016 of the Hon'ble NGT, EZB, Kolkata and in pursuance of the decision taken in 113<sup>th</sup> Board meeting held on 11.3.2016, the minor mineral mines, irrespective of lease hold area, are brought under consent administration of the Board, under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 vide Board's Resolution No. 5803/Ind-II-NOC-Misc.-170 dtd. 30.3.2016 and is classified as Red category.

Therefore, the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are directed through this notice to apply for consent of the Board under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and operate such mines only after obtaining consent to operate from the Board. It may also be noted that operation of any minor mineral mine in the State without obtaining consent from the State Pollution Control Board will be considered as violation Under Section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

**IMMEDIATE**

*Tanuj*  
*30/5/16*

*Daj*  
**MEMBER SECRETARY**

Memo No. 8068 dt. 12-05-16  
Copy forwarded to the Principal Secretary, Forest & Env. Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.

*Daj*  
**MEMBER SECRETARY**

Memo No. 8068 dt. 12-05-16  
Copy forwarded to the Principal Secretary, Steel & Mines Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.

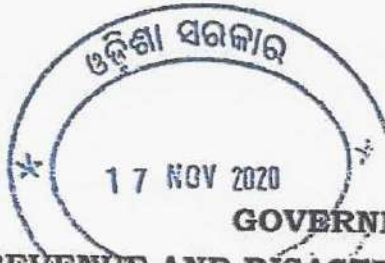
*Daj*  
**MEMBER SECRETARY**

*Incidents*  
*Please Act up*  
*Incidents are*  
*increasing*

PTO.....

11/16/2020

Rich Text Editor, qA8Pgs-ent



BY FAX/ E-MAIL

GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

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No. RDM-MMS-POLICY-0001-2020- 33056 / R&amp;DM, dtd.16 NOV 2020

From

Sri Biranchi Narayan Dash,  
Deputy Secretary to Government

To

Addl. Chief Secretary to Government, F &E Department/  
Principal Secretary to Government, WR Department/  
Principal Secretary to Government, Steel & Mines Deptt./  
Comm. -cum- Secretary to Government, Works Deptt./  
Secretary, Board of Revenue, Odisha, Cuttack/  
Revenue Divisional Commissioner (CD), Cuttack, Odisha/  
Revenue Divisional Commissioner (SD), Berhampur,  
Odisha/  
Revenue Divisional Commissioner (ND), Sambalpur,  
Odisha/  
Director, Minor Minerals, Odisha

Sub: Minutes of meeting held on 11.11.2020 on optimum and sustainable exploitation of minor minerals for increasing availability of minor minerals and augmentation of revenue.

Madam/Sir,

I am directed to enclose herewith a copy of the minutes of the meeting on optimum and sustainable exploitation of minor minerals for increasing availability of minor minerals and augmentation of revenue held on 11.11.2020 under the Chairmanship of Chief Secretary through MICROSOFT TEAMS for kind information and necessary action.

Yours faithfully,

*[Signature]*  
16/11/2020  
Deputy Secretary to Government

9

TRUE COPY

Scanned with CamScanner

MINUTES OF THE MEETING ON OPTIMUM AND SUSTAINABLE EXPLOITATION  
OF MINOR MINERALS FOR INCREASING AVAILABILITY OF MINOR MINERALS AND  
AUGMENTATION OF REVENUE.

A meeting on optimum and sustainable exploitation of minor minerals for increasing availability of minor minerals and augmentation of revenue was held under the Chairmanship of Chief Secretary through MICROSOFT TEAMS at 12.30 PM on 11.11.2020. Additional Chief Secretary, Forest & Environment, Principal Secretary, Water Resources, Principal Secretary, Steel & Mines, Principal Secretary, R & DM, Commissioner-cum-Secretary, Works, Secretary, Board of Revenue, all RDCs, Director, Minor Minerals attended the meeting.

Initiating the discussion, Principal Secretary, R&DM briefed on the objectives of the meeting and made a power point presentation of the strategy adopted/ contemplated by R&DM Deptt. for optimum and sustainable exploration on minor minerals so as to increase availability of minerals and enhancement of the state revenue. He highlighted strategies like operationalization of all sources, identification of new sources, more particularly large patches and rivers sand beds, provision of lease/ permit with regard to private land making necessary amendment to OMMC Rules and OLR Act, regulation of stone crusher units and brick kilns, technological interventions like i4MS and e-auction to bring about substantial transformation in minor minerals administration etc.

RDC (ND) suggested to give responsibility of enforcement activities to prevent theft/illegal mining of minor minerals to the Tahasildar and IIC/OIC of concerned police station jointly instead of Tahasildar only. RDC (SD) pointed out the delay in grant of Environmental Clearance by SEIAA and suggested to have a full proof mechanism for monitoring of actual quantum of extraction and transportation of minor minerals from the sources. Principal Secretary, Steel & Mines Deptt. discussed about the functioning of i3MS which provides real time information on material extracted at source point till delivery at destination point. A similar system in the form of i4MS can address the monitoring issue in respect of minor minerals. Commissioner-cum-Secretary, Works opined on reservation of big minor mineral sources for leasing in favour of State PSUs and suggested to issue step by step instruction to Collectors for implementation of such provision. Secretary, Board of Revenue shared his view on delay in signing of lease deed. Additional Chief Secretary, Forest & Environment laid stress on submission of error free proposals by Tahasildars for grant of E.C. so that queries raised at SEIAA/ SEAC level are minimized.

Chief Secretary emphasized on optimum exploration of minor mineral potential through scientific and sustainable mining to bridge the demand supply gap and increase revenue. After detailed discussion following decisions were taken.

1. Water Resources Department will take special initiative to do scientific analysis of river sand availability for excavation. Specific river stretches will be identified by them and recommended to Revenue &DM Department within next two months.

2. Revenue & DM Deptt. will take steps for identification of large minor mineral sources which can be reserved/ leased out to State PSUs following due procedure.



3. Forest & Environment Deptt. will work out the additional staff need of SEIAA to meet the workload in respect of processing proposals/ applications for grant of Environmental Clearance and to intimate to Home Department so that Home Department will take steps to deploy staff accordingly.

4. Revenue Divisional Commissioners will conduct weekly review meetings on every Monday of the pendency of applications submitted by Tahasildars to SEIAA for grant of EC and position with regard to submission of compliances by Tahasildars on objections raised by SEIAA and intimate the progress to Revenue & DM Department.

5. Revenue & DM Department will examine the suggestion of RDC(ND) regarding joint responsibility of Tahasildars and IICs/OICs of concerned police stations to prevent theft/ illegal mining of minerals. It will also work on the prospect of establishment of a Minor Mineral Corporation in the state.

The meeting ended with vote of thanks to the Chair.

This issues with kind approval of the Chief Secretary in OSWAS File No. RDM-MMS-POLICY-0001-2020.



To ,

The Tahasildar Ghasipura

ବିଷୟ :- କୁଶେଇ ବାଲିଶାୟା ଦେଓଗାଁ ର ଲିଜ୍‌ଧାରୀ ଶ୍ରୀ ସାଇ କନ୍‌ଷ୍ଟ୍ରକ୍ସନ୍ (Sri Sai construction ) ଦ୍ୱାରା ଦେଉଥିବା ବେଆଇନ୍ କାର୍ଯ୍ୟକଳାପ ମୋର ଚୈତ୍ତୁକ ଜମି ଏବଂ ଗ୍ରାମ ଶୁସାନ୍ କୁ ନଷ୍ଟ କରି ବାଲିଘାଟକୁ ରାସ୍ତା ନିର୍ମାଣ କରିବା ଏବଂ ବେଆଇନ୍ ଭାବେ ବଡ଼ ବଡ଼ ମେସିନ୍ ଲଗାଇ ଲିଜ୍ ଏରିଆ ବାହାରୁ ବାଲି ଖନନ କରିବା ବିଷୟରେ ଅଭିଯୋଗ ଏବଂ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ଅନୁରୋଧ ।

ମହାଶୟ ,

ବିନମ୍ରତାର ସହିତ ଆପଣଙ୍କ ନିକଟରେ ଅଭିଯୋଗ କରିବାର କାରଣ ଏହିକି ଯେ ମୁଁ ତାପସ କୁମାର ବଳ , ପିତା-ହୁଷିକେଶ ବଳ , ଗ୍ରାମ-ଦେଓଗାଁ , ଆନା / ତହସିଲ୍- ଘଷିପୁରା , ଜିଲ୍ଲା-କେନ୍ଦୁଝର ବାସିନ୍ଦା ଅଟେ ।

ମହାଶୟ ,

୧-ସରକାରଙ୍କ ଖଣି ନିର୍ଦ୍ଦେଶ ବଳି (Mining Plan) ଅନୁଯାୟୀ ଲିଜ୍ ଧାରୀଙ୍କୁ ଦିଆଯାଇଥିବା ରାସ୍ତାକୁ ବ୍ୟବହାର ନକରି ଅନ୍ୟତ୍ର ମୋର ଚୈତ୍ତୁକ ଜମି ବାଟରେ ବଳପୁର୍ବକ ରାସ୍ତା କରି ଜାହାର ଖତିୟାନ ନମ୍ବର -୧୧୯ ପୁଟ୍ ନଂ -୧୨୮୧ ଏବଂ ୧୨୮୨ , କିସମ ତତ୍ତଳା ଦୁଇ ଏରିଆ ୩୭୫୦ ଡିସି ମଧ୍ୟ ଦେଇ କୁଶେଇ ବାଲିଶାୟା ଦେଓଗାଁ ର ଲିଜ୍‌ଧାରୀ ଶ୍ରୀ ସାଇ କନ୍‌ଷ୍ଟ୍ରକ୍ସନ୍ ( Sri Sai Construction ) ର କର୍ମ କର୍ତ୍ତା ବଳପୁର୍ବକ କିଛି ଗୁଣ୍ଡା ଲଗାଇ ମୋ ଜମିରେ ଥିବା କିଛି ମୁଲ୍ୟବାନ ଗଛ , ବାଉଁଶ ବୃକ୍ଷକୁ ଆରମ୍ଭ ବିନା ଅନୁମତିରେ ନଷ୍ଟ କରି ବାଲିଘାଟକୁ ରାସ୍ତା ନିର୍ମାଣ କର ଅଛନ୍ତି । ଯାହା ମଧ୍ୟ ଦେଇ ପ୍ରତିଦିନ ଶହ ଶହ ଫୁଟ୍ୟକ ୧୪ ଓ ୧୬ ଚକିଆ ବଡ଼ ବଡ଼ ଟ୍ରକ ଓ ହାଇଡ୍ରା ଯାତାୟତ କରି ମୋର ଦାଷ ଜମିଟିକୁ ସମ୍ପୂର୍ଣ୍ଣ ନଷ୍ଟ କରିଦେଇଛନ୍ତି । ଏହି ବିଷୟରେ ଜାଣିବା ପରେ ଆମ୍ଭ ଆମର ଜମିରେ ଥିବା ସାମାଜିକ ବାଦବାଣି ଦେଇଥିଲୁ କିନ୍ତୁ ଉକ୍ତ ଲିଜ୍‌ଧାରୀ କିଛି ସୁନାୟ ନେତା , ପ୍ରଭାବଶାଳୀ ଲୋକ ଏବଂ କିଛି ଅସମାଜିକ ଗୁଣ୍ଡା ଶ୍ରେଣୀର ଲୋକଙ୍କୁ ଧରି ଜୋରଜବରସ୍ତ ମୋର ଜମିରେ ଥିବା ବାଡ଼କୁ ଭାଙ୍ଗିବା ସହିତ ମୋର ପରିବାରକୁ ଜୀବନରୁ ମାରିଦେବାକୁ ଧମକ ଦେଇଥିଲେ ଏବଂ ବିଭିନ୍ନ ସମୟରେ ଘର ସାମ୍ନାରେ ଆସି ଅଶ୍ଳିଳ ଭାଷାରେ ଗାଳିଗୁଲଜ କରୁଛନ୍ତି ଆମେ ଏବଂ ଆମ ପରିବାର ବର୍ଗ ନିଜକୁ ସୁରକ୍ଷିତ ମନେ କରୁ ନାହିଁ ।

୨- ସବୁଠାରୁ ମୁଖ୍ୟ କଥା ମୋର ଜମି ନିକଟରେ ଥିବା ପୁଟ୍ ନଂ- ୧୨୦୪ ଖାତା ନମ୍ବର ୩୫୦ ଗ୍ରାମ ଶଶ୍ମାନ ଏବଂ କୁଶଳେଶ୍ୱର ମହାଦେବଙ୍କର ଜମିକୁ ମଧ୍ୟ ବାଦ ନ ଦେଇ ରାସ୍ତା ନିର୍ମାଣ କରିଛନ୍ତି । ବିତମ୍ଭକାର କଥାକି ଗ୍ରାମ ଶଶ୍ମାନର ଥିବା ସମାଧି ଗୁଡ଼ିକୁ ଲିଜ୍‌ଧାରୀ ଭାଙ୍ଗି ଘାଟକୁ ରାସ୍ତା କରି ଗ୍ରାମବାସୀ ଏବଂ ଆମ୍ଭ ମାନଙ୍କର ଭାବବେଗ ସହିତ ଖେଳିଛନ୍ତି । ଏହାର ଯଦି କେହି ପ୍ରତିବାଦ କଲେ ଲିଜ୍‌ଧାରୀଙ୍କ ଅକ୍ଳେଶ୍ୱର ଶିକାର ହେବାକୁ ପଡ଼ୁଛି ।

୩- ଲିଜ୍‌ଧାରୀ ଲିଜ୍ ନେଇଥିବା ଅଂଚଳ ତା ନିଜର ଲିଜ୍ ଏରିଆ ସାମା ନିର୍ଦ୍ଧାରିତ ନ କରି ଲିଜ୍ ବାହାରୁ ବେଆଇନ୍ ଭାବେ ପାଣି ଭିତରୁ ମେସିନ୍ ଲଗାଇ ବାଲି ଖନନ କରି ବୋରା ତାଲାଣ କରାଯାଉଛି । ଏଠାରେ ପ୍ରଶାସନ ନିରବଦୃଷ୍ଟା ଭାବେ ବସିଛନ୍ତି । ଏହାର ଯଦି କେହି ପ୍ରତିବାଦ କରନ୍ତି ତାକୁ ଏବଂ ତା ପରିବାରକୁ ଜୀବନରୁ ମାରିଦେବା ପାଇଁ ଧମକ ଦିଆଯାଉଛି ଲିଜ୍‌ଧାରୀ ପ୍ରଶାସନ ଅଧିକାରୀ ଏବଂ ଲୋକାଲ୍ ଗୁଣ୍ଡା ଙ୍କୁ ଧରି ବଳବତର ଭାବେ ବେଆଇନ୍ ଭାବେ କାର୍ଯ୍ୟ କରିବାକୁଛନ୍ତି ।

ଏଣୁ ଆପଣଙ୍କ ଗୋଚରାର୍ଥେ ଜଣାଉଛିକି ଲିଖିତ ଅଭିଯୋଗଟିର ସତ୍ୟାସତ୍ୟ ତନୁଖୁ ଉକ୍ତ ବିଷୟଟିକୁ ଗୁରୁତର ସହିତ ଗ୍ରହଣ କରି ଆମ୍ଭକୁ ଏବଂ ଆମ ପରିବାରକୁ ନ୍ୟାୟ ସହିତ ସୁରକ୍ଷା ପ୍ରଦାନ କରିବା ହେବେ ଏବଂ ଦୋଷୀ ବିରୋଧରେ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବାକୁ ନ୍ୟାୟସୂତ୍ରକଙ୍କ ନିକଟରେ ଅନୁରୋଧ ।

ଗ୍ରାମ- Deogaon  
ତାରିଖ- 07.11.2023  
Mob- 9438414555

କିଛି ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ  
Topas Kumar Bal

Copy forward to

- 1. Sub-Collector, Anandapur
- 2. Collector, Keonjhar
- 3. Superiendent Of Police, keonjhar
- 4. Deputy Director Mines, Keonjhar
- 5. Chief Secretary Steel and Mines department Loka seva Vaban

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**Acknowledgement Letter**

Dated: 07-Nov-2023

To  
TAPAS KUMAR BAL  
AT-DEOGAON PO-KUSHALESWAR PS-GHASIPURA DIST-KEONJH  
Village : Deogaon  
GP : Deogaon  
Block : Ghasipura  
District : Kendujhar  
State : Odisha

Dear Sir/Madam,

We are in receipt of your representation. Kindly note that your representation has been registered with the number **DEPT2023369551**, dated:**07-Nov-2023**, which should be quoted in all future correspondence. Information about action taken can be availed from the above office.

N.B.: It's a Computer Generated Copy, Doesn't require signature  
Please visit this link <https://janasunani.odisha.gov.in/complaint-status> to check the status of your grievance

140



**Acknowledgement Letter**

Dated: 07-Nov-2023

To  
TAPAS KUMAR BAL  
AT-DEOGAON PO-KUSHALESWAR PS-GHASIPURA DIST-KEONJH  
Village : Deogaon  
GP : Deogaon  
Block : Ghasipura  
District : Kendujhar  
State : Odisha

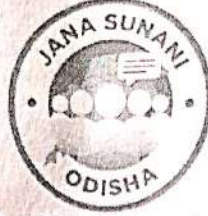
Dear Sir/Madam,

We are in receipt of your representation. Kindly note that your representation has been registered with the number **DEPT2023369551**, dated: **07-Nov-2023**, which should be quoted in all future correspondence. Information about action taken can be availed from the above office.

N.B.: It's a Computer Generated Copy, Doesn't require signature

Please visit this link <https://janasunani.odisha.gov.in/complaint-status> to check the status of your grievance

141



Office of the Chief Secretary, Odisha  
Lokseva Bhawan, Sachivalaya Marg, Unit-2, Bhubaneswar, Odisha, PIN-751001,  
Telephone No.- 0674-2534300 / 2536700

**Acknowledgement Letter**

Dated: 07-Nov-2023

To  
TAPAS KUMAR BAL  
AT-DEOGAON PO-KUSHALESWAR PS-GHASIPURA DIST-KEONJH  
Village : Deogaon  
GP : Deogaon  
Block : Ghasipura  
District : Kendujhar  
State : Odisha

Dear Sir/Madam,

We are in receipt of your representation. Kindly note that your representation has been registered with the number **CS2023369549**, dated: **07-Nov-2023**, which should be quoted in all future correspondence. Information about action taken can be availed from the above office.

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142



Office of the Superintendent of Police, Kendujhar , At/PO-Kendujhar,PIN- 758001 Telephone No -  
06766-254106

**Acknowledgement Letter**

Dated: 07-Nov-2023

To  
TAPAS KUMAR BAL  
AT-DEOGAON PO-KUSHALESWAR PS-GHASIPURA DIST-KEONJH  
Village : Deogaon  
GP : Deogaon  
Block : Ghasipura  
District : Kendujhar  
State : Odisha

Dear Sir/Madam,

We are in receipt of your representation. Kindly note that your representation has been registered with the number **SP2023369548**, dated: **07-Nov-2023**, which should be quoted in all future correspondence. Information about action taken can be availed from the above office.

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143



Office of the Collector, Keonjhar , At/PO - Keonjhar , Pin - Telephone No- 06766-255401

**Acknowledgement Letter**

Dated: 07-Nov-2023

To  
TAPAS KUMAR BAL  
AT-DEOGAON PO-KUSHALESWAR DIST-KEONJHAR  
Village : Deogaon  
GP : Deogaon  
Block : Ghasipura  
District : Kendujhar  
State : Odisha

Dear Sir/Madam,

We are in receipt of your representation. Kindly note that your representation has been registered with the number **DM2023369546**, dated: **07-Nov-2023**, which should be quoted in all future correspondence. Information about action taken can be availed from the above office.

N.B.: It's a Computer Generated Copy, Doesn't require signature  
Please visit this link <https://janasunani.odisha.gov.in/complaint-status> to check the status of your grievance



ସେଠାରେ ତଥା ହୋଇଥିବା କେତେ ତାଙ୍କୁ ଘୋରରେ  
କେତେକ କେତେ ହୁଏା ଜନମ କହିବୁ କହି ତାଙ୍କ  
ଢିଣ୍ଡିକୁ ଧରୁଣାକୁ ନାହୁଁରୁ । ଧାନ୍ତେ ଓହା  
ଭିତ୍ତି ଗ୍ରାମି ସାକ୍ଷର ସହରୁ କରୁଣି ।

ସେମାନେ ମାତୃଶା ଧନ୍ତୁ ଧରି ଜଗାଧିକାରୁ ଅନୁଭାବୁ  
ନୋଷେ ବୋଠ କୁହୁଅଛୁ । ଧାନ୍ତେ କାହିଁକି  
ଧାନ୍ତେ ହାତ କାଳି ବୋଠ କହିଲି ।

ଓଡ଼ି ଧାନ୍ତେ ଘୋରୀତ୍ୟେ ବସାହୁଧରୁଣେ

ମୋ ଲୁହର ଧରିନୋଗୁ ସତ୍ୟାସତ୍ୟ ଚନ୍ଦ୍ର କୁଁ ତମାଢେ  
ନାମୁ ପ୍ରକାଶ କହାଲାରୁ ।

ସ୍ମାର - ଉତ୍ତରୀ

ତା - 10.11.2023

୧୧୧

ଭୁଢ଼ି

ଧାନ୍ତେକ କାହିଁକି ।

Prakash Kumar Birl

ମଠ ୧୧/୧୧/୨୦୨୩

## BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. \_\_\_\_\_ of 2023

TAPAS KUMAR BAL

In re:

APPLICANT

VERSUS

STATE OF ODISHA AND Others ...

RESPONDENTS

KNOW ALL to whom these present shall come – TAPAS KUMAR BAL, S/o HRUSHIKESH BAL, Aged about 35 years Resident of AT-DEOGAON, Po-KUSHALESWAR, PS-GHASIPURA, KEOUNJHAR above named APPLICANT do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani, ASUTOSH PADHY, Advocate, Plot—2132/4814, Nageswartangi, Bhubaneswar, 751002**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 2<sup>th</sup> day of Nov 2023.

Accepted subject to the terms of fees.

Advocate

Client

Client

*S. Pani*  
*A. Padhy*

*Tapas Kumar Bal*